



NOTARY  
DHANBAD

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN BENCH, KOLKATA

ORIGINAL APPLICATION NO.68/2023/EZ

In the matter of :-

News Item in NDTV dated  
09.06.2023 "child" among 3 killed  
as illegal coal Mines collapses  
near Dhanbad.

...Suo Moto

-Versus-

Jharkhand State Pollution  
Control Board & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF BHARAT COKING COAL  
LIMITED (BCCL), DHANBAD, JHARKHAND.

I, Nirjhar Chakraborty, son of Late Nirmal Kumar Chakraborty,  
aged about 53 years, by faith - Hindu, by occupation - Service, working  
for gain at Bharat Coking Coal Limited (BCCL) having its office at Koyla  
Bhawan, Koyla Nagar, Dhanbad-826 005 - do hereby solemnly affirm  
and state as follows:-

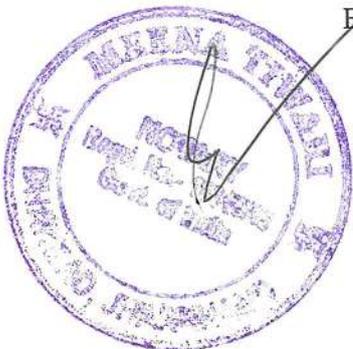
1. That I am currently working in the post of General Manager,  
Eastern Jharia Area with Bharat Coking Coal Limited (for short,  
BCCL), from its place of business as above mentioned herein. I am  
the Authorized representative of BCCL, Dhanbad, Jharkhand, by  
virtue of Authorization letter dated 20/11/2023 I crave leave to  
refer to such authorization letter at the time of hearing if required



22 NOV 2023  
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S.No.

necessary. I am competent to make and affirm this counter affidavit on behalf of the answering respondent being BCCL. I have gone through the pleadings made in O.A. No. 68/2023/EZ (hereinafter referred to as the "said application") and have understood the scope, contents and purport thereof.

2. Being duly competent and being duly aware of the facts and circumstances of this case, I am affirming this counter affidavit on behalf of BCCL being the respondent Nos.5 to the said proceedings suo moto initiated.
3. Pursuant to an order passed by this Bench on 7<sup>th</sup> August, 2023, BCCL, Dhanbad, Jharkhand was impleaded as a party respondent No.5 in Original Application No.68/2023/EZ (hereinafter referred to as "the said application") which has been initiated pursuant to a suo moto cognizance taken of a news report, published by NDTV on June 9, 2023 reporting the alleged death of 3(three) people including a child due to illegal coal mines collapse near Dhanbad.
4. The said application has been initiated on the basis of suo moto cognizance taken of a news report made by NDTV regarding an alleged incident of death of 3(three) people along with a child which allegedly took place in a coal mine in Bhowrah, South Coal Mines, Jhankrand belonging to BCCL. First of all, I state that the report of NDTV on 9<sup>th</sup> June 2023 pursuant to which cognizance has been taken has no basis as there has been no police report of any incident of death of three people inside the mines.
5. The newspaper reporting of NDTV is without any basis and the Editor who has published the news should be called upon to



answer before this Bench as to on what basis he reported the incident of death of three people on 9<sup>th</sup> June, 2023.

6. The Editor of NDTV should also be called upon to answer at what basis he published the report that there has been alleged illegal mining on Bhowrah, South Collieries. The said reporting is motivated and defamatory.
7. At the outset, I state that this cannot be a case of illegal mining either by BCCL or by his Official which led to alleged collapse of the coal mines as illegal mining can only happen if mining activities are being carried on, or if there has been reconnaissance or prospecting or mining operation undertaken by any person of a company in any area without holding a mineral concession as required under sub-section (1) of section 4. Definition of illegal mining has been mentioned in Rule 2(c) of the MCR, 2016. Section 4(1) of the Mines and Minerals Act, 1957 states that no person shall carry out or undertake any reconnaissance, prospecting or mining operation without the proper permission and/or consent to operate as is required under the law. In the instant case, BCCL which is a Central Govt. Undertaking under the Ministry of Coal, is holding all the valid licenses, permission and clearances for carrying on mining activities even in Bhowrah South Collieries. Such fact is also evident from paragraph 11, page 5 of the affidavit of the District Magistrate. I say that question of illegal mining at the instance of BCCL does not arise, as allegedly reported by NDTV without any basis and/ or preliminary investigation.
8. Documentary evidence shows that BCCL has already valid licenses under the Air Pollution Act, Environment Protection Act,



and has got all the clearances from Ministry of Environment, GOI and consent to operate from Jharkhand State Pollution Control Board and DGMS. The said fact has been verified and admitted by the District Magistrate. All such valid licenses and clearances are all annexed hereto and collectively marked as Annexure-A.

9. Thus, it is evident that the BCCL has got all the valid licenses and clearances and thus, the case of illegal mining as reported by NDTV is completely false and frivolous. Thus the basis on which the cognizance has been taken suo motto by initiating the said application which is illegal mining, cannot be any case against BCCL and thus the said proceedings should be dropped against BCCL immediately.
10. BCCL is one of the subsidiaries of Coal India Ltd. and under administrative control of the Central Govt. (Ministry of Coal), whose main motto is to mine coal which is the National Treasure of our country. The coal excavated from such mining is utilised for the development of our country in the form of production of thermal power, producing various kinds of energy which is required to run our country as well as the society at large. Since coal mining done throughout vast area, local people around such area mainly from slum area find the coal mines as a source of running their livelihood as most of them are unemployed. Thus, time and again attempts are being made to steal coal. As such, BCCL who is the repository of coal mining in India whose main intention is to excavate coal and also safe guard coal from being illegally stolen away, has deployed CISF Personnel at various routes, check posts and also conduct surprise raids with local police administration whenever any news of unauthorized mining comes to their knowledge. Whenever any incidents of illegal



mining has come to the knowledge of the BCCL, they have acted promptly with due diligence and without any delay have reported such incidents by lodging police complaints from time to time.

11. BCCL places grate importance on compliance of the law of the land, adheres to all Monitoring and Regulatory Guidelines governing mining operations. BCCL also exercises strict monitoring and have Standard Operating Procedures to prevent unauthorized entry into Coal Mines which also specifies as to how and what actions have to be taken in case of illegal coal mining. Such facts would also be evident from the affidavit of the District Magistrate.
12. Standard Operating Procedures will show that whenever any untoward incidents happens, prompt action is to be taken by the BCCL with the help of CISF Personnel and local police to stop the illegal mining. There are proper barriers/guards at every mine's entry and exit. Security Guards are deployed at the mines entry and exits, who registers the details of the entry and exist with regard to the vehicles/ persons entering in mines. A siren is also made available at the mines entry and exits at every sensitive posts. Wherever it is possible, there are concertina fencing/wire fencing along with coal dumps for preventing any unauthorized entry.

The copy of SOP of the BCCL is annexed hereto and marked as Annexure-B.

13. There is also a Standard Operating Procedure dated 16<sup>th</sup> February, 2023 for preventing unauthorized entry into the mining premises. As per the SOP, at every point, the BCCL has put up



signboards which are printed with red florescent paint bearing signs such as no-entry, unsafe to enter and "stay out" or enter and die. The sign boards shows that if there is any unauthorized entry, by any person, they will be prosecuted in law. There are effective communication being made at every week through various Medias, loudspeakers, mikes for creating public awareness and for understanding mining operations and the risk and damages associated with trespassing and unauthorized entry. If there is any illegal mining, the BCCL authority is responsible to lodge FIR. Furthermore the office of the Project Officer Bhowra Colliery, Eastern Jharia Area has also issued a SOP for prevention of Unauthorized Entry dated 6<sup>th</sup> April, 2023 whereby certain guidelines have been formulated for prevention of Unauthorized Entry into the mines.

Copies of such SOP dated 16<sup>th</sup> February, 2022 and SOP dated 6<sup>th</sup> April, 2023 are annexed hereto and collectively marked as Annexure-C.

14. Even though allegation has been made that there has been loss of life of 3 people due to illegal mining, such allegation is denied and disputed. There has been no loss of life due to such alleged purported mining which is also corroborated from the report of the inspection team filed before the NGT.
15. BCCL is always cooperative with the relevant authorities when they investigate and address any potential illegal mining activities in the area surrounding the BCCL's designated leasehold area.
16. In fact, time and again BCCL management on receiving information of illegal mining and transportation of coal in various areas adjacent or surrounding their leasehold land has conducted



surprise inspection with the help of local police and have lodged FIR's from time to time before various police stations.

17. I state that there have been no incident of any report of any death of 3(three) persons on 9<sup>th</sup> June, 2023 at any coal mines of BCCL. If there would have been any incident, FIR would be been lodged by the deceased family member or there would have any report of death which is not there.
18. I state that the BCCL has taken all the precautionary measures for curbing illegally mining. In most of the places of their land, the stability of the land is not strong enough for proper installation of concrete boundary as such wherever possible wire fencing has been made with drums and signboard attached warning public at large not to enter into such area, otherwise, they will be charged for unauthorized entry/illegal trespass.
- Documentary evidence in the form of photographs of such area before the date of such alleged incident as well as after the death of such alleged incident taken to prove the precautionary measures taken by the BCCL are annexed hereto and collectively marked as Annexure-D.
19. The BCCL Authority, till date, has lodged several police complaints whenever any illegal mining activities and trespassing into mining has come to their knowledge. Illegal mining by unauthorized entry is an law and order problem which has to be taken care of by the District Magistrate and the local police administration. The details of the police complaints lodged from time to time are set out hereunder :-

“Police Complaints dated 8<sup>th</sup> April, 2022, 9<sup>th</sup> August, 2022, 10<sup>th</sup> October, 2022, 4<sup>th</sup> November, 2022, 9<sup>th</sup> November, 2022, 30<sup>th</sup> November, 2022, 5<sup>th</sup> December, 2022, 29<sup>th</sup> December, 2022, 17<sup>th</sup>



January 2023, 31<sup>st</sup> January, 2023, 14<sup>th</sup> February, 2023, 27<sup>th</sup> February, 2023, 10<sup>th</sup> March, 2023, 22<sup>nd</sup> March, 2023, 30<sup>th</sup> March, 2023, 9<sup>th</sup> May, 2023, 18<sup>th</sup> May, 2023, 27<sup>th</sup> May, 2023, 14<sup>th</sup> July, 2023 and 11<sup>th</sup> August, 2023 respectively”.

Copies of some of all such police complaints are annexed hereto and collectively marked as Annexure-E.

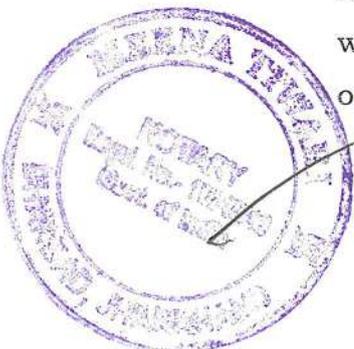
20. In fact, immediately after the incident happened, the BCCL authorities have lodged an FIR on 10<sup>th</sup> June, 2023 before the Local Police Station which will also be evident from paragraph 10 of the affidavit of District Magistrate. The said FIR has been lodged under Sections 379/511/304 and 34 of Indian Penal Code, 1860.

Copy of the police complaint lodged by the BCCL dated 10<sup>th</sup> June, 2023 is annexed hereto and marked as Annexure-F.

21. I state that till date, no incident of any death of any three persons have been reported or come to the knowledge of the police authorities as well.

22. In fact the family members of a child, who allegedly died has stated that their child of 9-10 years' old while playing mistakenly went inside coal mines and died. Thus, reporting of NDTV being the basis of suo moto cognizance has no evidence of any death of any child or person arising out of mining as alleged. There cannot be any case of illegal mining by BCCL which has caused alleged death of the child.

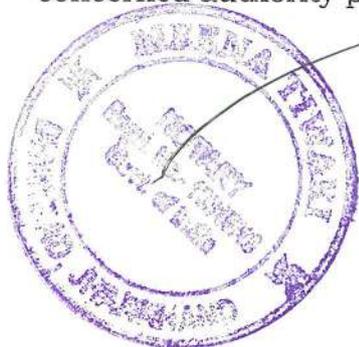
23. I state that if there is any illegal unauthorized entry inside the said of coal mines, by any person, that is a case of illegal trespass which is a law and order problem for which BCCL or any of its officers are not responsible. It is a pure case of law and order



problem. The local administration should look into this issue. Illegal trespass is governed under Section 441 of the IPC, 1860 which is set out herein-below:

*“Criminal trespass - Whenever enters into or upon property in possession of another with intent to commit an offence or to intimidate insult or annoy person in possession of such property, or having lawfully entered into or upon such property, unlawfully remains there with intent thereby to intimidate, insult or annoy any such person, or with intent to commit an offence”.*

24. The said coal mines are admittedly the properties of Government of India which are leased to BCCL and, thus, even if, any person has entered into the premises in spite of there being repeated warnings preventing unauthorized entry by any person would be prosecuted, the BCCL cannot be held responsible, if any, untoward incident at all has allegedly happened. Due to such criminal trespass, the BCCL cannot be held responsible for such illegal activities.
25. I submit that it cannot be the case of illegal mining leading to collapse of coal as the BCCL was holding all the valid licenses and clearances as on that date, documentary evidences of which has already been annexed herein-before.
26. I state that regular compliances in accordance to the law with regard to the measures taken under the Environmental Protection Act, Air Pollution Act as well as Water Pollution Act are being undertaken by the BCCL by filing a compliance report to the concerned authority periodically.



Copies of such documentary evidence in support of such compliance reports filed are annexed hereto and collectively marked as Annexure-G.

27. The BCCL has been carrying on mining activities by taking care of the provisions of the Environmental Protection Act and Standard Operating Procedures. Till date, there has been no complaint or show cause by the Jharkhand State Pollution Control Board regarding non-compliance of any of the measures or SOPs by the BCCL. It thus evidences that BCCL has been carrying on mining activities in accordance with the law and upon compliance of all requisite measures and formalities. Thus, there cannot be any case of illegal mining as falsely reported by NDTV, which has no legs to stand.
28. I state that from the affidavits given by State Pollution Control Board as well as the District Magistrate, it is clearly evident that the authorities wants to evade failure on their part in protecting the law and order problem. The authorities clearly pass of their buck/responsibilities on the shoulders of BCCL. Such illegal mining if at all is happened by unauthorized trespass in the BCCL's property cannot hold the BCCL responsible as BCCL has taken all precautionary measures to stop such illegal mining within their power and domain. The BCCL cannot be expected to take law in their own hands as otherwise the BCCL will be held guilty. Such illegal trespass into BCCL's property if at all has happened should not have happened if the local administration would have properly taken care of the situation.
29. I state that it is pertinent to note that local people from slum areas around the coal mines, see the coal mines as a source of their livelihood and as such repeated attempts have been made



time and again to enter the coal mines with deadly weapons. Whenever, the field Supervisor have attempted to stop such illegal excavation of coal, there has been incidence where Field Supervisors have been beaten up as well as assaulted by such local people who use deadly and sharp weapons sabbal, Gaiti, Stick, big knives and some of them are also carries guns. There has been various incidents where recording sought to be made by the Field Supervisor of such illegal mining through their mobile phones have been snatched away by the local people so that such incidence cannot be reported to the local police station.

30. I state that whenever rat holes have been found inside coal mines created at the behest of the unauthorized entrants, the rat holes have been filled-up. However, again with the help of sabbal, Gaiti, Stick, big knives illegal mining have been carried on. Such unauthorized entry causing illegal mining is a law and order problem for which BCCL cannot be held responsible.
31. The BCCL as a subsidiary of Coal India Ltd cannot take law and order in their own hand and there only remedy is to report such law and order issue to the local administration which the said BCCL Authority has done time and again as will be evident from the various police complaints already annexed with this affidavit. If the local administration has not taken steps against the said law and order problem, the BCCL Authorities cannot be held responsible as they have taken all sorts of measures within their domain and power to stop such illegal activities through SOP, Security Guards, CISF Personnels and etc. If any person forcefully and unlawfully enter into the BCCL premises, the security guards of BCCL have immediately taken steps to report such incidents to the local police station and have also restrained them from carrying on any illegal activities. However, those people who are



involved it such illegal mining have even threatened the security guards and Officers of the BCCL with their deadly sharp weapons as such since the BCCL cannot take law in their own hand even after making all attempts. Such illegal mining activities have been reported to the Local Police Stations.

- 32. Thus, the BCCL has always acted with the diligently whenever any illegal mining activities have come to the knowledge by taking steps as detailed herein-above. As such no order should be passed against BCCL for the alleged incident which has allegedly taken on 9<sup>th</sup> June, 2023 which will prejudice the right of the BCCL in any manner whatsoever.
- 33. There should be any enquiry about the veracity of the news report. Alternatively, NDTV should be called upon to disclose the basis and veracity of such reporting.
- 34. I state that BCCL is not responsible for any alleged incident which took place on 9<sup>th</sup> June, 2023 and thus, the present proceedings should be dropped against the BCCL without any order being passed against them.
- 35. The statements made in paragraphs 1 to 32 of the foregoing Counter Affidavit are based on information and records which I believe to be true to my knowledge and the rests are my respectful submission before this Hon'ble Tribunal.

Prepared in my office.

*Saptarshi. Kumbhakar*  
Advocate

*[Signature]*  
DEPONENT

Identified by me

*[Signature]*  
Advocate.  
22.11.23



**NOTARY  
DHANBAD**

Authorised.  
SIS 287 (14C) of the Cr.P.C. 1973  
(Act No. 11 of 1974) & s/s (8) (I)  
(Act No. 66 of 1962)

**J. K. SARKAR (Adv.)**  
E. No. 2202 / 2020

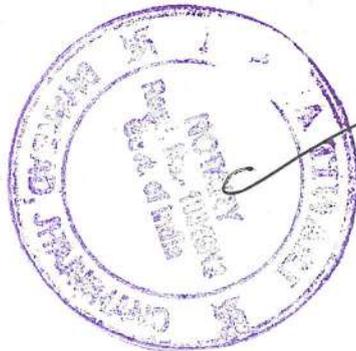
VERIFICATION

I, Nirjhar Chakraborty, son of Late Nirmal Kumar Chakraborty, aged about 53 years, by faith – Hindu, by occupation – Service, working for gain at Bharat Coking Coal Limited (BCCL) having its office at Koyla Bhawan, Koyla Nagar, Dhanbad-826 005 do hereby solemnly affirm and state that the contents of this affidavit are true to the best of my knowledge and belief.

Date : 22/1/2023

Place : Dhanbad  
Jharkhand

  
\_\_\_\_\_  
Signature



"A"

14



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-14176185/2022/1864

Dated : 2022-12-30

### Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2022-09-08 of Cluster X Coal Mines with Sudamdih Washery & Siding, Occupier Name :S. S. Das for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

#### 2. Documents Relied Upon:

(a) The content of Environmental Clearance (EC) issued from MoEF, New Delhi, vide ref. no.- (i) J11015/380/2010-IA-II (M) dated 12.06.2019 for cluster-X for coal mining project of capacity 2.289 MTPA and Coal Washery – 2.08 MTPA of M/s Bharat Coking Coal Ltd. In an area of 2057.47 Ha located in District –Dhanbad (Jharkhand) –Amendment in Environmental Clearance showing balance life of mines as UG- 30 and OC- 43 years- reg.

(ii) The content of Environmental Clearance vide No. J-11015/380/2010-IA.II (M) dated 6th February,2013 for Cluster X (6 mines of 1.762 MTPA of normative and peak production of 2.289 MTPA in a combined ML area of 2057.95 ha) and Sudamdih Coal Washery (Within the lease hold of Sudamdih Shaft Mine) of 1,6 MTPA of normative and 2,08 MTPA peak production for a area of 18 ha of M/s Bharat Coking Coal Ltd., located in Jharia Coalfields, Dist. Dhanbad, Jharkhand (EC based on TOR granted on 09.02.2011).

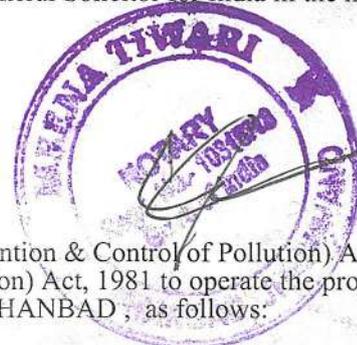
(b) The content of copy of CTO vide Ref. No.- JSPCB/HO/RNC/CTO-11086143/2021/1688 Dated : 31.12.2021 valid for 31.12.2022 for production of Coal -2.289 MTPA and Washed Coal – 2.08 MTPA with compliance report.

(c) The content of certificate mentioning that the mining lease has been expired in the year 2002 & 2003, but in the interest of Coal mines the said lease has been extended to further 30 years under MMDR Act, 1957 (mentioned in the letter issued by Ministry of Coal and Mines) and has uploaded copy of legal opinion dated 19.08.2015 of Sri Kaushik Chanda, Additional General Solicitor for India in the matter related and copy of the land details.

(d) The content of Inspection Report (IR), vide Ref. No.

- (i) 1106, dated 28.09.2022 of R.O., JSPCB, Dhanbad;  
(ii) 1378, dated 03.12.2022 of R.O., JSPCB, Dhanbad.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Bhowra, Gourkhuti, Mohulb , P S -Bhowra , District -DHANBAD , as follows:



Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

15

Before Expansion	As per EC	2057.47 Ha [as per EC]	9465 Lacs [as per previous CTO]	Coal -2.289 MTPA and Washed Coal – 2.08 MTPA [as per EC]	31/12/2024
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**(A) Specific Conditions:**

1. That, the occupier shall shift/keep OB dump(s) to grey land and at least 100 mtr away from river / stream/ water body.
2. That, the occupier shall construct toe wall and garland drain around OB dump(s) with pucca sumps having pumping back arrangement of settled run off to prevent carryover of soil and dirt with runoff into nearby water body/ stream.
3. That, the occupier shall comply all the conditions of Environmental Clearance issued by Ministry of Environment and Forest, Govt. of India, New Delhi.
4. That, the occupier shall install systems for online monitoring of ambient air quality and continuous mine water discharge quality with connectivity to Jharkhand State Pollution Control Board and CPCB servers.
5. That, the occupier shall reclaim the mined out area as per guideline prescribed by CPCB.
6. That, the occupier shall store OB dump properly and construct toe wall and garland drain and shall construct siltation pond.
7. That, the occupier shall install facilities to dispose of carbonaceous hazardous and non-hazardous solid wastes for co-processing in high temperature kilns/ furnaces and shall dispose of non-carbonaceous hazardous wastes to TSDF and shall use non-carbonaceous non-hazardous solid wastes or mine overburden as a substitute of live soil or as a land fill.
8. That, the occupier shall do sprinkling of water regularly on haul roads, transport roads and dusty areas.
9. That, the occupier shall make arrangement of transportation of ROM to the railway siding or boat washery by pneumatic conveyer fully covered all along its way.
10. That, the occupier shall reclaim mined out areas with OB and shall plant trees on them.
11. That, the occupier shall do Over Burden management properly as prescribed in environmental clearance.



- 12. That, the occupier shall maintain proper housekeeping within the premises.
- 13. That, the occupier shall inform to Regional Office-Cum- Lab, Hazaribagh and Head Office, JSPC Board, at Ranchi within 24 hrs from the time of closure or opening of the plant.
- 14. That, the occupier shall submit details of EMP & funds earmarked for this mine and shall submit status of utilization of fund in regular intervals.
- 15. That, the occupier shall obtain authorization under HoWM Rules' 2016 and shall dispose the hazardous waste as per the rules defined.
- 16. That, the occupier shall construct the Toe wall & Garland drains along the remaining parts of finalized OB dumps by 31.12.2023 and shall submit its status report to the Regional Office, Dhanbad on a quarterly basis for compliance.
- 17. That, the occupier shall complete the installation work of Fixed-Type Water Sprinklers and Fog Cannons within 6 months from the date of issuance of CTO and shall submit its status report to the Regional Office, Dhanbad failing which CTO may be revoked.
- 18. That, the occupier shall complete the installation work of the wheel washing system at ASP Colliery within 3 months from the date of issuance of CTO and shall submit its status report to the Regional Office, Dhanbad failing which CTO may be revoked.
- 19. That, the occupier shall submit the 6 monthly compliance reports to the Regional Office, Dhanbad failing which CTO may be revoked.
- 20. That, the occupier shall submit applications for renewal of consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
- 21. That, the occupier shall install, operate and maintain the CAAQMS and PM 10 analyzer within 6 months and ensure data transmission of JSPCB and CPCB server uninterrutedly.
- 22. That, the occupier shall submit compliance of this CTO every year alongwith the recent analysis reports successively.
- 23. That, this CTO supersedes the CTO granted vide ref. no. JSPCB/HO/RNC/CTO-11086143/2021/1688, dated 31.12.2021.
- 24. That, the occupier shall carry out the open cast mining activities only on the surface rights area.

(B) General Conditions :



(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150 mg//Nm3

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

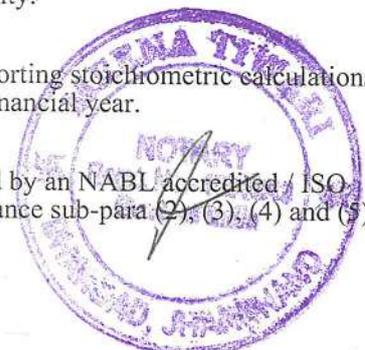
(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

(Yatindra Kumar Das)  
Member Secretary

Memo No. : JSPCB/HO/RNC/CTO-  
14176185/2022/1864

Dated : 2022-12-30

**Copy to:** M/S Cluster X Coal Mines with Sudamdih Washery/Office of General Manager, E. J. Area, BCCL, P.O.- Bhowra, Dhanbad/Director of Industries, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Ranchi/ Deputy Commissioner, Dhanbad/ D.F.O., Dhanbad/ D.M.O., Dhanbad/ Regional Officer, R.O., Dhanbad for information & ensuring compliance of the above.

(Yatindra Kumar Das)  
Member Secretary





**भारत सरकार**  
**Govt. of India**  
**श्रम एवं रोजगार मंत्रालय**  
**Ministry of Labour & Employment**  
**खान सुरक्षा महानिदेशालय**  
**Directorate-General of Mines Safety**



NO: 010157|CZ|Dhanbad Region No.III|Perm|2022|238514

Date:01.07.2022

From

DIRECTOR OF MINES SAFETY, REGION NO.III, CENTRAL ZONE, DHANBAD, JHARKHAND.

To

AGENT, BHOWRA (S) COLLIERY, M/s BCCL, PO. BHOWRA, DHANBAD, JHARKHAND.

**Sub:** Permission under Regulation 112 (1) & 196 (3) of the Coal Mines Regulations, 2017 to work in No. XIII, XI/XII, X & IX seam by mechanised opencast method using HEMM with deep hole controlled blasting within 500 m but beyond 100 m from bastee/surface structure/dwellings in the area bounded by G,W1,X1,Y1,B,C,D,M,N',N,O & G as shown on plan No. BH(S)/DGMS/PER/SURFACE /2022/177, dated 06.06.2022, at 4A OCP of Bhowra(S) Colliery, E.J. Area, M/s. BCCL – **Extension of area with modification thereof.**

Dear Sir,

Please refer to your application vide letter Nos. BCCL/EJA/BH(S)/DGMS/Extension 4A Patch/2022/466, dated 27.04.2022, BCCL/EJA/BH(S)/DGMS/Extension 4A Patch/2022/656, dated 06.06.2022, BCCL/EJA/BH(S)/PO/2022/648, dated 06.06.2022, BCCL/EJA/BH(S)/DGMS/Extension 4A Patch/2022/751, dated 22.06.2022, Online Application, Id: 238514, dated 27.04.2022, ISO Safety Clearance vide letter No. बी. सी. सी. एल./म. प्र.(सु. & ब)/कार्यालय – आदेश/2022/322, dated 22.06.2022, study report on “Analysis of slope stability of Bhowra(South) Colliery, Eastern Jharia Area, BCCL, as per regulation 106(2), CMR – 2017” submitted to them by B.I.T Sindri, Dhanbad, vide Project No. CNP/BIT/MIN/2019/SS – 05, dated 11.11.2020, study report of IIT(ISM), Dhanbad (Project No. CONS/5073/2019-2020) for controlled blasting, surface plan no. BH(S)/DGMS/PER/SURFACE /2022/177, dated 06.06.2022 and other documents, on the above subject.

The matter has since been examined on the basis of the information furnished by you.

In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulations 112(1) and 196(3) of the Coal Mines Regulation, 2017 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby, **modify** permission granted earlier vide letter No. **010157|CZ|Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021**, to work in No. XIII, XI/XII, X & IX seam by mechanised opencast method using HEMM with deep hole controlled blasting within 500 m but beyond 100 m from bastee/surface structure/dwellings in the total area bounded by “G,W1,X1,Y1,B,C,D,M,N',N,O & G” including the **extended** area bounded by “P,Q,R,S,T,U,V,B,Y1,X1,W1 & P” as shown on plan No. BH(S)/DGMS/PER/SURFACE /2022/177, dated 06.06.2022, at 4A OCP of Bhowra(S) Colliery, E.J. Area, M/s. BCCL, subject to strict compliance of the following conditions:

**1.0 Modification of Condition No. 1.2 of Permission letter No. 010157|CZ|Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021:** No mining operations shall be carried out within the area bounded by points “G,W1,X1,Y1,B,C,D,M,N',N,O & G” as shown on plan No. BH(S)/DGMS/PER/SURFACE /2022/177, dated 06.06.2022 without having authority of land to M/s BCCL.

**2.0 Modification of Condition No. 1.6 of Permission letter No. 010157|CZ|Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021:** Before starting any quarrying operation, all



bastee/structures/dwellings if any located within 100 m distance from the proposed area shall be vacated/demolished and rendered uninhabitable.

**3.0 Modification of Condition No. 3.1 of Permission letter No. 010157/CZ/Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021:** No deep hole blasting shall be done within a distance of **100.0 m** from any permanent building or surface structure whether or not belonging to Owner unless vacated and demolished. This distance shall be clearly demarcated on the surface and in opencast working by means of permanent posts/pillars in red colour.

**4.0 Modification of Condition No. 3.5 of Permission letter No. 010157/CZ/Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021.:** While blasting in area within 500 m but beyond 100 m of dwellings/hutments or any permanent structures whether or not belonging the Owner, the maximum charge per delay and the total charge per round shall not exceed as indicated below:

Distance of structure from the blast site	Maximum charge/delay (Allowable PPV 5mm/s)	Maximum charge/delay (Allowable PPV 10mm/s)	Total Charge Per Round (Allowable PPV 5 mm/s)	Total Charge Per Round (Allowable PPV 10 mm/s)
100m	21 Kg	56 Kg	610.71 Kg	1368 Kg
150m	48 Kg	127 Kg	1374 Kg	3079 Kg
200m	86 Kg	227 Kg	2442 Kg	5474 Kg
250m	134 Kg	354 Kg	3816 Kg	8553 Kg
300m	194 Kg	511 Kg	5496 Kg	12317 Kg
350m	264 Kg	695 Kg	7481 Kg	16765 Kg
400m	345 Kg	908 Kg	9771 Kg	21897 Kg
500m	539 Kg	1419 Kg	15267 Kg	34214 Kg

**5.0** All other conditions stipulated in permission letter no. 010157/CZ/Dhanbad Region No. III|PermExemp|2021|195446, dated 26.11.2021 shall remain unchanged and be strictly followed.

**6.0** All conditions for deep hole blasting in opencast mine as stipulated in Gazette Notification, G.S.R. 985(E), dated 01.10.2018 shall be strictly complied.

**7.0** To control flying fragments resulting out of blasting from projecting beyond a distance of 10metres from the place of firing, following precautions shall be taken:-



- a. No shot hole shall be fired in crushed, broken or fractured ground/strata.
- b. Blasting shall be done against a free face only. Blasted material shall be cleared off before commencement of drilling operation for succeeding round.
- c. Top stemming column shall not be less than the burden.
- d. Only such stemming material that is free from pebbles and stone chips shall be used. Moist sand shall be used for stemming of deep holes.
- e. All the blasting operation shall be conducted with muffling arrangement strictly. Muffling of holes should be done with conveyor belt and wire netting pieces (1.8m x 1.2m) overlain by 3 to 4 sand bags each 35.0-40.0kg by weight or **heavy duty blasting mats shall be used for effective muffling of blast holes.**
- f. Variation in inclination of holes shall be within 5 degrees to avoid variation in crest and toe burden.
- g. In an undercut bench face, the quantity of explosives to be charged within undercut portion shall be suitably reduced.
- h. In case water is encountered in any shot-hole, either the shot-hole shall be dewatered by blowing compressed air into the hole or the explosive column shall be gently pushed down by wooden rod and sufficient time given for the explosive column to sink to the desired depth before the round is fired.

**8.0** Arrangements should also be made for guarding against unauthorized entry of villagers & animals within the distance of danger zone.

**9.0** No secondary blasting/boulder blasting shall be carried out when blasting site is within 500m from the existing structure. In case of boulder formation, the boulders shall be dozed off to a suitable distance. Secondary blasting/boulder blasting, if conducted shall be done separately from production/main blast.

**10.0** Mobile telephones shall not be used in the blasting areas at the time of handling, charging and blasting of explosives.

**11.0** The cartridge of explosives shall be lowered carefully into the shot-holes so as to avoid sticking of cartridges in the shot holes thereby causing air spaces in column of explosive charge. After charging each hole with explosive, the length of the remaining hole shall be measured to ensure that the cartridges are in close contact with each other and there is no air gap between any two cartridges of explosives. In case of the length of uncharged portion, the hole is not as per the calculation thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. Remaining hole shall then be stemmed with moist sand and before blasting the shot-hole.

**12.0** Blasting shall be conducted in day light only and shall not be conducted under overcast sky.

**13.0** In case of change in Geo – Mining conditions, fresh study shall be conducted to obtain the maximum charge per delay and per blast.

**14.0** The SOP framed by Manager for conducting blasting within 500m but beyond 100m of baste/surface structure/dwellings in 4A OCP of Bhowra (S) Colliery, E. J. Area, M/s BCCL and submitted along with application vide letter No. BCCL/EJA/BH(S)/PO/2022/648, dated 06.06.2022 shall be strictly adhered to.

**15.0** The P.P.V. at dwellings/other structures not belonging to the owner shall be measured for every blast and the records of the same shall be maintained in a bound paged book kept for the purpose duly counter signed by blasting officer and manager. A quarterly report of the same shall be submitted to this Directorate. The PPV shall not be more than the limit as mentioned in DGMS Circular No. 7 of 1997 as given below:

Type of structure	Dominant excitation frequency: Hz		
	<8 Hz	8 – 25 Hz	>25 Hz
(A) Buildings/structures not belonging to the owner			
1. Domestic houses/structures (Kuchcha, brick & cement)	5	10	15

2. Industrial buildings	10	20	25
3. Objects of historical importance and sensitive structures	2	5	10
(B) Buildings with limited span of life and belonging to owner			
1. Domestic houses/structures	10	15	25
2. Industrial buildings	15	25	50

16.0 In case, with any of the deep-hole rounds fired, the PPV of ground vibrations resulting out of blasting is observed to be more than 10mm/sec at a distance of 100m from the site of blast or the flying fragments project to a distance beyond 10m from the place of firing/blasting, operations shall be discontinued and this Directorate shall be informed immediately and blasting operations connected with this permission shall not be resumed unless express permission in writing is accorded by this Directorate.

17.0 Blasting time shall be fixed by the Manager in consultation with local people and a caution board prepared in the local language depicting the time of blasting shall be prominently placed at strategic places all around the proposed area. No blasting shall be done in deviation of the blasting time fixed except for reasons to be recorded in writing by Manager.

18.0 The surface over the area to be blasted and upto 10m around shall be cleaned of any loose material or stones etc. The area falling within a distance of 60 cm from the collar of each blast hole shall be cleaned of loose stone, drill cuttings, debris and other loose material.

19.0 Two way communication by wireless/walkie-talkie sets shall be provided to the Assistant Manager in-charge of blasting, the shot-firer and to the assistants of the shot-firer. The set, including mobile phones in possession of blasting personal, if any, shall remain switched off during handling and charging of explosives.

20.0 Before shots are charged, stemmed and fired, sufficient warning by siren or other suitable means shall be given to warn persons within a radius of 500m, including to the inhabitants of structures and dwellings, not belonging to the owner.

21.0 It shall be ensured that no person remains in the dwellings/structures of any of the villages falling within a radial distance of 500m of the place of firing at the time of blasting. Guards shall be posted for the purpose to ensure that no person inadvertently enters the danger zone, and that all persons within the danger zone have taken proper shelter. A mobile vehicle fitted with siren shall also be provided for warning the persons within danger zone.

22.0 Guards shall be posted at either end/extreme points of the road falling within danger zone, who shall by, efficient signals, intimate clearance of traffic to the shot-firer and also warn passerby and vehicles.

23.0 Suitable emulsion explosives shall be used, if high water percolation is observed in the drilled holes.

24.0 Owner, Agent and Manager shall provide substantially built shelter to shotfirer and his assistants for taking shelter in danger zone. Blasting shelter without bottom plate shall not be used for taking shelter. Blasting shelter shall not be placed in the direction of free face of blasting site.

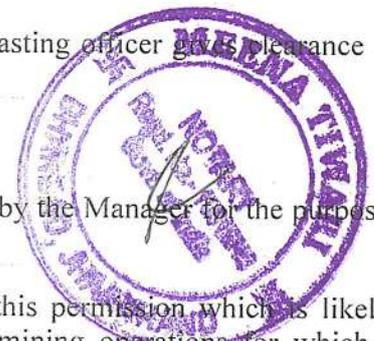
25.0 The preparation of charges and charging & stemming of holes shall be carried out under the personal supervision of overman (called shotfirer), who shall fire the shots himself.

26.0 Firing of shots by exploder shall be done by shotfirer only when blasting officer gives clearance after observing all precautions against blasting.

#### 27.0 ADDITIONAL CONDITIONS:

27.1 A Code of practice for controlled deep hole blasting shall be framed by the Manager for the purpose on basis of safety management plan, which shall strictly be followed.

27.2 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this



Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

27.3 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

27.4 This permission may be amended, modified or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulations 112(1) and 196(3) of the Coal Mines Regulations 2017 only, without prejudice to any other provisions of law which may be or may become applicable at any time.

27.5 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

27.6 This permission is in supersession of the permission/exemption/relaxation, if any, granted under the aforesaid regulations in the past.

27.7 This permission shall remain valid up to 25.11.2025 or till exhaustion of permitted area whichever is earlier.

Your Faithfully



MUKESH KUMAR SINHA (DIRECTOR - DHANBAD REGION NO.III)



## Standard operating procedure for Outsourcing mines

### Responsibility and Execution – Outsourcing agency of BCCL mines under HoE and Transport contracts

- Majority of the mines of BCCL is operated by Outsourcing contractors. As per the NIT clause 12 of Condition of Contract under General Terms and Conditions:

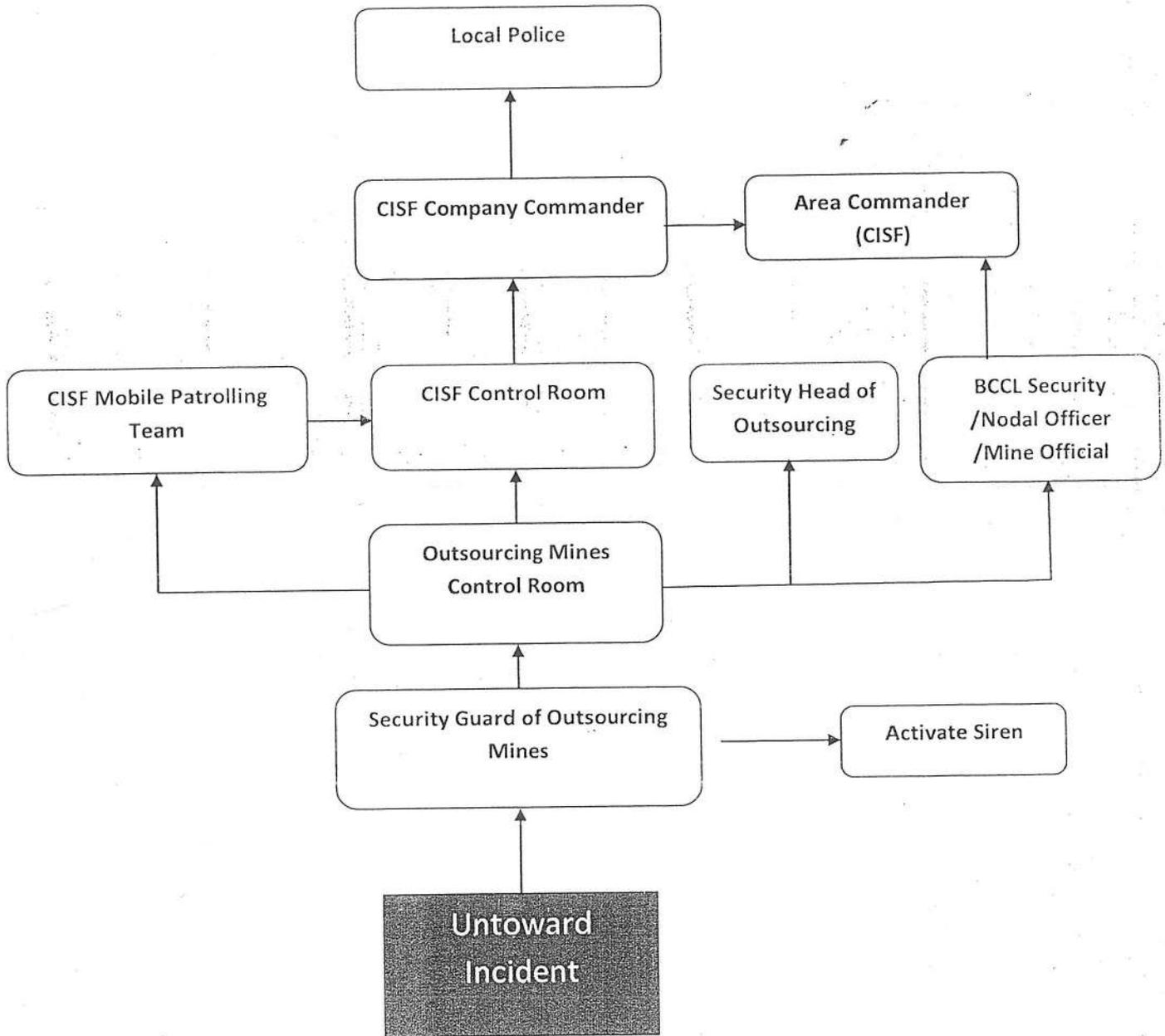
“The contractor will have to make necessary security arrangement to prevent theft of coal from the project premises, during transportation and also at coal dumps.”

- In pursuance of this clause, this SOP has been drafted to specify the roles of security personnel involved in protection of these mines.

- **Escalation Mechanism:-**

In the event of any accidental disaster, theft, fire, vandalism and attack on the post, outsourcing security will inform immediately to the Outsourcing agency Control room. Further the security personnel will also activate emergency alarm system/siren wherever available. The person deployed at Outsourcing agency Control room will further share the information with CISF mobile patrolling team & CISF Control room of respective area and Security head of Outsourcing mine and BCCL Security Nodal Officer and BCCL Mines Official. Further CISF Control room will inform the matter to CISF Company commander, who will further intimate the same to Area Commander of CISF. Based on need, Company commander will call the local police in case of any law & order issue.





# INCIDENT RESPONSE SYSTEM



### Access Control at Outsourcing Mines:

- Proper barrier at mine entry/exit. The security guard deployed at the mines entry/exit will maintain a register for entry of details with regard to vehicles/persons entering the mine. He will also make entry of any unauthorized movement of vehicles/persons. **Responsibility - Contractor**
- A siren will be made available at the mine entry/exit and at other sensitive duty posts. **Responsibility - Contractor**
- CCTVs will be installed at all locations prone to theft or any other untoward incident.
- Security lighting will be provided wherever required including at places where CCTVs are installed. **Responsibility - Contractor**
- Concertina fencing will be provided at Coal dumps for preventing any unauthorized entry.

### Role of Private Security Personnel: Responsibility - Contractor

The private security personnel are employed by the contractors to man the duty posts for the above mentioned areas. Security personnel shall perform duties on the post allotted to them as per the duty roster. Their duties, in general, shall include the following:-

#### Do's

- Hourly situation report should be taken by Outsourcing agency Control room personnel from all the security guards. Later, the same should be shared with CISF control room of the Concerned Area.
- They shall be responsible to be present at the allocated post/ place at the allocated time and go through the instructions provided at the post.
- All guards shall maintain a high standard of turnout and shall always remain alert.
- They shall always keep their eyes and ears open to keep vigil and observation.
- Be fully conversant with the security equipment being used in the course of their duty.
- Be fully conversant with the security controls, alarms, escape routes within their area of responsibility.
- Ensure that the employees always display their ID cards/ badges while inside the premises, as per the site guidelines.



- Identify and report any person inside the premises without proper identification.
- Ensure that the Company property are not allowed to leave the premises unless accompanied by a property pass that has been signed, duly authorized by concerned authority.
- Leave the post only when properly relieved, after handing over documents, equipment (if any) to the reliever and logging all activities and incidents during their shift.
- Take responsibility of the assigned equipment, adhere to preventive and corrective maintenance, and ensure full functionality and maximum uptime.
- They will participate in all training events, mock drills and exercises organized in the Facility.

### **Responsibilities of the Security Head : Responsibility - Contractor**

- Overall responsible for security of the Outsourcing mines.
- Provide a dedicated mobile number to all duty posts which will be circulated to BCCL/CISF.
- Periodically check the working of the security gadgetry provided to the duty posts including Search Light, Mobile , CCTV and RFID (where installed) etc
- He will check working of perimeter/security lighting in the Facility.
- Ensure regular conduct of Security Training.
- Act as interface between Outsourcing Contractor and external Security Organizations like CISF, local police and BCCL management on security issues.
- Hold planned Security Audits and facilitate external security audits.
- Inform to Outsourcing contractor about any breakdown in CCTV system.
- Maintain effective intelligence and vigilance network.
- He must take frequent rounds of the posts during night and make entry in the patrol book.
- He must ensure that sentries are aware of action to be taken by them in case of fire, disturbance, and emergency.
- He will muster additional guards for the special duties as and when instructed by the Outsourcing Contractor.



**Types of duty posts are listed below :**

- Mine entry point: This is a main access point in which staffs, workers, Hywas, trucks, pay loaders and other vehicles enter the mine.
- Mine face
- Parking lot
- Coal Dump
- Mine exit point: This is the point at which the trucks and other authorised vehicle exit.
- Control room

**Security Post: Mine Entry Point/Exit point: Responsibility - Contractor**

- The person on duty during each shift shall exchange the charge correctly as per the column of the register to be maintained at the check post in the respective register which shall be signed by the receiving and delivering security personnel. The report of how many vehicles remain inside the check post during their duty will also be entered in the Handing Taking Register.
- The members of the force posted on duty shall maintain the registers, files, documents, etc., which are used on the post, in a neat and proper manner and shall exchange their charges in the relevant register in a proper manner.
- The security personnel on duty shall physically check the vehicles after proper matching with the list of vehicles issued by the management before releasing the coal vehicle/persons inside the entry point.
- Searching and frisking of all vehicles
- Stop the unauthorized entry of any person and vehicle.
- In odd hours or whenever there is no movement of vehicles, barrier may be closed.

**Security Post: Mine face : Responsibility – Contractor of outsourcing mine**

- The personnel deployed at Mine face will keep a watch over any unauthorised movement of vehicles/personnel within the mines and report the same to the Outsourcing agency control room.
- He will also keep a watch over any unauthorised movement near the vehicles parked within the mines and report the same to the control room.



- He will keep a vigil over the entire perimeter of the mine and identify and report about any escape route created to the control room.

### **Security Post: Coal dump : Responsibility - Contractor**

- The security personnel on duty will allow the vehicles in coal-dump only after checking the type of slip of the vehicles and ensure whether that the vehicle is authorized for loading in that dump or not and what grade of coal is to be loaded.
- The security personnel on duty will also monitor the CCTV and other equipment installed in the coal-dump.
- On duty security personnel will vigilantly patrol the coal dump and ensure that the people of the basti near the coal dump do not enter the coal dump for theft.
- Will detain the vehicle after informing the Loading Babu, CISF Mobile patrolling team and Security head of Outsourcing mine of any irregularity or illegal action.
- If the vehicle is allowed night-stay by the management due to breakdown or any other reason, the security personnel will ensure that all the vehicles mentioned in the permit letter are present.
- On completion of loading, will sign the reverse of the slip with the name correctly.

### **Security Post: Control room : Responsibility - Contractor**

- Will maintain all the registers properly and will submit them in front of the higher officials if needed.
- The control room will receive all types of information and will inform the CISF Control Room/ Security Head in time.
- Will receive the information given on wireless/telephone and make an entry in the relevant register
- After receiving the situation report from all duty stations at an interval of one hour, its record will also be entered.
- If the situation report is not received, then immediately contact the security personnel posted on the nearest duty post /Mobile Patrolling team and get the situation report of that duty.
- It will be ensured that all important telephone numbers and mobile numbers of the security personnel members on duty are available.



- Security personnel while on duty, without giving charge to the reliever, shall not leave the place of duty irrespective of the circumstances.
- CCTV footage should always be monitored by a dedicated security personnel within the control room.

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IMPORTANT CONTACT NUMBERS			
S.N.	CONTACT NO. OF	CONTACT NO.	REMARKS
1	OUTSOURCING MINES CONTROL ROOM		
2	CISF CONTROL ROOM		
3	CISF MOBILE PTL PARTY		
4	SECURITY HEAD OF OUTSOURCING MINES		
5	LOCAL POLICE STATION		
6	BCCL AREA SECURITY OFFICER		

### Filing a FIR

FIR means First Information Report, made to police, about commission of a cognizable offence. In effect, it amounts to putting law in to motion by giving information relating to the commission of a cognizable offence to an officer in charge of a police station, (which shall be reduced into writing and read over to the informant) and shall be signed by the person giving such information. It is mandatory to give a copy of the first information report (as recorded by police) to the informant free of cost.

### Procedure for Filing the FIR

- The Outsourcing contractor/complainant should go to the Police Station having jurisdiction over the area (where the offence is committed) and



report to Officer in-charge /station house officer about commission of the offence.

- Information to Mine management and CISF.
- Every piece of information relating to the commission of offence is to be given to the officer in-charge of the police station. A written complaint should be submitted.
- Outsourcing contractor/complainant should sign the complaint. Complete information including the contact details should be provided in the complaint.
- The Outsourcing contractor/complainant should receive a copy of the FIR.
- If the officer in charge of the police station refuses to record the information, the complaint should be submitted to the concerned Superintendent of Police (SP) with a copy to the local police station.
- In case no action is initiated by the SP or the local police station, options to approach the court should be exercised in consultation with the legal team.
- FIR information to be given on whatsapp.
- Weekly and Monthly compile report must be share to mine official as well as BCCL HQ also.

### Guidelines for Filing the FIR

- The FIR should be a comprehensive document and all necessary details should be included in the FIR. Supporting documents including audio/video recordings, pictures, documents etc should be mentioned in the main compliant and attached as Annexures to the complaint.
- Format of FIR and Seizure list is appended below.



25

Format of the F.I.R./COMPLAINT

Book No. \_\_\_\_\_

FORM NO. 24.5 (1)  
FIRST INFORMATION REPORT

First Information of a Cognizable Crime Reported under Section 154, Criminal Penal Code

Police Station ..... District ..... No .....

Date and hour of Occurrence .....

1. Date and hour when reported

2. Name and residence of informer and complainant.

3. Brief description of offence (with section) and of property carried off, if any. — To be filled by PS

4. Place of occurrence and distance and direction from the Police Station.

5. Name & Address of the Criminal.

6. Steps taken regarding investigation explanation of delay in regarding information. — To be filled by PS

7. Date and Time of despatch from Police Station. — To be filled by PS

Signature .....

Designation .....

(First information to be recorded below)

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Signature .....

Designation .....

The above is the format and below is the law on the basis of which the cognizable crime is recorded

F.I.R. ON AUTHENTIC INFORMATION

The information given to the Police Officer for registration of a case must be authentic. It should not be gossip but should be traced to an individual who should be responsible for imparting information. It may be hearsay but the person in possession of hearsay should mention the source of information and take responsibility for it. An irresponsible rumour should not result in registration of F.I.R.



27

28-

This letter is on behalf of Eastern Coalfields Ltd, Salanpur Area and has the sanction of the Competent Authority

P-189

SEIZURE LIST

- 1. Date & Time of Seizure :
- 2. Place of Seizure :
- 3. From whom Seized from :
- 4. Name of Witnesses: :
- 5. List of Seized Articles
  - 1.
  - 2.
  - 3.
  - 4.
- 6. Signature of Witnesses
  - 1.
  - 2.

Seized/Prepared by Me

Name \_\_\_\_\_  
 S/O \_\_\_\_\_  
 Address \_\_\_\_\_  
 PS \_\_\_\_\_



भारत कोकिंग कोल लिमिटेड  
(कोल इण्डिया लिमिटेड का एक अंग)  
(एक मिनी रत्न कंपनी)  
औद्योगिक अभियंत्रण विभाग  
कोयलाभवन, कोयला नगर  
धनबाद -826005

सीआईएन: U10101JH1972GOI000918  
e-mail : gmied.bccl@coalindia.in



Bharat Coking Coal Limited  
(A Subsidiary of Coal India Limited)  
(A Mini Ratna Company)  
Industrial Engineering Department  
Koyla Bhawan, Koyla Nagar  
Dhanbad-826005  
CIN: U10101JH1972GOI000918  
e-mail : gmied.bccl@coalindia.in

संदर्भसंख्या: बी.सी.सी.एल./औ.अभि.वि./SOP-Unauthorized excess/2022/ 729-748

दिनांक: 16.02.2022

D (T) OP SECRIT.  
BCCL KOYLA BHAWAN  
Diary No. 344  
Date: 17/02/2022

सेवा में,  
महा-प्रबन्धक, सभी क्षेत्र, वाशरी डिविजन  
बी.सी.सी.एल. धनबाद

विषय: STANDARD OPERATING PROCEDURE (SOP) TO PREVENT  
UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL.

महोदय,

Please find enclosed herewith the duly approved STANDARD OPERATING PROCEDURE (SOP) TO PREVENT UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL for implementation with immediate effect.  
Action taken in this regard may please be intimated to this office for appraisal of competent authority.  
Please treat this as Most Urgent.

धन्यवाद सह

Encl. : as stated

प्रतिलिपि:

1. CMD, BCCL- for kind information
2. DT(OP)/DT(P&P)/D(F)/DP/CVO- for kind information
3. Office file

सचदीय  
16/02/22  
महा-प्रबन्धक  
औद्योगिक अभियंत्रण विभाग  
कोयला भवन, धनबाद

Em-213

24/02/2022

T/S  
File

For follow up action.

13/02/2022



**Sub: SOP to prevent unauthorized entry in Mine premises of BCCL**

In order to restrict/ prevent trespassing /unauthorized entry in the mining lease hold areas of BCCL, following SOP is to implemented with immediate effect :-

1. Sign boards are to be erected at an interval of 100 mtrs around mine premises. This sign boards are to be painted in red fluorescent paint bearing signage such as "No Entry", "Unsafe to Enter", "Stay Out & Live" or Enter and Perish" etc (in Hindi and English) and should be visible from far.
2. To publish in the Board various punishments under the laws for offences against the directions enforceable for the Mine/Project premises.
3. Effective communication is to be done in every week through various media i.e. loudspeaker/Mike, Nukkad natak, Leaflets etc. for effective awareness in nearby communities to understand the mining operations and risk & dangers associated with trespassing/unauthorized entry.
4. All area nodal officer of BCCL Social Media Group will upload the activities which are regularly photographed/Videographed and same to be communicated to PRO, BCCL on regular basis.
5. Media coverage in local Newspapers of the activities are to be arranged to create awareness amongst nearby communities.
6. Area authorities will lodge FIR/online FIR in local Police station in case of trespassing/unauthorized entry by miscreants and in case of refusal by local Police station to lodge FIR, it will be communicated to higher authorities of district administration through e-mail.
7. A separate database of records of FIR connected thereto be maintained in Soft/Hard copy and should be reported to BCCL, HQ fortnightly.
8. Information of such arrangement at Mine/Project be given to local Police for the sake of liaisoning.
9. Mines have generally multiple entries and exits. Action are to be taken to ensure single entry/ exit points as far as possible in the mining area. Kutcha roads are to be cut-off. trenches/ dumping overburden /erecting goal posts etc. to prevent trespassing/unauthorized entry.
10. Electronic surveillance is also done through CCTV Cameras at the entry/exit points and various sensitive places.
11. Area authorities will ensure implementation of Standing Operating Procedures (SOP) which are in vogue through out BCCL in respect of SOP for effective functioning of Control Rooms for surveillance on GPS attached Vehicles and IT devices to prevent pilferage & SOP for GPS based VTS.



GM(IED)  
BCCL



भारत कोकिंग कोल लिमिटेड

(एक मिनी-मल कम्पनी)

परियोजनापदाधिकारीकाकार्यालय  
एकीकृत नॉर्थ-साउथ-जीनागोरा कोलियरी  
लोदनाखेत्र

दिनांक: 04.05.2023

पत्रांक सं० बीसीसीएल/ना०सा०लि०/2023/255

सेवा में,

श्रीमान धाना प्रभारी,  
अलकड़िहा ओपी  
धनबाद ।

विषय: - प्राथमिकी दर्ज करने के संबंध में।

महाशय,

सविनय निवेदन यह है कि मैं शैलेन्द्र कुमार सिन्हा, उम्र 55, पिता स्व० बद्रि प्रसाद, पता - NT-D/2 एमओसीपी, पोस्ट - परधा, जिला - धनबाद, 828201, वर्तमान में मैं बीसीसीएल के लोदना क्षेत्र के अंतर्गत एकी-नॉर्थ साउथ तिसरा जीनागोरा कोलियरी में परियोजना पदाधिकारी के पद पर कार्यरत हूँ। दिनांक 03.05.2023 को सुबह में अलकड़िहा ओपी के अंतर्गत पारवाद वस्ती में गणेश यादव भट्टा के वाउंडरी से सटा हुआ स्थल पर अंचल अधिकारी, झारिया अंचल, सीआईएसएफ एवं स्थानीय पुलिस बल के द्वारा कोयले का अवैध भंडारण पाया गया। उक्त जमा किए गए कोयले के उठाव के लिए क्षेत्रीय एवं कोलियरी प्रबंधन द्वारा पेलोडर एवं हाईबा के मदद से एकी-नॉर्थ साउथ तिसरा जीनागोरा कोलियरी को जमा किया गया, कोयले का कुल वजन 119 टन 850 किलोग्राम जमा किया गया।

अतः आपसे अनुरोध है कि राष्ट्रीय संपत्ति (कोयला) का अवैध कारखार में सम्मिलित व्यक्तियों के विरुद्ध अपने स्तर से जांच कर नियमानुसार विधिसम्मत कार्यवाही करने की कृपा करें।  
आपके सूचनार्थ।

आपका विश्वासी

04/05/23  
(शैलेन्द्र कुमार सिन्हा)

परियोजना पदाधिकारी

एकीकृत नॉर्थ-साउथ तिसरा-जीनागोरा कोलियरी





BHARAT COKING COAL LIMITED



भारत कोकिंग कोल लिमिटेड  
(कोल इंडिया लिमिटेड की एक अनुसंगी कंपनी)  
**Bharat Coking Coal Limited**  
(A subsidiary of Coal India Limited)  
(एक मिनिरात्र कंपनी/ A Miniratna Company)

39

OFFICE OF THE PROJECT OFFICER, BHOWRA SOUTH COLLIERY, EASTERN JHARIA AREA

Ref. No. BCCL/EJA/BH(S)/PO/2023/ 392

Date: 06/04/2023

**Sop for prevention unauthorized entry**

**Do:**

1. Entry to the mine area is strictly limited to authorized personnel only.
2. All authorized personnel must Carry valid identification at all times while on the mine premises.
3. Always enter and exit the mine through designated access points only.
4. Proper lighting arrangement shall be made at entry points coal dump and other places.
5. Always wear the required PPE, including helmets, safety vests, gloves, and appropriate footwear.
6. Cooperate with security personnel and provide requested information.
7. Maintain records of authorized personnel and visitors.
8. Visitors and contractors must be always escorted by an authorized mine employee while inside the mine area.
9. Regular raids and surprise inspection of mines shall be conducted by Joint Patrolling Teams and management.
10. Assist with any investigations if requested by security or management.
11. Any suspected unauthorized entry must be reported immediately to security personnel or management.
12. If an unauthorized entry is confirmed, security personnel will take appropriate action, including notifying law enforcement if necessary.
13. If dealing with an unauthorized person, prioritize safety, and avoid confrontation.
14. If necessary, involve local law enforcement and provide them with relevant information.
15. Regular inspection by supervisors and other competent authorities shall be done for the identification of the suspicious site for unauthorised entry.
16. Such site/entry points shall be fenced or closed by suitable means.
17. Keep detailed records of the incident of unauthorized entry, including witness statements and actions taken.
18. Follow all safety protocols and guidelines.

**Don't**

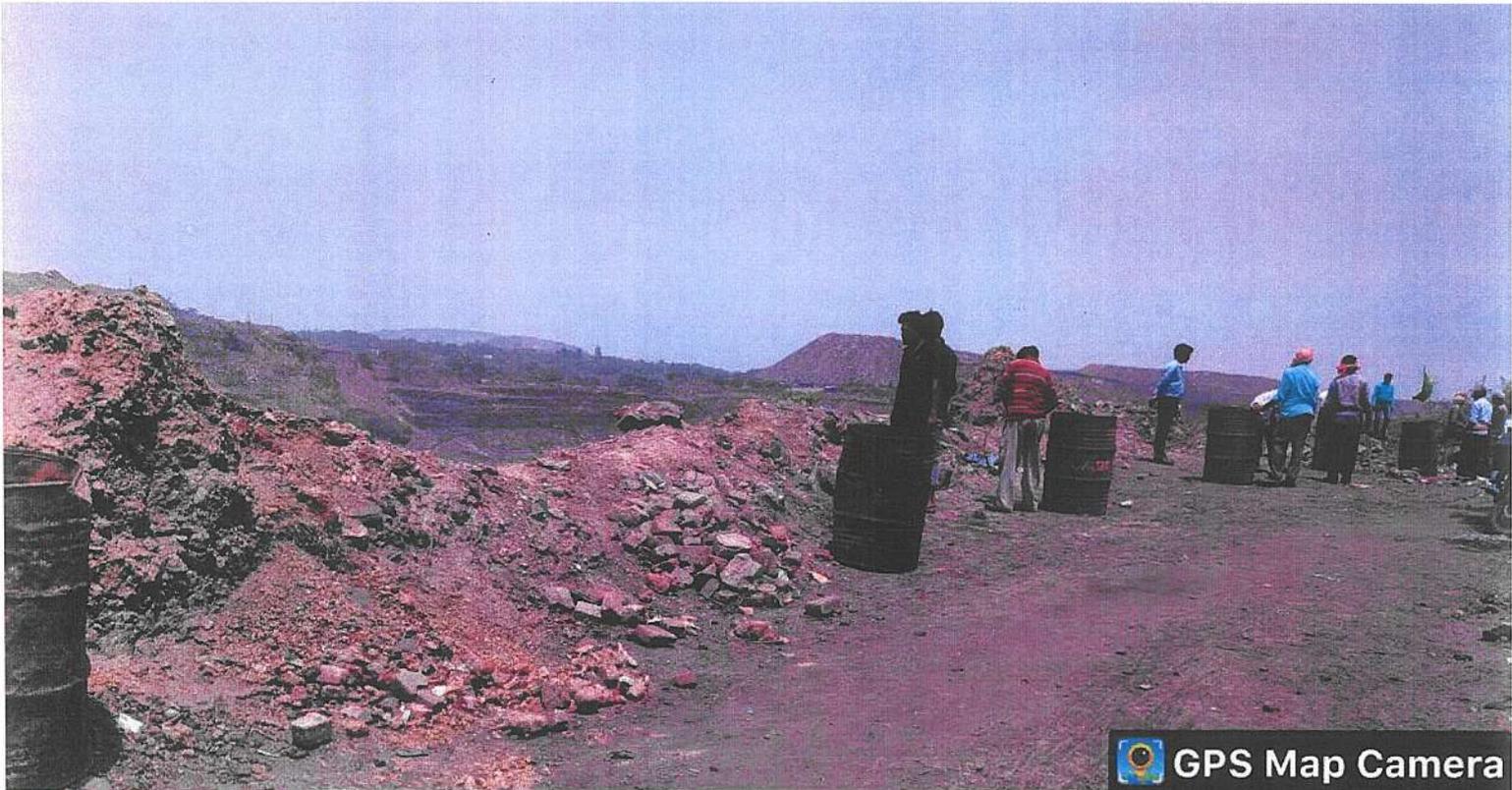
1. Do not enter the mine premises without proper authorization.
2. Do not enter restricted or unauthorized areas without proper clearance.
3. Do not disregard safety signs, warnings, fences or barriers. Always follow posted instructions and guidelines.
4. Do not tamper with security equipment or barriers.
5. Don't hesitate to report unauthorized entry due to fear of consequences.
6. Security personnel should not handle unauthorized entry alone; work as a team and involve law enforcement if necessary.



82-6104123

"D"

40



GPS Map Camera

Dhanbad, Jharkhand, India

M9FR+QGH, Dhanbad, Jharkhand 828302, India

Lat 23.673619°

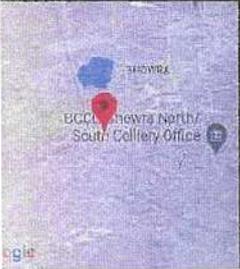
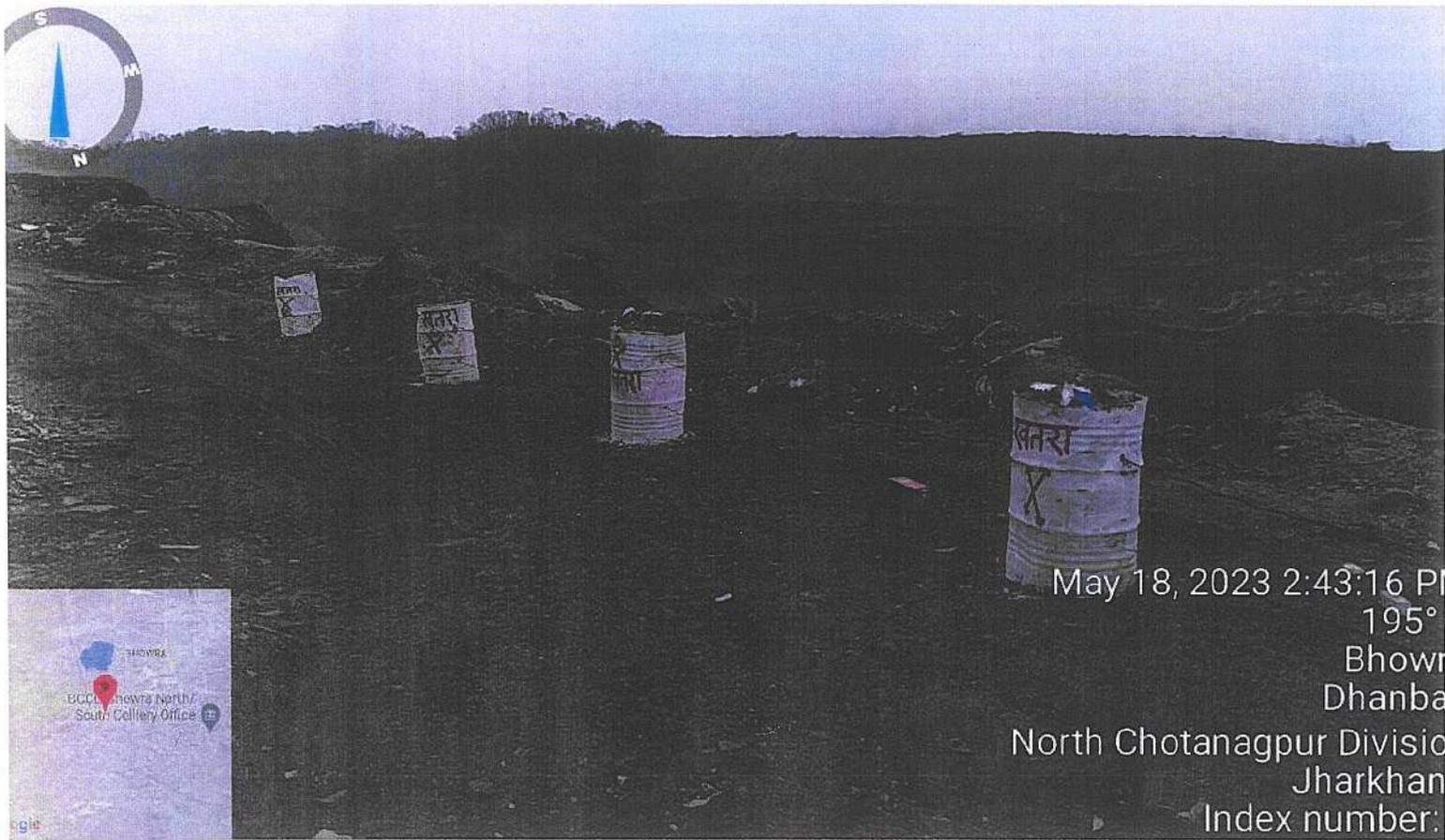
Long 86.393411°

15/05/23 10:29 AM GMT +05:30



Google





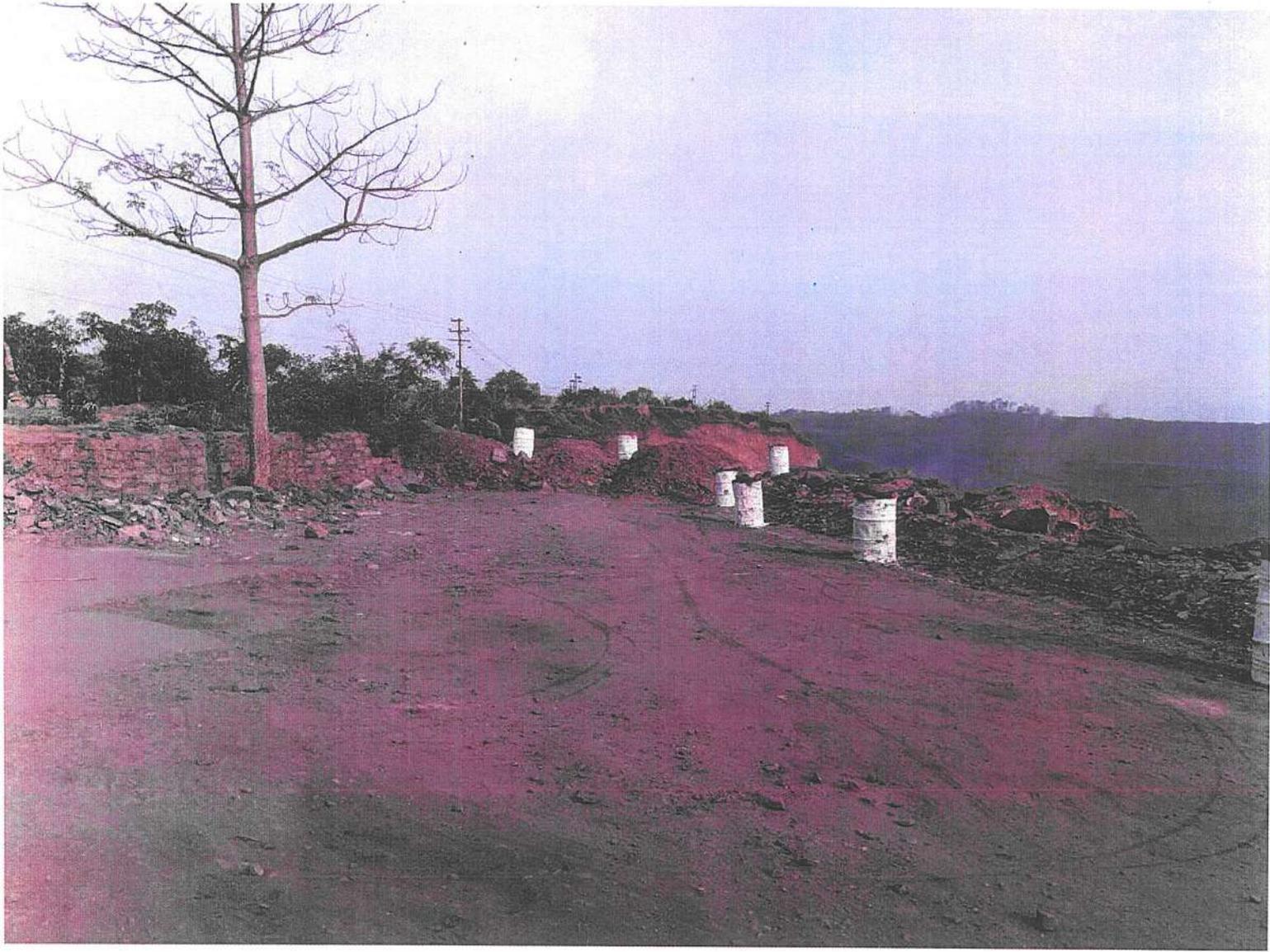
May 18, 2023 2:43:16 PM  
195°  
Bhowra  
Dhanbad  
North Chotanagpur Division  
Jharkhand  
Index number:





May 18, 2023 2:43:20 PM  
279° W  
Bhowra  
Dhanbad  
North Chotanagpur Division  
Jharkhand  
Index number: 3



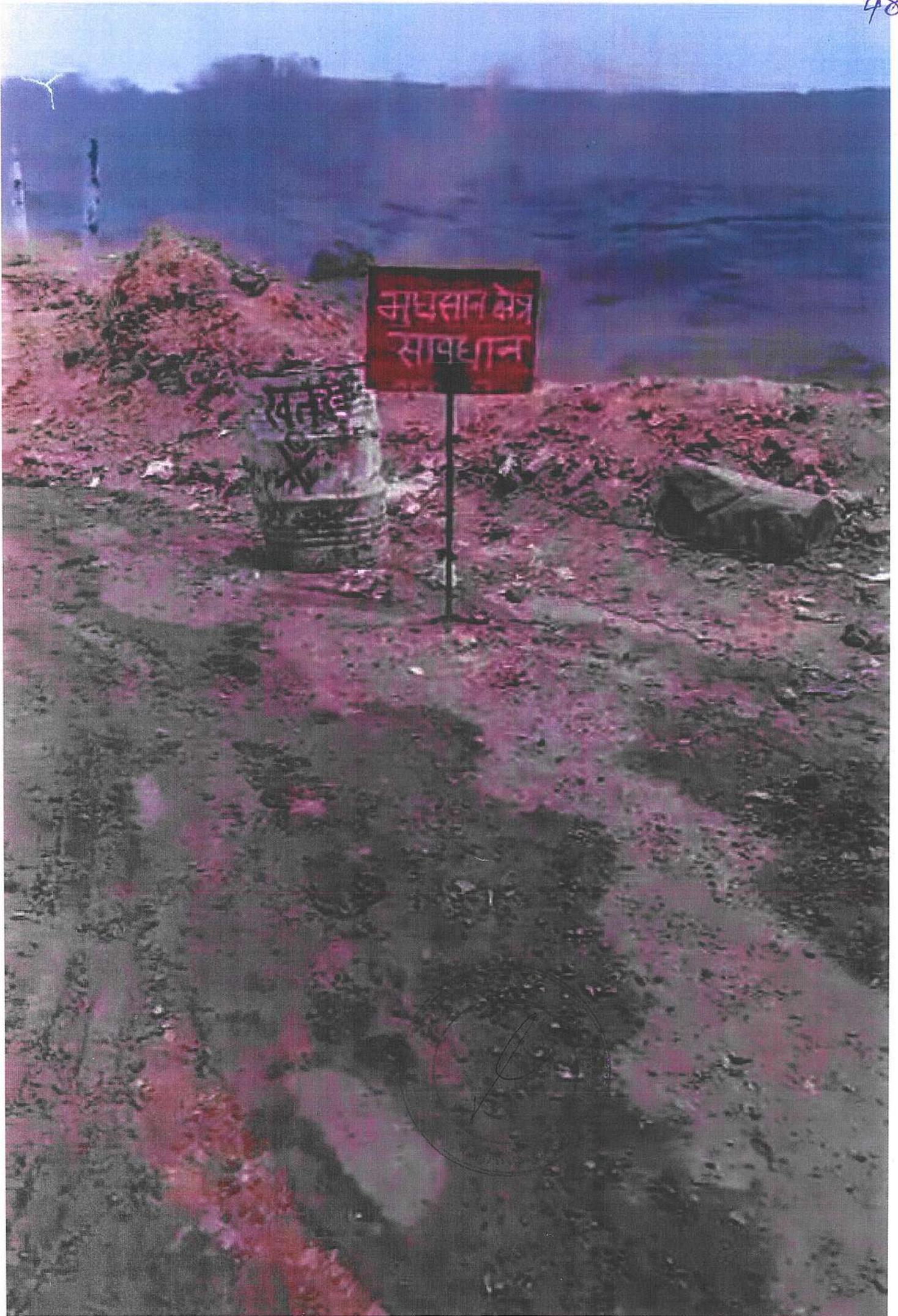


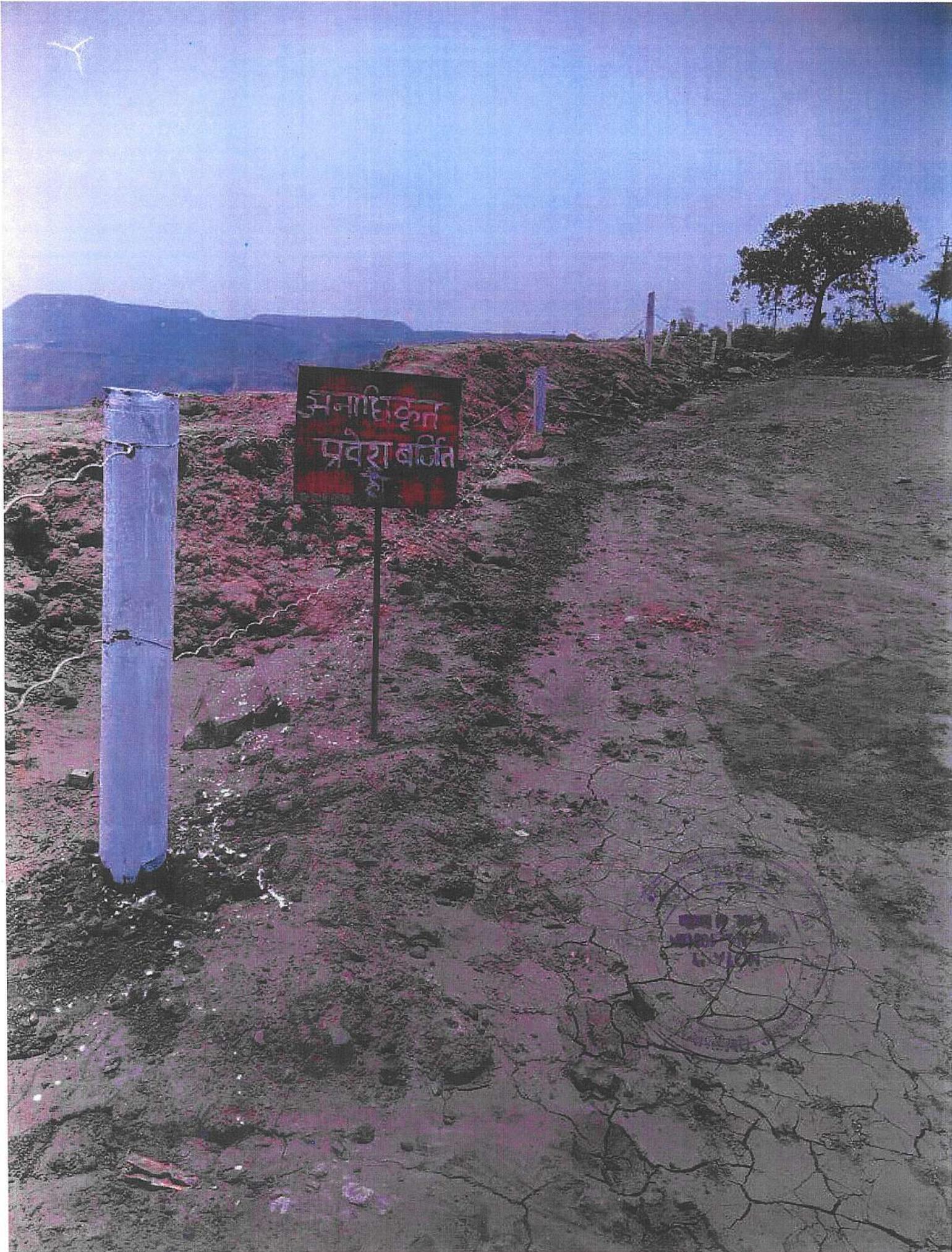












BEFORE THE NATIONAL GREEN  
TRIBUNAL, EASTERN BENCH, KOLKATA  
ORIGINAL APPLICATION NO.68/2023/EZ

News Item in NDTV dated  
09.06.2023 "child" among 3 killed  
as illegal coal Mines collapses near  
Dhanbad.

...Applicant(s)

-Versus-

Jharkhand State Pollution Control  
Board & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF  
BHARAT COKING COAL LIMITED  
(BCCL), DHANBAD, JHARKHAND

**VOLUME - I**  
**[ PAGES 1 - 49 ]**

Saptarshi Mukherjee, Advocate  
Fox & Mandal,  
Solicitors & Advocates,  
12, Old Post Office Street,  
Kolkata - 700 001

BEFORE THE NATIONAL GREEN  
TRIBUNAL, EASTERN BENCH, KOLKATA  
ORIGINAL APPLICATION NO.68/2023/EZ

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Board & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF  
BHARAT COKING COAL LIMITED  
(BCCL), DHANBAD, JHARKHAND

**VOLUME - II**  
**[ PAGES 50 - 120 ]**

Saptarshi Mukherjee, Advocate  
Fox & Mandal,  
Solicitors & Advocates,  
12, Old Post Office Street,  
Kolkata - 700 001

भारत कोकिंग कोल लिमिटेड  
BHARAT COKING COAL LIMITED

(A Subsidiary of Coal India Limited)  
Office of the Project Officer, Bhokra South Colliery  
P.O. BHOPRA Dist. Bhagalpur (BHARHABAND), PIN 820102

Ref. No. - BCCL/EJA/PS/BIH(S)/2022/ 385

Date - 08/04/2022

सेवा में,  
थाना प्रभारी,  
भोरा औ० पी०,  
पो०- भोरा

विषय - 4A पैच से कोयला चोरी होने के संबंध में ।

महाशय,

मैं उपरोक्त कुमार सिंह पिता श्री गौरी शंकर सिंह, उम्र - 56 वर्ष, आधार संख्या - 4617 2644 4135, पता - परियोजना पदाधिकारी का कार्यालय, भोरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भोरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ एवं मैं ग्राम + पो० इन्द्रार थाना - पोथू जिला - औरंगाबाद (बिहार) का स्थाई निवासी हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भोरा 4A पैच से रोज प्रातः 3 बजे से 6 बजे तक करीब 200-250 स्थानीय निवासियों द्वारा कोल डम्प से कोयला चोरी किया जाता है तथा वहाँ मौजूद कर्मियों के द्वारा रोके जाने पर लोगों की भीड़ आक्रमक हो जाती है जिसकी सूचना M/S देवप्रभा कंसल्टन प्रीवेट लिमिटेड के पत्र संख्या - Devprabha/4A Patch/GM/2022 23/001, दिनांक - 02.04.2022 के अनुसार अधोहस्ताक्षरी को दी गई है जो स्वतः स्पष्ट है तथा इस पत्र के साथ संलग्न है।

अतः आपसे निवेदन है कि उपरोक्त बातों पर ध्यान देते हुए कोयले के अवैध चोरी को रोकने तथा राज्य एवं केंद्र सरकार को होने वाले नुकसान से बचाने हेतु आवश्यक कार्यवाही करने की कृपा प्रदान करें।

आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

*(Handwritten Signature)*  
08/04/2022

परियोजना पदाधिकारी  
भोरा (दक्षिण) कोलियरी

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र (सूचनार्थ हेतु)
- ✓ 2. CSE कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय सचिका



**Bharat Coking Coal Limited**  
**BIHARAT COING COAL LIMITED**

Corporate Office: 100, Park Road, Kolkata - 700016  
Regional Office: 100, Park Road, Kolkata - 700016  
Fax: 033-2354-1111

Let No. BCC/EA/PS/HR/S/2021/325

Date: 08/04/2021

To:   
Bharat CP  
Bharat CP

Subject: Regarding theft of coal from 4A match.

1. Late United Kumar Singh, father Shri Gori Shankar Singh, age 56 years, Aadhar number-46125444135, address - Office of the Project Officer, Bhara Family (South) Colliery, 100, Park Road, Project Office in Bhara Region, East Jharkhand, in village Janta permanent resident of PO name, Police Station Pochu District - Aurangabad Bihar. With the help of this letter, I would like to inform you that about 200-250 local residents are stealing coal from the coal mine from Bhara 4A 7th every day from 2 am to 6 am and when stopped by the personnel present there, the group of people becomes aggressive. The information of which has been given to the undersigned as per M/S Deopatria Construction Pvt. Ltd.'s letter number Deopatria/KA/Prak/CA/2022-23/001 dated 02/04/2022, which is self-explanatory and is a statement of this letter.

Therefore, you are requested to please take necessary action to stop illegal theft of coal and save the state and central government from loss of revenue, keeping in mind the above points.

Best for your information and necessary action.

Sincerely  
*[Signature]*  
project officer  
Bhara (South) Colliery

To:   
✓ Chief Engineer, East Jharkhand Region  
✓ Chief Engineer, East Jharkhand Region  
Region 3, Office File



# भारत कोकिंग कोल लिमिटेड

# BHARAT COKING COAL LIMITED

एक निजी रजि. कंपनी  
 भारत कोकिंग लिमिटेड का एक अंग  
 पंद्रहवीं मंदाधिकारी कोल गैरियर  
 भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
 पो- भौरा, जिला धनबाद, झारखण्ड

A Member of the Coal India Group  
 Office of the Project Officer  
 Bhowra (South) Colliery, E. I. Area  
 P.O. Bhowra, Dist. Dhanbad (JHARKHAND)

Ref. No. BCCI/EIA/PS/BIH(S)/2022/951

Date 09/08/2022

सेवा में,  
 थाना प्रभारी,  
 भौरा ओ० पी०,  
 पो०- भौरा

विषय - भौरा (दक्षिण) कोलियरी के 4 A पैच से अज्ञात चोरों द्वारा कोयले के चोरी के संबंध में।

महोदय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, घटा परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा पूष में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ एवं मैं ग्राम - Qtr no - C/21 अंगारपथरा Officer Colony पो०- आकाशकिनारी, थाना - कतरारा, जिला - धनबाद, झारखण्ड का स्थाई निवासी हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा (दक्षिण) कोलियरी के 4 A पैच से अज्ञात चोरों द्वारा भारी मात्रा में अतैद्य रूप से कोयला चोरी किया जा रहा है जिस कारण कंपनी तथा राज्य सरकार को राजस्व की भारी क्षति हो रही है।

अतः आपसे नया निवेदन है कि कृपया 4A पैच में गश्ती बढ़ाने एवं जांचोपरांत दोषी तत्वितारों पर प्राथमिकी दर्ज कर कोयले के चोरी पर रोक लगाते हुए कंपनी तथा राज्य सरकार के राजस्व की क्षति को बचाया जा सके।

आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

*(Handwritten Signature)*

परियोजना पदाधिकारी  
 भौरा (दक्षिण) कोलियरी

प्रतिलिपि :

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र (सूचनार्थ हेतु)
2. CCA कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय सूचिका



Bharat Coking Coal Limited

BHARAT COKING COAL LIMITED

From: Chief Colliery East (D/O) A  
District Nawada  
No. BCC/EA/PS/HRHS/HR/951

To: Bhaura (South) Colliery  
Date: 09/08/20

To,  
Bhaura O.P.  
pit-bhaura

Subject: Regarding theft of coal by unknown thieves from A pitch of Bhaura (South) Colliery, Ramaj

I am Father Son Day Sivi Sharma, Age 54 Years, Aachar Number 9283-971-3347, Address Panchaj Office's Office, Bhaura (North/South) Colliery, I am posted as a Project Officer in Bhaura under East Jharia area and I am a permanent resident of Village Gur no- C/21 Angamachara Officer Colony PO- Akashi Khasi Police Station Katra District Dhanbad Jharkhand. Through this letter we have to inform you that, Coal South Coal is being stolen illegally by unknown thieves from the 4A pitch of the colliery due to which the company and the state government are suffering huge loss of revenue.

Reason: It is a humble request to you that by increasing the patrolling in this area and registering FIR against the guilty person you will be helping the loss of revenue of the company and the state government can be saved by putting a stop to the theft of coal.

Sent for your information and necessary action.

Secretary

Project Officer  
Bhaura (South) Colliery

copy  
General Manager East Jharia Zone for information  
Om Office Sachin



File  
of the attached

mining disaster, boat accident, bp  
Council of Ministers in private sector to those affected by...  
सदस्यी Ex-gratia grant for loss of life due to loss of life  
मंत्रालय, गिर Government letter no-32/7/2014-NDM-1 dated  
प्रलयों के आलेक में अभी-तक  
दिनांक-24.04.2016 की वीरक से अनुप्रासित Has been done

# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1178

Date - 10/10/2022

सेवा मे,

धाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

**विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।**

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैकड़ों लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

*Pankaj Kumar*  
10/10/22

पंकज कुमार  
पिता देव श्री शर्मा  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं० - 9263-1671-8347  
मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



**Bharat Coking Coal Limited**

In India not company  
A Subsidiary of Coal India Limited, Office  
of the Project Officer, RC, Bhoora,  
Bhoora (South) Colliery, East Jharkhand Area,  
District Dhanbad Block Ref. No.



**BIHARAT COKING COAL LIMITED**

(A Subsidiary Company)  
(A Subsidiary Coal India Limited)  
Office of the Project Officer  
Bhoora (South) Colliery, Et. Area  
P.O. Bhoora, Dist. -Dhanbad (JHARKHAND)

BOCI/EJA/PS/BH(S)/2022/1/78

Date 10/10/2022

Encl:-

- 1. State Manager, Bhoora
- 2. OP Bhoora

Subject: Regarding registration of FIR against persons doing illegal excavation of coal.

I am Pankaj Kumar, father Mr. Dev Mr. Sharma, age 54 years, Aadhaar number 9253-1671-8347 - R  
 address, Office of the Project Officer, Bhoora (North/South) Colliery, East Jharkhand, posted as Bhoora Group  
 Project Officer. Through this letter we have to inform you that some unknown gangs are playing an important role in  
 illegal trade of coal at the local level, due to which the morale of the people engaged in legal activities has lowered and they  
 are engaged in illegal activities without worrying about any untoward incident. The information of which has been  
 received by IIT, the intelligence department of CBF. Since the matter is related to illegal mining of coal and any untoward  
 incident can happen any time and hundreds of people are involved in illegal mining of coal and this matter is quite  
 serious. Since the trade of mineral property becomes a matter of business.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal  
 trade and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

Pankaj Kumar  
 Father Dev Mr. Sharma  
 Designation Project Officer  
 Bhoora (South) Colliery  
 Aadhaar Card No-9253-1671-8347  
 Mob. no-9470596476

Copy:-

- 1. General Manager, East Jharkhand
- 2. CBF Commandant, East Jharkhand
- Zone 3, Office File



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्ना कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1292

Date - 04/11/2022

सेवा में  
थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा पूव में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैकड़ों लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रिय संपत्ति की चोरी का कारोबार का मामला बनता है।

उक्त संबंध में Geo-location, दिनांक एवं समय दर्शाते हुए फोटोग्राफ इस पत्र के साथ संलग्न कर आपके समक्ष प्रस्तुत किया जा रहा है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन घर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

48  
04/11/2022

पंकज कुमार  
पिता देव श्री शर्मा  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 9263-1671-8347  
मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



**Bharat Coking Coal Limited**

A private company  
(Office of the Project Officer,  
a part of Coal India Limited)  
Bhara (South) Colliery, East Jharkhand  
PO Bhara, District Dhanbad (Jharkhand)

**BHARAT COKING COAL LIMITED**



(A private company)  
(Auxiliary Coal India Limited)  
Office of the Project Officer,  
Bhara (South) Colliery, E. J Area  
PO - Bhara, Dist. - Dhanbad (JHARKHAND)

Ref. No. BCCL/EJA/PS/BH(5)/2022/1292

Date - 24/11/2022

To,  
Police Station  
Bhara, District  
PO - Bhara

Subject: Regarding registration of FIR against persons doing illegal excavation of coal.

Sir,  
I am Parag Kumar Father Shri Dev Shri Sharma, age 54 years, Aadhar Number 9263-1671-8347  
As the Project Officer, Office, Bhara (South) Colliery, a part of Project Office, Bhara (South) Colliery, East Jharkhand. Through  
letter, I would like to inform you that some unknown gangs are playing an important role in illegal theft of coal at the  
local level, due to which the morale of the people engaged in legal activities has increased and they are engaged in legal  
activities without worrying about any untoward incident. The information of which has been received by IIT, the intelligence  
department of CCE, I think the matter is related to illegal mining of coal and any untoward incident can happen at any  
time and some people are involved in illegal mining of coal and this matter is very serious because it amounts to theft of national  
property.

In this regard, Geo-location, date and time photographs taken are being attached with this letter  
and enclosed herewith.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal trade and take  
necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

Yen  
24/11/2022

Parag Kumar  
Father Shri Dev Shri Sharma  
Designation Project Officer  
Bhara (South) Colliery  
Aadhar Card No. 9263-1671-8347  
9470596475

- Copy -  
1 General Manager, East Jharkhand  
2 CCE, Dhanbad, East Jharkhand  
3, Office File



श्री/श्री  
प्र. of Bhara, Dist. Dhanbad  
सकल वर्धित  
व्यक्त जनित आगवा, गार पुरघटना  
सर्वोत्ती आगवाओं से प्रभावितों को सन्तुष्टिपूर्वक  
करते हुए हमें काले खनन की गति से अनुसंधान  
सर्वत सरकार से पत्रांक-32/7/2014-NDM-1 वि  
संश्लेषित विदेश जारी करने के प्रस्ताव को सं  
संतुष्टिपूर्वक किया गया है।

# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1316

Date - 09/11/2022

सेवा मे,  
थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी करने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बिना अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

उक्त संबंध में Geo-location, दिनांक एवं समय दशति हुए फोटोग्राफ इस पत्र के साथ संलग्न कर आपके समक्ष प्रस्तुत किया जा रहा है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

*Pankaj Kumar*

पंकज कुमार  
पिता देव श्री शर्मा  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 9263-1671-8347  
मो० नं० - 9470526476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



**Bharat Coking Coal Limited**

Former Government  
(Part of Coal India Limited)  
Office of the Project Officer  
Bhakra (South) Colliery, East Zone Area  
North Western District, Dehradun (Uttarakhand)



**BHARAT COKING COAL LIMITED**

66 State Road Company  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhakra (South) Colliery, E. Z. Area  
713 - Bhakra, Dist. - Dehradun (Uttarakhand)

Date - 09/11/2022

Ref. No. JCCS/EA/NS/BU/CS/PC/13/C

To  
Police Station  
Bhakra  
Dist. Bhakra

Subject: Registering registration of FIR against persons doing illegal excavation of coal.

Respected Sir, I am writing to inform you that some unknown groups are playing an important role in illegal theft of coal at the local level. Due to which the morale of the people engaged in legal activities has increased and they are engaged in legal activities without worrying about any untoward incident. The information of which has been received by ICF, the endopony department of Coal. Since the matter is related to illegal excavation of coal and any untoward incident can happen at any time and hundreds of people are involved in illegal excavation and the matter is quite serious because it affects the national security.

In this regard, a photograph showing the location, date and time has been attached to this letter and presented to you is being presented.

Therefore, you are requested to register an FIR against the persons involved in illegal coal work and take necessary action. Please kindly do so so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

Pankaj Kumar  
Extra Duty Officer  
Designation Project Officer  
Bhakra (South) Colliery  
Aardhar Card No- 8283-1671-2347  
Mob No- 9470596476

Copy:-  
1. General Manager, East Zone  
2. West CSE Commissioner East Zone  
Zone 13 Office File



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1371

Date - 30/11/22

सेवा मे,

थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है तथा इससे राजस्व की क्षति भी होती है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके एवं राज्य के राजस्व के क्षति को बचाया जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी



*Pankaj Kumar*  
30/11/22

पंकज कुमार  
पिता देव श्री शर्मा  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 9263-1671-8347  
मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



## BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1404

Date - 05/12/2022

सेवा में,

थाना प्रभारी,  
भौरा औ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बिना अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INA द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकड़ों लोग कोयले का अवैध कार्य में लिप्त हैं एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

पंकज कुमार

पिता देव श्री शर्मा

पदनाम - परियोजना पदाधिकारी

भौरा (दक्षिण) कोलियरी

आधार कार्ड नं०- 9263-1671-8347

मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



**Bharat Coking Coal Limited**

(A subsidiary company)  
(Part of Coal India Limited)  
Office of the Project Officer

Bhaura (South) Colliery, East Jharkhand  
PO Bhaura District Sherahat, Jharkhand

- BCCL/EJA/PS/UN(S)/20221/Lypy



**BHARAT COKING COAL LIMITED**

(A Subsidiary Company)  
(A subsidiary of Coal India Limited)  
Office of the Project Officer

Bhaura (South) Colliery, E. J. Area  
P.O. - Bhaura, Dist. - Sherahat (JHARKHAND)

Date - 05/12/2022

Reference

Police Station  
Sherahat (West) PS  
Po Bhaura

Subject: Regarding registration of FIR against persons doing illegal excavation of coal.

I am Parikaj Kumar, father Shri Dev Shri Sharma, age 54 years, Aadhaar number 9263-1671-8347, address Office of the Project Officer, Bhaura (South) Colliery, posted as Project Officer in BCCCL Group under East Jharkhand. Through this letter, I would like to inform you that some unknown gangs are playing an important role in illegal theft of coal at the local level, due to which the morale of the people engaged in legal activities has decreased and they are engaged in illegal activities without worrying about any untoward incidents. The information of which has been received by me, the intelligence department of CSF. Since the matter is related to illegal mining of coal and any untoward incident can happen at any time and many people are involved in illegal mining of coal and this matter is very serious because it is a case of theft of national property.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal trade and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

*Parikaj Kumar*

Parikaj Kumar  
Father Dev Shri Sharma  
Designation- Project Officer  
Bhaura (South) Colliery  
Aadhaar Card No. 9263-1671-8347  
Mob. No. -9470596476

Copy:-

- 1. General Manager, East Jharkhand
- 2. CSF Commandant, East Jharkhand
- ✓ Zone Office File



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2022/1509

Date - 29/12/22

सेवा में,  
थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,  
मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी के अनहोनी घटना की परवाह किए बिना अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INA द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

*Pankaj Kumar*  
29/12/22

पंकज कुमार  
पिता देव श्री शर्मा  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 9263-1671-8347  
मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका



**Bharat Coking Coal Limited**

A Joint Company  
Office of the Project Officer,  
a part of Coal India Limited,  
Bhausa (North/South) Colliery, E-1 Area,  
District Bhadrachal (Jharkhand) India  
- BeCL/EJA/PS/8H(5)/2022/Isaf



**BHARAT COKING COAL LIMITED**

(A Joint Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer,  
Bhausa (North/South) Colliery, E-1 Area,  
P.O. - Bhausa, Dist. - Bhadrachal (JHARKHAND)  
Date - 23/12/22

To,  
Police Station  
Bhausa, Bhadrachal  
Dist. - Jharkhand

Subject: Regarding registration of FIR against persons doing illegal excavation of coal

Respected Sir,  
Pankaj Kumar Father Sri Dasi Sri Sharma, Age 64 Years, Aadhar Number 6205-1071-2567, Address Project Office of the Project Officer, Bhausa (North/South) Colliery, Project Office in Bhausa Group under East Jharia Region, Jharkhand. Through this letter, I would like to inform you that some unknown gang is exploiting coal of the local level. They play an important role in illegal theft, which increases the morale of people engaged in illegal activities and respects of the unlawful workers, now engaged in illegal activities, information about which has been received by IIT, the Intelligence department of DSI. Since the matter is related to illegal mining of coal and any unlawful incident can happen at any time and hundreds of people are involved in illegal mining of coal and this matter is very serious because if it is taken as a property. Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal mining and take necessary action so that illegal mining can be stopped as soon as possible.

This is done for your information and necessary action.

Yours faithfully

Pankaj Kumar  
Senior In-charge

Designation Project Officer

Bhausa (North/South) Colliery, Bhausa

Card No. 9263-1671-83-47

Mob. No. 9470998476

Copy:-

- 1. General Manager, E-1, Jharia East
- 2. DSI, Bhadrachal, East Jharia Zone
- 3. Office File



जिसे  
complete state  
प्रभावितों grace to  
है।  
उत्तर शक्ति पर  
यानु जनित आपदा, नव दुर्घटना, र अंतरा दुर्घटना  
की आपदाओं से प्रभावितों को गतिविधि की री, नगरपालिका  
के पत्रांक-32/7/2014-NDM-1 दिनांक  
निदेश जारी करने के प्रस्ताव को राज्य  
किया गया है।

**भारत कोकिंग कोल लिमिटेड**

(एक मिनी रत्न कंपनी)  
 (कोल इण्डिया लिमिटेड का एक अंग)  
 परियोजना पदाधिकारी का कार्यालय  
 भीरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
 पो० - भीरा, जिला - धनबाद (झारखण्ड)

**BHARAT COKING COAL LIMITED**

(A Mini Ratna Company)  
 (A subsidiary Coal India Limited)  
 Office of the Project Officer  
 Bhowra (South) Colliery, E. J. Area  
 P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2023/E.C

Date - 17/01/2023

सेवा में,

धाना प्रभारी,  
 भीरा ओ० पी०  
 पो० - भीरा

**विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।**

महाशय,

मैं पंकज कुमार पिता श्री देव श्री शर्मा, उम्र - 54 वर्ष, आधार संख्या - 9263-1671-8347, पता - परियोजना पदाधिकारी का कार्यालय, भीरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भीरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भीरा 4A पैच OCP, भीरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INA द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

Handwritten signature of Pankaj Kumar

पंकज कुमार  
 पिता देव श्री शर्मा  
 पदनाम - परियोजना पदाधिकारी  
 भीरा (दक्षिण) कोलियरी  
 आधार कार्ड नं०- 9263-1671-8347  
 मो० नं० - 9470596476

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
  2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
- कार्यालय संचिका





**Bharat Coking Coal Limited**

(A Mini Run)  
General (East of Kailash) Limited  
Office of the Project Officer, Shans Area  
Shans (South) Colliery, East Shans Area  
District Chhatisgarh (Bastar) Ref No-  
BOCL/LA/PS/SHAN/2023/0



**BIHARAT COKING COAL LIMITED**

(A Mini Run Company)  
(A Subsidiary Coal India Limited)  
Office of the Project Officer  
Shans (South) Colliery, E. Area  
P.O. - Shans, Dist. - Bastar (CHHATISGARH)

Date: 12/11/2023

To,  
District Officer  
Shans  
OPBham

**Subject: Regarding registration of FIR against persons doing illegal excavation of coal.**

Reference:

Pankaj Kumar Fricker Bhai Dev Shri Sharma, Age 54 years, Aadhaar Number 9263-1671-8347  
Project Officer's Office, Shans (South) Colliery is posted as Project Officer in Shans (South) Area East, Jharkhand.  
Through this letter we have to inform you that some unknown gangs in Shans 44 Panch OCP, Shans (South) Colliery  
are playing an important role in illegal theft of coal at the local level, which is causing the demise of the people engaged in  
illegal activities and indulging in illegal activities without regard to any concerns, incident, information about which has  
been received by IIT, the intelligence department of OISE. Since the matter is related to illegal mining of coal and any activities  
involved, perhaps at any time and many people are involved in illegal mining of coal and this matter is very serious  
because it is a case of theft of national property.

Therefore, you are requested to clearly register an FIR against the persons involved in illegal coal trade and take  
necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully,

Pankaj Kumar  
General (East of Kailash)  
Designation: Project Officer  
Shans (South) Colliery  
Aadhaar Card No-9263-1671-8347  
100 710 - 3470

Copy:

- 1. General Manager, East Shans Area
- 2. OCP, Chhatisgarh (Bastar) Shans Area
- 3. Office Use



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2023/107

Date - 31/01/2023

सेवा मे,  
थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संचिका





# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्ना कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O. - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2023/176

Date - 14/02/2023

## सेवा में,

थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

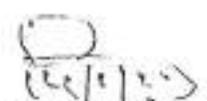
महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

  
बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287936997

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय सचिका



**Bharat Coking Coal Limited**

(A public company)  
(A part of Coal India Limited) Head-  
Office of the Project Officer  
Bhara (South) Colliery, East Ward Area  
Bhara District Bhadrachalam District



**BIHARAT COKING COAL LIMITED**

(A Public Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhara (South) Colliery, Area  
Bhara District, Dist. - Chhatrapati Sambhajirao  
Date 14/02/2023

- BCCL/BIA/PS/BH(5) / 2023 / 376

**Bhara OP  
Po Bhara**

Subject: Regarding registration of FIR against persons doing illegal excavation of coal

Respected Sir,  
Vinod Kumar Pandey, father Shri Dinanath Pandey, age 54 years, Aadhaar number 299235249543, address- Office of the Project Officer, Bhara (South) Colliery, I am posted as Project Officer in Bhara Group under Coal Bhara area. This is to inform you that some unknown gangs play an important role in illegal theft of coal at the local level in Bhara 4A Patch OCP Bhara (South) Colliery. Due to which the morale of the people engaged in legal activities has increased and they are engaged in illegal activities without worrying about any untoward incident. Information about which has been received by IIT, the intelligence department of DSP. So the morale is related to legal mining of coal and any untoward incident can happen at any time and the Bhara people are involved in illegal mining of coal. This matter is quite serious because it relates to theft of national property.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal trade and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

Vinod Kumar Pandey  
Father Shri Dinanath Pandey  
Designation Project Officer  
Bhara (South) Colliery  
Aadhaar Card No- 299235249543  
Mob. no- 9267696097

Copy -  
1. General Manager, Coal Bhara Zone  
2. DSP Commandant East Ward  
3. Area Office File



# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलिपरी, पूर्वी झरिया क्षेत्र  
पो० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratsna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2023/223

Date - 27/02/2023

सेवा मे,  
थाना प्रभारी,  
भौरा औ० पी०  
पो० - भौरा

**विषय - कोपले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।**

महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलिपरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलिपरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोपले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बिना अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोपले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैंकरो लोग कोपले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोपले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विन्वासी

  
बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलिपरी  
आधार कार्ड नं०: 229235219543  
मो० नं० - 6287696997

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय संश्लेषण



**Bharat Coking Coal Limited**

A Subsidiary Company  
A part of ICL India Limited, Office  
of the Project Officer, Pura Bhanu  
(Bhanu (South) Colliery East Jharia Area  
District Dhanbad (Jharkhand))



**BHARAT COKING COAL LIMITED**

(A Subsidiary Company)  
A Subsidiary Coal India Limited  
Office of the Project Officer  
Bhanu (South) Colliery (E) Area  
P.O. - Bhanu & Osa - Dhanbad (JHARKHAND)

Date - 27/02/2022

Ref. No. BCC/EVA/PS/B-45/2023/223

To  
Substhorpe  
Bhanu OPR  
Bhanu

**Subject: Regarding registration of FIR against persons doing illegal excavation of coal.**

Dear Sir,  
I am Vinod Kumar Pandey, father Shri Dhananath Pandey, age 54 years, Aadhar number 200235219543, - Office of the Project Officer Bhanu (North/South) Colliery posted at Project Office in Bhanu Group under East Jharia region. Through this letter, we wish to inform you that some unknown gangs play an important role in illegal mining of coal in the local area of Bhanu, A Patch OPR, Bhanu (South) Colliery. Due to which the people engaged in illegal activities are harassed and they are engaged in illegal activities without worrying about any untoward incident. Information about which has been received by INT, the intelligence department of CSEF. Since the matter related to illegal mining of coal and any untoward incident can happen at any time and thousands of people are involved in illegal mining of coal and this matter is very serious because it is a case of theft of national property.

Therefore, you are requested to register an FIR against the persons involved in illegal coal trade and take necessary action. Please grant permission to do so so that illegal mining can be stopped as soon as possible. This is sent for your information and necessary action.

Yours faithfully

Vinod Kumar Pandey  
Father Shri Dhananath Pandey  
Designation Project Officer (OPR)  
Bhanu (South) Colliery  
Aadhar Card No. 220235219543  
No - 9287696997



- Copy:-  
1. General Manager, Sesa, Jharia, CCL  
2. CSEF, Commandant, Dist. Jharia Zone  
3. Office Secretary

जिला...  
घोषित राज्य...  
प्रभावितों को अनुग्रह अनु...  
ह।  
उक्त वर्गीत पसुरिकति के...  
आयदा, नए दुर्घटना, नदियों/डामा...  
प्रभावितों को सत्रिकरित को स्वीकृति न...  
अनुग्रह अनुग्रह अनुग्रह अनुग्रह...  
32/7/2014 - NDM...  
को प्रस्ता

# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भौरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पी० - भौरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EJA/PS/BH(S)/2023/273

Date - 10/03/2023

सेवा में,  
याना प्रभारी,  
भौरा ओ० पी०  
पी० - भौरा

**विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।**

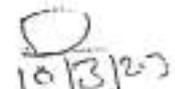
महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बिना अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें संकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

  
बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

प्रतिलिपि :-

- 1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
- 2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
- 3. कार्यालय संचिका



95

**Bharat Coking Coal Limited**

(A subsidiary company)  
Office of the Project Officer,  
a part of Coal India Limited  
Bharat Coking Colliery, Post Box No. 10  
Bhadrachalam District, Chittoor



**BHARAT COKING COAL LIMITED**

(A Subsidiary Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhadrachalam (South) Colliery, P.O. No. 10  
Bhadrachalam, Dist. - Bhadrachalam (MADHUPRASHASTH)

Date - 10/03/2023

Ref. No - BCCCL/EM/PS/100(S)/2023/273

To,  
Police Station  
Meharajapuram  
Po Bhadrachalam

Subject: Regarding registration of FIR against persons doing illegal excavation of coal.

I am Vinod Kumar Pandey, father Shri Divyansh Pandey, age 54 years, Aadhaar number 225935222543, residing at Office of the Project Officer, Bharat (North/South) Colliery, posted as Project Officer in Bharat Group under East Jharkhand. Through this letter, we have to inform you that some unknown gangs in Bhadrachalam SA Patch OCP, Bhadrachalam Colliery play an important role in illegal theft of coal at the local level, due to which the income of the people engaged in illegal activities has increased and indulging in illegal activities without regard to any untoward incident, information about which has been received by IIT, an intelligence department of OCP since the matter is related to degradation of coal and any untoward incident can happen at any time and thousands of people are involved in illegal mining of coal and this matter is very serious because it is a case of theft of national property.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal trade and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

10/03/23  
Vinod Kumar Pandey  
Father Shri Divyansh Pandey  
Designation Project Officer - Mch.  
Bhadrachalam (South) Colliery  
Aadhaar Card No - 225935222543



Copy -  
1. Senior Manager, East Jharkhand  
2. OCP Bhadrachalam, East Jharkhand  
1. office file



**BIHARAT COKING COAL LIMITED**

Plot No. 1, Sector 1, Industrial Area, Bokaro  
Jharkhand - 834001  
Biharat Coking Coal Limited  
Bokaro (Jharkhand) India  
E-mail: [info@bcccl.coalindia.com](mailto:info@bcccl.coalindia.com)

Ref. No. - BCCCL/JA/PO/BU(S)/2023/311

**भारत कोकिंग कोल लिमिटेड**

**BIHARAT COKING COAL LIMITED**

Plot No. 1, Sector 1, Industrial Area, Bokaro  
Jharkhand - 834001  
Biharat Coking Coal Limited  
Bokaro (Jharkhand) India  
E-mail: [info@bcccl.coalindia.com](mailto:info@bcccl.coalindia.com)

Date: 21/03/2023

सेवा में,  
थाना प्रभारी,  
भौरा औ० पी०  
पी० - भौरा

**विषय - 3 पीट OCP के 14 Seam में अवैध उत्खनन करने के संबंध में ।**

प्रति,

श्री विनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय एवं श्री दीनानाथ पाण्डेय पत्नी श्री सुश्री सुश्री 3521 954 पता -  
प्राथमिक पढ़ाई करने का कार्यालय भौरा उत्तर पश्चिम कोलियरी क्षेत्र, कोलियरी क्षेत्र, भौरा थाना में निरक्षरता  
पदाधिकारी के रूप में पदस्थापित हैं। इस पत्र के माध्यम से आपको सूचित करना है कि क्षेत्र के परीक्षण के दौरान यह पता  
पता कि भौरा उत्तर पश्चिम कोलियरी के 3 पीट OCP के South East side के 14 seam में कुछ अज्ञात व्यक्तियों द्वारा कोयले का  
अवैध उत्खनन किया जा रहा है एवं चोरी द्वारा गैलेरी बना रखी है जिसे कारण कभी भी कोई अप्रिय घटना घट सकती है  
जिससे हम लोग के नुकसान होने की पूर्ण संभावना है।

उक्त संबंध में यह भी सूचित करना है कि DASH द्वारा पत्र हाउस के समीप पुराने 3 पीट के हाजरी घर के पास  
थाना क्षेत्र से 150 मीटर चोरी का कोयला पकड़ा गया था जिसे प्रबंधन द्वारा हाउस में लाई करके कोल डिप में डल  
करा गया है।

अतः आपसे अपेक्षा है कि इस संबंध में कोयले के अवैध उत्खनन में शिप व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक  
कार्रवाई करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

आपका सहयोग एवं आवश्यक कार्रवाई का आभार।



विनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदभार में पदभारिणा पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997



Coking Coal Limited HARAT  
COKING COAL LIMITED

11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111

11-4-11-1111-11111111

11-4-11-1111-11111111

11-4-11-1111-11111111

To  
11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111

Subject: Regarding illegal excavation in 14 Seam 1-3 Post OCP

and father's

office and reply

I have diarrhea. Found through this letter during husband's marriage

Sale of POCP of Capkari by 14 such persons

And there is a gallery kept by the thieves due to which there

is full possibility of gas happening

anytime. It is also to be informed that a thief has been caught stealing coal near the attendance house.

In this regard, the planet should provide a tax on those persons related to coal so that its illegal

Your faithfully

11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111  
11-4-11-1111-11111111



जिना...  
...of the situation described above...  
...on boat accident, thieves/donors...  
...with the approval of the Council of Ministers...  
...Ex-gratia grant for loss of Rs...  
...32/7/2014-N/D...  
...विद्युत विभाग में उपरोक्त निवेदन जारी करने के प्रस्ताव...  
...की वजह से अनुमोदित किया गया है।

# भारत कोकिंग कोल लिमिटेड

(एक मिनी रत्न कंपनी)  
(कोल इण्डिया लिमिटेड का एक अंग)  
परियोजना पदाधिकारी का कार्यालय  
भोरा (दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र  
पो० - भोरा, जिला - धनबाद (झारखण्ड)



# BHARAT COKING COAL LIMITED

(A Mini Ratna Company)  
(A subsidiary Coal India Limited)  
Office of the Project Officer  
Bhowra (South) Colliery, E. J. Area  
P.O - Bhowra, Dist. - Dhanbad (JHARKHAND)

Ref. No - BCCL/EIA/PS/BH(S)/2023/ 335

Date 22/03/2023

सेवा मे,  
धाना प्रभारी,  
भोरा ओ० पी०  
पो० - भोरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध मे।

महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भोरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भोरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भोरा 4A पैच OCP, भोरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी करने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INT द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सैकड़ों लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

22/3/23

बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भोरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

तिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. CISF कमांडेंट, पूर्वी झरिया क्षेत्र
3. कार्यालय सचिका



**Bharat Coking Coal Limited**

(A subsidiary company)  
(A part of Coal India Limited)  
Office of the Project Officer Bar No.  
Bhaura (North) Colliery, East Jharkhand PC  
Bhaura Jha Dhanbad (Jharkhand)  
BCCL/EIA/PS/RHS/2023/335



**BHARAT COKING COAL LIMITED**

(A Subsidiary Company)  
(A subsidiary of Coal India Limited)  
Office of the Project Officer  
Bhaura (South) Colliery, E. J. Area  
P.O - Bhaura, Dist - Dhanbad (JHARKHAND)

Date 22/03/2023

To,  
Bhaura Group  
Bhaura GPP -  
Bhaura

Subject: Regarding registration of FIR against persons doing illegal excavation of Koyla.

I am Vinod Kumar Pandey, father Shri Dhanu Pandey, age 54 years, Aadhaar number 229235219543, - Office of the Project Officer, Bhaura (North/South) Colliery, posted as Project Officer in Bhaura Group under East Jharkhand Area. Through this letter, we wish to inform you that some unknown gangs play an important role in illegal coal trade at the local level in Bhaura AA Patch OCP, Bhaura (South) Colliery. Due to which the morale of the people engaged in legal activities has decreased and they are engaged in illegal activities without reporting about any untoward incident. Information about which has been received by BIT, the intelligence department of CBP. Since the matter is related to illegal mining of coal and any untoward incident can happen at any time and hundreds of people are involved in illegal mining of coal and this matter is very serious because it is a case of theft of national property.

Therefore, you are requested to kindly register an FIR against the persons involved in illegal coal trade and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

Vinod Kumar Pandey  
Father Shri Dhanu Pandey  
Designation Project Officer  
Bhaura (South) Colliery  
Aadhaar Card No-229235219543  
Mobile no. - 8207606088

- Enclosure:-  
1. District Manager East Jharkhand  
2. GPP Commandant East Jharkhand  
3. Area Office File





BHARAT COKING COAL LIMITED

(A Subsidiary of Coal India Ltd)

Regd. Off. Koyla Bawan, Koyla Naga

Dhanbad-825005. Tel. 0326-2230190

CIN: U10101JH1972GOI000918

FAX: 0326-2230050. Email - ccs@bcccl.gov.in

भारत कोकिंग कोल लिमिटेड

BHARAT COKING COAL LIMITED

(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

OFFICE OF THE PROJECT OFFICER

BHOWRA (SOUTH) COLLIERY

Eastern Jharia (E.J.) Area, BCCL

PO: Bhowra Dist. Dhanbad,

Jharkhand PIN-828302

Email- pbbhowrasc.ej.bcccl@coalindia.in

Ref. No: - BCCL/EJA/PO/BH(S)/2023/365

Date: -30/03/2023

सेवा मे,

थाना प्रभारी,

भौरा ओ0 पी0

पो0 - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं विनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलियरी में कुछ अज्ञात गिरोह द्वारा स्थानीय स्तर पर कोयले के अवैध चोरी कराने में अहम भूमिका निभाते हैं जिससे अवैध कार्य में लगे लोगों का मनोबल बढ़ा हुआ है और किसी अनहोनी घटना की परवाह किए बगैर अवैध कार्यों में लिप्त हैं जिसकी सूचना CISF के खुफिया विभाग INA द्वारा प्राप्त हुई है। चूंकि मामला कोयले के अवैध उत्खनन से संबंधित है तथा कभी भी कोई अप्रिय घटना घट सकती है एवं इसमें सेंकरो लोग कोयले का अवैध कार्य में लिप्त है एवं यह मामला काफी गंभीर है क्योंकि राष्ट्रीय संपत्ति की चोरी का कारोबार का मामला बनता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

30/3/23

विनोद कुमार पाण्डेय

पिता श्री दीनानाथ पाण्डेय

पदनाम - परियोजना पदाधिकारी

भौरा (दक्षिण) कोलियरी

आधार कार्ड नं0- 2292 3521 9543

मो0 नं0 - 6287696997





**Bharat Coking Coal Limited**

**BHARAT COKING COAL LIMITED**

(A Subsidiary of Coal India Ltd)

(A Subsidiary of Coal India Ltd)

**OFFICE OF THE PROJECT OFFICER**

**BHARA (SOUTH) COLLIERY**

Eastern Bharat (G.) Area, BCL

PO Bhara, Dist. Jharkhand

Dist. Jharkhand PIN-826102

Contact: [project.officer@bcl.co.in](mailto:project.officer@bcl.co.in)

Date: 30/03/2018

**BHARAT COKING COAL LIMITED**  
(A Subsidiary of Coal India Ltd)  
Project Office Bhara (South) Colliery  
PO Bhara (South) Colliery  
Dist. Jharkhand PIN-826102  
Fax: 91 91 2220000/2220001/2220002

Ref No. - BCL/PTA/PMHRS/2023/361

To  
Bhara  
Bhara  
OBR Bhara

Subject: Regarding registration of FIR against persons doing illegal excavation of coal.

I am Dinesh Kumar Pandey, father Shri Dhanraj Pandey, age 54 years, Aadhaar number 229235219543, address: Office of the Project Officer, Bhara (South) Colliery, posted as Project Officer in Bhara Group under East Jharkhand area. Through this letter, we have to inform you that some unknown gangs in Bhara (South) Colliery area are engaged in illegal activities of coal mining without regard to any untoward incidents. Information about such has been received by PPT, the intelligence department of BCL since the matter is related to illegal mining of coal and any untoward incident can happen of any time and hundreds of people are involved in illegal mining of coal and this matter is very serious because it is a case of theft of national property.

Therefore, you are requested to verify register an FIR against the persons involved in registering discussion and take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully,

Dinesh Kumar Pandey  
Father Shri Dhanraj Pandey  
Designation Project Officer  
Bhara (South) Colliery  
Aadhaar Card No. 229235219543  
Mob. No. - 9287001000



...to the  
...is.  
...the resulting situation if  
Mining disaster, boat accident, rivers/Doma)  
with the approval of the Council of Ministers, those affected by natural disasters will be  
Ex-gratia grant for loss of public property while publishing  
75 नवरात्र, Government of India letter no. 32/7/2014-NDM-1  
प्रत्यक्षों के अर्थात् प्रस्तावों के लिए आवश्यक निर्देशों और  
दिनांक-24.04.2018 को प्राप्त। Has been approved in



**BHARAT COKING COAL LIMITED**  
(A Subsidiary of Coal India Ltd)  
Regd. Off: Koyla Bhawan, Koyla Nagar,  
Dhanbad-825005. Tel: 0326-2230190  
CIN: L10101JH1972GO000918,  
FAX: 0326-2230050, Email - [cs@bcccl.gov.in](mailto:cs@bcccl.gov.in)

**भारत कोकिंग कोल लिमिटेड**

**BHARAT COKING COAL LIMITED**

(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

**OFFICE OF THE PROJECT OFFICER**

**BHOWRA (SOUTH) COLLIERY**

Eastern Jharia (E.J.) Area, BCCL

PO: Bhowra, Dist.: Dhanbad,

Jharkhand PIN- 828302

Email- [pobhowrasc.ej.bcccl@coalindia.in](mailto:pobhowrasc.ej.bcccl@coalindia.in)

Ref. No: - BCCL/EJA/PO/BH(S)/2023/574

Date: - 09/05/2023

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सेवा में,

थाना प्रभारी,  
भौरा ओओ पीओ  
पीओ - भौरा

विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर जाँच कर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

मैं रतनेश कुमार राय पिता स्व० योगेन्द्र प्रसाद राय, उम्र - 52 वर्ष, आधार संख्या - 257595478765, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP, भौरा (दक्षिण) कोलियरी में बहुत जोर-शोर से अवैध उत्खनन हो रहा है एवं कभी भी बड़ा हादसा हो सकता है। जिसका फोटोग्राफ इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ प्रस्तुत की जा रही है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर जाँच कर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- यथोपरि

आपका विश्वासी

*(Handwritten Signature)*

रतनेश कुमार राय

पिता स्व० योगेन्द्र प्रसाद राय

पदनाम - परियोजना पदाधिकारी

भौरा (दक्षिण) कोलियरी

आधार कार्ड नं०- 257595478765

फ़ोन नं० - 9434796453





**Bharat Coking Coal Limited**

**BHARAT COKING COAL LIMITED**  
(A 100% Public Company)  
(A Subsidiary of Coal India Ltd)  
OFFICE OF THE PROJECT OFFICER  
BHOURA (SOUTH) COLLIERY  
Eastern Jharia (EJ) Area, BCCL  
PO Bhaura, Dist. Buxar,  
Bihar PIN-824304  
Email: pobhaurawest@bccl.coalindia.in

**BHARAT COKING COAL LIMITED**  
(A Subsidiary of Coal India Ltd)  
Head Office: South Block, Connaught Place,  
New Delhi-110028, India  
Tel: +91 11 2332 2000  
Fax: +91 11 2332 2001

Ref No- BCCL/EJA/PO/BH(S)/20237574

Date: 07/05/2023

To,  
Police Station  
Bhaura, Buxar  
PO- Bhaura

Subject: Regarding investigation and registration of FIR against persons involved in illegal coal mining.

I am Ratneesh Kumar Rai, father Late Yogendra Prasad Rai, age 52 years, Aadhar number 257585478765, address - Office of the Project Officer, Eastern North/South Kar, posted as Project Officer at Bhaura under East Jharia area. Through this letter, we wish to inform you that illegal excavation is going on at full speed in Bhaura AA Pech OCP, Bhaura (South) Colliery and a major accident can happen at any time. Whose photograph is being attached with this letter and presented for your perusal.

Therefore, you are requested to kindly investigate the persons involved in illegal coal trade and register an FIR and take necessary action so that legal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

attached as per

Yours faithfully

Ratneesh Kumar Rai  
Father Late Yogendra Prasad Rai  
Designation Project Officer Bhaura  
(South) Colliery Aadhwa  
Card No - 257585478765 Mob.  
No. - 9434796453





**BHARAT COKING COAL LIMITED**  
(A Subsidiary of Coal India Ltd)

Regd. Off: Koyla Bhawan, Koyla Nagar,  
Dhanbad-825005, Tel.: 0328-2230190  
CIN: U10101JH1972GOI000918,  
FAX: 0328-2230050, Email - [ccs@bccl.gov.in](mailto:ccs@bccl.gov.in)

Ref. No: - BCCL/EJA/PO/BH(S)/2023/ 6/6

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भारत कोकिंग कोल लिमिटेड

**BHARAT COKING COAL LIMITED**

(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

**OFFICE OF THE PROJECT OFFICER**

**BHOWRA (SOUTH) COLLIERY**

Eastern Jharia (E.J.) Area, BCCL

PO: Bhowra, Dist: Dhanbad,

Jharkhand PIN- 828302

Email- [pobhowrasc.ej.bccl@coalindia.in](mailto:pobhowrasc.ej.bccl@coalindia.in)

Date: - 18/05/23

सेवा मे,

धाना प्रभारी,

भौरा ओ० पी०

पो० - भौरा

**विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर जाँच कर प्राथमिकी दर्ज करने के संबंध में।**

महाशय,

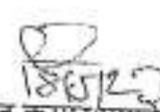
मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि भौरा 4A पैच OCP के पुराने ट्रान्सफार्म घर के समीप 20-25 की संख्या में वहाँ के अज्ञात स्थानीय व्यक्तियों द्वारा कोयले का अवैध उत्खनन किया जाता है जिसे CISF के QRA टीम एवं कंपनी प्रबंधन द्वारा रोक दिया जाता है लेकिन कुछ समय पश्चात पुनः जोर-शोर से अवैध उत्खनन वापस शुरू कर दिया जाता है जिससे कभी भी बड़ा हादसा हो सकता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर जाँच कर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- यथोपरि

आपका विश्वासी

  
बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

प्रतिलिपि :-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. उप समादेश (CISF), पूर्वी झरिया क्षेत्र
3. कार्यालय सचिका







**BHARAT COKING COAL LIMITED**  
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Regd. Off: Koyla Bhawan, Koyla Nagar,  
Dhanbad-826005. Tel.: 0326-2230190  
CIN: U10101JH1972GOI000918,  
FAX: 0326-2230050, Email - [ccsl@bccl.gov.in](mailto:ccsl@bccl.gov.in)

**भारत कोकिंग कोल लिमिटेड**

**BHARAT COKING COAL LIMITED**  
(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

**OFFICE OF THE PROJECT OFFICER**

**BHOWRA (SOUTH) COLLIERY**

Eastern Jharia (E.J.) Area, BCCL

PO: Bhowra, Dist: Dhanbad,

Jharkhand PIN- 828302

Email- [pobhowrasc.ej.bccl@coalindia.in](mailto:pobhowrasc.ej.bccl@coalindia.in)

Ref. No: - BCCL/EJA/PO/BH(S)/2023/ 670

Date: - 27/05/2023

सेवा मे,

थाना प्रभारी,  
भौरा ओ० पी०  
पो० - भौरा

**विषय - कोयले का अवैध उत्खनन करने वाले व्यक्तियों पर जाँच कर प्राथमिकी दर्ज करने के संबंध में।**

महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि अधोहस्ताक्षरी कार्यालय में दिनांक - 26.05.2023 को श्री विश्व भास्कर तिवारी, वरीय ओवरमैन, भौरा (दक्षिण) कोलियरी द्वारा एक लिखित सूचना प्राप्त हुई है कि भौरा (दक्षिण) कोलियरी के 4A पैच में बहुत जोर-शोर से अवैध उत्खनन हो रहा है एवं कभी भी बड़ा हादसा हो सकता है।

अतः आपसे आग्रह है कि कोयले के अवैध कारोबार में लिप्त व्यक्तियों पर जाँच कर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा प्रदान करें ताकि अवैध उत्खनन पर जल्द से जल्द रोक लगाई जा सके।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी

27/5/23

बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

प्रतिलिपि:-

1. महाप्रबंधक, पूर्वी झरिया क्षेत्र
2. कार्यालय सचिका





Bharat Coking Coal Limited

BHARAT COKING COAL LIMITED  
(A Public Limited Company)  
(A Subsidiary of Coal India Ltd)  
OFFICE OF THE PROJECT OFFICER  
BHOWRA (SOUTH) COLLIERY  
Eastern District (EJ) Area, RCCL  
PO, Bhowra, Dist, District,  
Bachard 751 02332  
Email: pofbhowra@rccl.coalindia.in

BHARAT COKING COAL LIMITED  
(A Subsidiary of Coal India Ltd)  
Region: South District, Bhowra  
District: Bhowra - Pin 751 023  
CIN: 02200149923CO000000  
PAN: 0220222000  
Website: www.rccl.coalindia.in

Ref No - BCLT-13A/PO/HR(S)/2023 *6/7/23*

Date: *24/05/2023*

TO  
The  
Bhowra  
PO - Bhowra

Subject: Regarding investigation and registration of FIR against persons involved in illegal coal mining.

Sir,  
Vinod Kumar Pandey, father Shri Deenabach Pandey, age 54 years, Address number 2290215010042 address, Office of the Project Officer, Bhowra (North/South) Colliery, posted as Project Officer in them Group under East District area. Through this letter, you have to inform that a written information has been received in the undersigned office on 23.05.2023 by Shri Vishwa Bhaskar Tiwari, Senior Overman, Bhowra (South) Colliery that there is a lot of water the 4A screw of Bhowra (South) Colliery, illegal excavation is going on in full swing and a major accident can happen any time.

Therefore, you are requested to investigate and register an FIR against the persons involved in illegal coal trade. Please kindly take necessary action so that illegal mining can be stopped as soon as possible.

This is sent for your information and necessary action.

Yours faithfully

*(Signature)*  
Vinod Kumar Pandey  
Father Shri Deenabach Pandey  
Designation Project Officer Bhowra  
Bhowra Colliery (North/South)  
Dist. Bhowra, District, Bhowra  
Cell No - 2290215010042



1 General Manager East District  
Zone 2 Office File

BHARAT COKING COAL LIMITED  
(A Subsidiary of Coal India Ltd)  
Regd. Off: Koyla Bhawan, Koyla Nagar,  
Dhanbad-825005, Tel.:0326-2230190  
CIN: U10101JH1972GOIC00918,  
FAX: 0326-2230050, Email = cist@bcl.gov.in

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भारत कोकिंग कोल लिमिटेड  
BHARAT COKING COAL LIMITED  
(A Mini Ratna Company)  
(A Subsidiary of Coal India Ltd)  
OFFICE OF THE PROJECT OFFICER  
BHOWRA SOUTH COLLIERY  
Eastern Jharia (E.J.) Area, BCCL  
PO: Bhowra, Dist.: Dhanbad,  
Jharkhand PIN- 826302  
Email: pobhowrasc.aj.bcl@gmail.com

Ref. No: - BCCL/EJA/BH(S)/PO/2023/370

Date: -14/07/23

सेवा में  
श्रीमान धाना प्रभारी  
भौरा ओ पी

विषय : कोयला लोडिंग के समय शांति बनाए रखने के संबंध में

महाशय,

भौरा 4A पैच के कोयला डिपो से W-II कोयला का 8000 टन कोयला डीओ धारकों को कोयला लोडिंग के लिये भारत कोकिंग कोल लिमिटेड मुख्यालय द्वारा आदेश दिया गया है। कोयला लोडिंग का कार्य भारत कोकिंग कोल लिमिटेड एवं झारखंड सरकार के राजस्व के लिए आवश्यक है। उक्त कोयले का पेलोडर द्वारा उठाव दिनांक 17/07/2023 (सोमवार) से किया जाना है। ऐसी संभावना व्यक्त की जा रही है कि कुछ शरारती तत्व उक्त कोयला लोडिंग में बाधा उत्पन्न कर सकते हैं। चूंकि कोयला लोडिंग मशीन के द्वारा होने का आदेश है अर्थात् पेलोडर से ट्रक में लोडिंग होना है। कोयला उठाव के समय शरारती तत्वों के द्वारा बाधा उत्पन्न करने पर कानून एवं व्यवस्था की समस्या खड़ी हो सकती है। कोयला का लोडिंग न होने से कंपनी व झारखंड सरकार को भी राजस्व की क्षति होगी।

उतः आपसे निवेदन है कि कानून एवं शांति व्यवस्था बनाए रखने के लिए दिनांक 17/07/2023 (सोमवार) से सम्बन्धित व्यवस्था करने की कृपया करें।

प्रतिलिपि

1. उपपुत्र, धनबाद - सूचनाएँ
  2. पुलिस अधीक्षक, धनबाद
  3. पुलिस उपाधीक्षक, सिंदरी
  4. अनुबंधित पदाधिकारी, धनबाद
  5. महाप्रबंधक, पूर्वी झरिया क्षेत्र
  6. अंचल अधिकारी, झरिया
  7. धाना प्रभारी, ओरपोखर
  8. संयोजक कार्यालय/क्षेत्र संख्या-11  
केजौमुथ इकाई भौरी/सीएल धनबाद
9. भाषांतर प्रति

भवदीय

14/7/23

बिनोद कुमार पाण्डेय  
परियोजना पदाधिकारी  
भौरा (दक्षिण/उत्तर) कोलियरी  
मोबाइल नंबर 6287696997





**BHARAT COKING COAL LIMITED**  
 (A Subsidiary of Coal India Ltd)  
 Head Office: 5/55/56, Bhawan, Rajahmundry,  
 Andhra Pradesh 526005, Tel: 0884-2230100  
 CN: 0100111712000000018  
 FAX: 0884-2230058 Email: [bccl@bccl.coilinfo.com](mailto:bccl@bccl.coilinfo.com)

**Bharat Coking Coal Limited**  
**BHARAT COKING COAL LIMITED**  
 (A Subsidiary of Coal India Ltd)  
 (A Subsidiary of Coal India Ltd)  
**OFFICE OF THE PROJECT OFFICER,**  
**BHOWRA SOUTH COALFIELD**  
 Eastern Jharia (E.J.) Area, BCCL  
 HQ Bhowna, Dist. Dhanbad  
 Jharkhand PIN: 826102  
 Email: [projectoffice\\_bsccl@bccl.coilinfo.com](mailto:projectoffice_bsccl@bccl.coilinfo.com)

Ref. No. BCCL/EJA/BH(S)/PO/2023/

4570

Date: 14/07/23

To  
 Mr. Station Incharge  
 Dhanbad OP

Subject: Regarding maintaining peace during coal loading.

5000 tonnes of W-4 coal from coal depot of Bhowna HA patch has been ordered by Bharat Coking Coal Limited Bhowna for loading and to be loaded. The coal of coal quality is essential for the revenue of Bharat Coking Coal Limited and Government of Jharkhand. The timing of the coal by rail is to be done from 17/07/2023 (Monday). There is a possibility that some unauthorised persons may create obstruction in the coal loading. Since there is an order to maintain law and order, that is, to be maintained by the force from a police station by maintaining law and order. If there is any law and order problem, it will arise. Due to non-loading of coal, the company and Jharkhand government also face a lot of loss of revenue.

Therefore, you are requested to make appropriate arrangements from 17/07/2023 (Monday) to maintain law and order.

- 1. Mr. Station Incharge, Dhanbad OP
- 2. Mr. Station Incharge, Bhowna
- 3. Mr. Station Incharge, Bhowra
- 4. Mr. Station Incharge, Bhowra
- 5. Mr. Station Incharge, Bhowra
- 6. Mr. Station Incharge, Bhowra
- 7. Mr. Station Incharge, Bhowra
- 8. Mr. Station Incharge, Bhowra
- 9. Mr. Station Incharge, Bhowra
- 10. Mr. Station Incharge, Bhowra

Sd/-  
  
 Chandan Kumar Prasad  
 Project Officer  
 Bhowra South Coalfield  
 Bhowra Jharia (E.J.) Area, BCCL



The damage to public property caused by declaring -  
 Government letter no. 32/7/2014-NDM-1 dated 08.04.2015  
 The proposal for issuing  
 दिनांक-24.04.2018 जी बेटक में अनुमोदित किया गया है।



### भारत कोकिंग कोल लिमिटेड

**BHARAT COKING COAL LIMITED**  
 (A Mini Ratna Company)  
 (A Subsidiary of Coal India Ltd)  
**OFFICE OF THE PROJECT OFFICER**  
**BHOWRA (SOUTH) COLLIERY**  
 Eastern Jharia (E.J.) Area, BCCI,  
 PO: Bhowra, Dist.: Dhanbad,  
 Jharkhand PIN- 828102  
 Email- pobhowrasc.ej.bcci@coalindia.in

**BHARAT COKING COAL LIMITED**  
 (A Subsidiary of Coal India Ltd)  
 Regd Off: Koyla Bhawan, Koyla Nagar,  
 Dhanbad-825005, Tel. 0326-2230100  
 CIN L11010JH1972GO000918  
 FAX: 0326-2230050, Email - [cor@bcci.co.in](mailto:cor@bcci.co.in)

Ref. No: - BCCI/EJA/PS/B1(S)/2023/986

Date: - 11/08/2023

प्रति,  
 धाना पश्चारी,  
 भौरा (उ०/द०) कोलियरी,  
 धनबाद

**विषय :- कोयले के अवैध उत्खनन करने वाले व्यक्तियों पर प्राथमिकी दर्ज करने के संबंध में।**

- शिकायक(कतों) :- बिनोद कुमार पाण्डेय, परियोजना पदाधिकारी, भौरा (उ०/द०) कोलियरी
- अशियुक्त :- अज्ञात 10-12 स्थानीय व्यक्ति
- अपराध :- कोयले का अवैध उत्खनन
- अपराध होने एक दिन एवं समय :- 10.08.2023 लगभग सुबह 10:30 बजे
- शिकायत की तारीख :- 12.08.2023

**महाशय,**

मैं बिनोद कुमार पाण्डेय पुत्र श्री दीनानाथ पाण्डेय, उम- 54 वर्ष, आधार संख्या - 2292 3521 9543, पता परियोजना पदाधिकारी का कार्यालय, भौरा (उ०/द०) कोलियरी, पूर्वी झरिया क्षेत्र में पदस्थापित हूँ। दिनांक - 10.08.2023 को श्री विश्वभास्कर तिवारी, वरीय ओवरमैन भौरा (दक्षिण) कोलियरी द्वारा लिखित सुचना प्राप्त हुई है कि, निरीक्षण के दौरान यह पाया गया कि 4A पैच में जहाँ एक्सीडेंट हुआ था वहाँ 10-12 की संख्या में भौरा 12 नं० के स्थानीय लोग (पुरुष, महिला एवं बच्चे) कोयले का अवैध उत्खनन कर रहे हैं। वह स्थान पूरी तरह से असुरक्षित होने के बावजूद भी ये लोग कोयले का कटिंग कर रहे थे तथा कटिंग करते हुए माइन्स के अन्दर चले जा रहे थे। तदोपरांत CISF द्वारा उन्हें तत्काल वहाँ से भगाया गया किन्तु ये लोग बार-बार आकर वहाँ अवैध उत्खनन शुरू कर देते हैं जिससे कभी भी कोई अप्रिय घटना घट सकती है। घटना स्थल का फोटोग्राफ इस पत्र के साथ संलग्न कर आपके समक्ष प्रस्तुत किया जा रहा है।

अतः आपसे आग्रह है कि उक्त अवैध उत्खनन में सम्मिलित लोगों को विनियत कर उनपर प्राथमिकी दर्ज करने का कष्ट करें ताकि किसी अप्रिय दुर्घटना पर अंकुश लगाया जा सके एवं राष्ट्रीय सम्पत्ति की क्षति को रोकया जा सके।



आपका विश्वासी  
 बिनोद कुमार पाण्डेय  
 पुत्र श्री दीनानाथ पाण्डेय  
 परियोजना पदाधिकारी  
 भौरा (दक्षिण) कोलियरी  
 आधार कार्ड नं०- 2292 3521 9543  
 मो० नं० - 6287696997

*Handwritten notes:*  
 10.08.23  
 11/08/23

- प्रतिसिद्धि :-
1. जयल अधिकारी झरिया
  2. महाप्रबन्धक पूर्वी झरिया क्षेत्र
  3. कार्यालय सचिव



**BHARAT COKING COAL LIMITED**  
 (A Subsidiary of Coal India Ltd)  
 Head Office: 10, Connaught Place, New Delhi - 110028  
 Telephone: 011-26101100, 26101101  
 Fax: 011-26101102, 26101103  
 E-mail: bcccl@bcl.co.in

**Bharat Coking Coal Limited**  
**BHARAT COKING COAL LIMITED**  
 (A Subsidiary of Coal India Ltd)  
**OFFICE OF THE PROJECT OFFICER**  
**BHOVRA (SOUTH) COLLIERY**  
 Eastern Block (E-1) Area, BCL  
 Bhoavra, Dist - Bhopal  
 Madhya Pradesh 481002  
 Email: [projectofficer@bcl.co.in](mailto:projectofficer@bcl.co.in)

Ref No. - BCL/EJA/PS/HR/S/2023/736

Date: - 11/08/23

For

Mr. [Signature]

**Subject:-** Regarding registration of FIR against persons doing illegal excavation of coal.

**Investigator** - Vinod Kumar Pandey, Project Officer, Bhoavra (Unand) Colliery

**Accused** - Unknown 10-12 local persons

**Crime** - Illegal mining of coal

**Day and time of crime:** 10.08.2023 at approximately 10:30 am

**Date of complaint** - 12.08.2023

I, Vinod Kumar Pandey, son of Shri Dhananath Pandey age 64 years, Aadhar number: 22823529543, address, I am posted in the office of Project Officer, Bhoavra (Unand) Colliery, East Jharia area. On 10.08.2023, written information has been received by Mr. Vishwakar Tripathi, Senior Orderman Bhoavra (South) Colliery that during inspection, it was found that in the 4A patch, where the accident took place, the local people of Bhoavra 4A, 12 in number 10-12 (Men, women and children) are doing illegal mining of coal. Despite the place being completely unsafe, these people were cutting coal and were going inside the mines while cutting. After that, they were immediately chased away from there by CISF, but these people come again and again and start illegal excavation there due to which any untoward incident can happen at any time. The photograph of the incident site is being provided to you by attaching it with this letter.

Therefore, you are requested to make efforts to alert those involved in that illegal excavations so that any untoward accident can be curbed and loss of national property can be saved.

Your faithfully

**Signature**  
 Vinod Kumar Pandey  
 Project Officer, Bhoavra (Unand) Colliery  
 Eastern Block (E-1) Area, BCL  
 Bhoavra, Dist - Bhopal  
 Madhya Pradesh 481002  
 Contact No. 22823529543  
 8227090000

Sincerely,  
 [Signature]





### भारत कोकिंग कोल लिमिटेड

**BHARAT COKING COAL LIMITED**

(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

**OFFICE OF THE PROJECT OFFICER**

**BHOWRA (SOUTH) COLLIERY**

**Eastern Jharia (E.J.) Area, BCCL**

PO: Bhowra, Dist.: Dhanbad,

Jharkhand PIN- 828302

Email- pobhowrasc.ej.bccl@coalindia.in

**BHARAT COKING COAL LIMITED**

(A Subsidiary of Coal India Ltd)

Regd. Off: Koyla Bhawan, Koyla Nagar,

Dhanbad-825006, Tel.:0326-2230190

CIN: U10101JH1972GOI000918,

FAX: 0326-2230050, Email - [cos@bccl.gov.in](mailto:cos@bccl.gov.in)

Ref. No: - BCCL/EJA/PO/BH(S)/2023/ 713

Date: - 10/06/2023

सेवा मे,  
धाना प्रभारी,  
भौरा ओ0 पी0  
पो0 - भौरा

### विषय - प्राथमिकी दर्ज करने के संबंध मे ।

महाशय,

मैं बिनोद कुमार पाण्डेय पिता श्री दीनानाथ पाण्डेय, उम्र - 54 वर्ष, आधार संख्या - 2292 3521 9543, पता - परियोजना पदाधिकारी का कार्यालय, भौरा (उत्तर/दक्षिण) कोलियरी, पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रूप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ । इस पत्र के माध्यम से आपको सूचित करना है कि दिनांक - 09.06.2023 को 11:00 बजे सुचना मिली कि भौरा (दक्षिण) कोलियरी के 3 Pit, ओल्ड खदान के ट्रान्सफार्मर के बगल में, 12 नं० बस्ती के पास फेंसिंग तोड़कर कुछ अज्ञात व्यक्ति द्वारा कोयला चुराने के लिए चुसे थे और अभी कुछ लोग ऊपर से मिट्टी गिरने के कारण दबे होने की आशंका है । तुरंत अधोहस्ताक्षरी द्वारा उक्त स्थल का निरिक्षण किया गया । उस जगह पर एक शोवेल मशीन ले जाकर मलबा हटाकर देखा गया परंतु कुछ मिला नहीं ।

दोपहर एक बजे के बाद एक व्यक्ति कि लाश क्षेत्रीय कार्यालय के मुख्य द्वारा के सामने कुछ लोग लेकर आए और करीब 3 बजे अपराहन लाश लेकर चले गए ।

मीडिया के द्वारा कुछ लोगों के मिट्टी में दबे होने की आशंका जलाई जा रही है । लेकिन ऐसा कुछ भी नहीं है ।

अतः आपसे अनुरोध है कि इसमें संलिप्त व्यक्तियों के विरुद्ध आवश्यक कार्यवाही करने की कृपा करें ताकि भविष्य में ऐसी घटना की पुनरावृत्ति ना हो ।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है ।



आपका विश्वासी

D  
10/6/23

बिनोद कुमार पाण्डेय  
पिता श्री दीनानाथ पाण्डेय  
पदनाम - परियोजना पदाधिकारी  
भौरा (दक्षिण) कोलियरी  
आधार कार्ड नं०- 2292 3521 9543  
मो० नं० - 6287696997

प्रतिलिपि :-

महाप्रबंधक, पूर्वी झरिया क्षेत्र  
कार्यालय संचिका

BCCL

Bharat Coking Coal Limited  
(A Subsidiary of Coal India Limited)  
A Minethoma Company  
A Govt undertaking

Office of the Project Office  
Bhowra (N/S) Colliery, Eastern Jharkhand Area, Bhowra

Ref. No. BCCL/EJA/PO/BH(S)/2023/713

Dt. 10.06.2023

To  
The Officer-in-Charge,  
Bhowra OP

Sub: Regarding Lodging of FIR

Sir,

I Vinod Kumar Pandey, S/o Sri Dinanath Pandey, aged 54 years, Aadhar No. 229235219543 address office of the Project office Bhowra, North/ South Colliery Eastern Area am posted as Project office. By this letter I inform you that on 09.11.2023 information was received that by the side of Transformer 3, Old Quarry of Bhowra South Colliery near Barti No. 12 by breaking the fencing same unknown person with an intention to steal Coal had entered now it is apprehended that some persons had been pressed under because of fall of cath from above. The undersigned inspected the place immovable taking a shovel machine they by removing the details it was seen but nothing was fund.

P-1  
P-2



After 1 PM same persons brought the body of one person to the main gate and started slogan shouting that the said houses died because of being pressed under soil and at about 3 PM they went away with the body.

The media has apprehended that some persons have been pressed under the soil and nothing has been found.

Hence you are requested to take necessary steps against the persons involved in the same so that initiative in future such incident does not recur. It is sent for your information and necessary action.

Yours faithfully,  
Sd/- illegible  
10.6.23  
Vinod Kumar Pandey

- Copy to:
1. The G.M. Eastern Jharia area
  2. Office file.

Forward to O/C Jorapokhar P.S. for instituting a case under section 379/511/304/34 IPC I took up its investigation.

Vinay Kr. Yadav  
10.6.23  
(SI)

Bhowra O.P.  
Dist- Dhanbad

Registered Jorapokhar P.S. Bhowra OP Case No. 121/2023 dated 10.06.2023 u/s 379/511/34 IPC S.I. Vinay Kr. Yadav investigate this case.

Sd/- illegible  
10.6.2023



92

Certified to be the English translation of a letter in Hindi

*Rohini Das*  
22/09/23  
**R. Islam**  
Rtd. Senior Interpreting Officer (C)  
O.S. High Court, Calcutta

"G"  
96

**भारत कोकिंग कोल लिमिटेड**  
(एक निरिक्त कम्पनी)  
(कोल इंडिया लिमिटेड का एक अंग)  
महाप्रबंधक का कार्यालय  
पूर्वी झरिया क्षेत्र, नौरा  
जिला - छानवाड़ शहरखण्ड, पिन - 828302  
दूरवाच - 0326-2320077,  
ईमेल - [comej@bccl.gov.in](mailto:comej@bccl.gov.in)  
CIN: U10101JH1972GOI000918



**BHARAT COKING COAL LIMITED**  
(A Mini Ratna Company)  
(A Subsidiary of Coal India Ltd)  
**OFFICE OF THE GENERAL MANAGER**  
Eastern Jharia Area, Bhowra  
Dist: Dhanbad (Jharkhand), PIN- 828302  
Tel.: 0326-2320077, Email - [comej@bccl.gov.in](mailto:comej@bccl.gov.in)  
Regd. Off: Koyla Bhawan, Koyla Nagar,  
Dhanbad-825005, Tel.: 0326-2230180  
CIN: U10101JH1972GOI000918,  
FAX: 0326-2230050, Email - [cos@bccl.gov.in](mailto:cos@bccl.gov.in)

Ref. No.: BCCL/EJ/GM/Env./2023/53

Date: 29/07/2023

To,  
The Member Secretary  
Jharkhand State Pollution Control Board  
Ranchi

**Sub.:** Regarding Compliance of Consent to Operate (CTO) of Cluster X Coal Mines with Sudamdih Washery, E.J. Area of Bharat Coking Coal Limited.  
(Ref No.: JSPCB/HO/RNC/CTO-14176185/2022/1864 dated 30.12.2022)

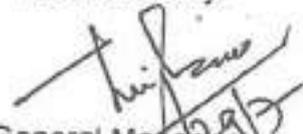
Dear Sir,

Please find the enclosed here with the compliance report of the conditions of Consent to operate (CTO) under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 in respect to Cluster X Coal Mines with Sudamdih Washery, E.J. Area of BCCL.

Thanking You.

Encl.: Compliance report of CTO with annexure

Yours faithfully

  
General Manager  
E.J. Area, BCCL  
(Cluster X, BCCL)

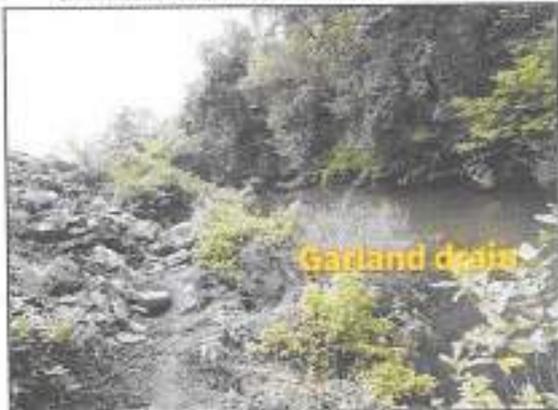
Copy to:

1. Regional Office, JSPCB, Dhanbad
2. HOD (Envt.), BCCL
3. PO-ASP, BH(S&N), Sud. Washery, BCCL
4. Area Manager (Envt.), E.J. Area
5. Office Copy



**CTO COMPLIANCE OF CLUSTER X COAL MINES WITH  
SUDAMDIH WASHERY, BCCL**

(CTO Granted Vide- Ref No.: JSPCB/HO/RNC/CTO-14176185/2022/1864 dated 30.12.2022)

S. No.	A. Specific Conditions	Compliance
1.	That, the occupier shall shift/keep OB dump(s) to grey land and at least 100 mtr away from river /stream/ water body.	All OB dumps is being stored at designated place as per approved mining plan & mine closure plan and OB dumps are stored 100 mtr away from river. However, old OB dumps were biologically reclaimed after physical reclamation.
2.	That, the occupier shall construct toe wall and garland drain around OB dump(s) with pucca sumps having pumping back arrangement of settled run off to prevent carryover of soil and dirt with runoff into nearby water body/ stream	<p>Toe wall, Garland drain along the OB dump is present. OB dump is being stabilized through biological reclamation/ ecological restoration technique.</p>  <p align="center">Toe Wall / Retaining Wall along OB Dump</p>  <p align="center">Garland Drain along OB dump</p>
3.	That, the occupier shall comply the conditions of environmental clearance issued by Ministry of Environment and Forest, Govt. of India, New Delhi	<p>Agreed.</p> <p>Conditions of environmental clearance are being complied and its compliance report is regularly submitted to regulatory authority. A copy of the EC Compliance report is being also submitted to JSPCB Office and attached as Annexure- I.</p>
4.	That, the occupier shall install systems for online monitoring of ambient air quality and continuous mine water discharge quality with connectivity to Jharkhand State Pollution Control Board and CPCB servers.	<p>Two (02) nos. of Online PM10 Analyser has been procured by BCCL for E.J. area/ mines. Commissioning and Installation had been done by the agency and its report is also attached as Annexure - II.</p>





**PM10 Analysers at ASP & Bhowra group colliery**

5. That, the occupier shall reclaim the mined out area as per guideline prescribed by CPCB

Reclamation work will be carried out for mined out land as per the guidelines and Approved mining Plan and mine closure plan.

6. That, the occupier shall store OB dump properly and construct toe wall and garland drain and shall construct siltation pond.

OB is being removed and stacks separately and later toe wall and garland drain will be constructed. The construction of Toe wall of 365 mtr have been completed in ASP colliery and previously Toe wall of 450 metre length along OB dump of Bhowra south colliery was constructed. And work of construction of 01 (one) no. of siltation pond in Bhowra south colliery has been completed.



**Newly constructed Toe wall (365m)**



**Siltation Pond**



7. That, the occupier shall install facilities to dispose of carbonaceous hazardous and non-

Over burden are removed and stacked separately as OB dumps. After physical reclamation of OB dumps,

<p>hazardous solid wastes for co-processing in high temperature kilns/ furnaces and shall dispose of non-carbonaceous hazardous wastes to TSDF and shall use non-carbonaceous non-hazardous solid wastes or mine overburden as a substitute of live soil or as a land fill.</p>	<p>biological reclamation/ plantation activity is being done for stabilisation and reclamation.</p>  <p style="text-align: center;"><u>Biological Reclamation Sites</u></p>
---	---

<p>8. That, the occupier shall do sprinkling of water regularly on haul roads, transport roads and dusty areas.</p>	<p>Mine water is being used for sprinkling purpose to suppress the dust generation on transportation road, haul roads and dusty areas. Cluster X coal mines have seven mobile water tankers for water sprinkling on regular basis. Picture showing water sprinkling is attached.</p>  <p style="text-align: center;"><u>Water sprinkling on Haul road &amp; transport roads</u></p>
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<p>9. That, the occupier shall make arrangement of transportation of ROM to the railway siding or coal washery by pneumatic conveyor fully covered all along its way.</p> 	<p>The transport Plan for conveyor-cum-rail for Cluster X is to be implemented in the Phase II of the Jharia Master Plan. At present, Phase -1 is under implementation and after completion of Pre-implementation (1st &amp; 2nd Yr.) and Phase 1 (3rd to 7th year) and Phase 2 (8th to 12<sup>th</sup> year). The plan shall be prepared after the completion of the above said phases to have conveyor-cum-rail transportation as informed by CMPDIL to whom the said work of preparation of Rail-cum-conveyor plan has been awarded (Annexure III).</p> <p>During Phase- 1 &amp; 2, BCCL is ensuring trucks are covered with tarpaulin through mandatory clause of covering in transportation contracts.</p>
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10.	That, the occupier shall reclaim mined out areas with OB and shall plant trees on them.	Mined out areas are backfilled with OB materials and after physical reclamation, biological reclamation/ plantation activity is being done for stabilisation and reclamation.	
11.	That, the occupier shall do Over Burden management properly as prescribed in environmental clearance.	OB materials are managed as per approved mining plan and mine closure plans. Over burden are removed and stacked separately as OB dumps. After physical reclamation of OB dumps, biological reclamation/ plantation activity is being done for stabilisation and reclamation.	
12.	That, the occupier shall maintain proper housekeeping within the premises.	Agreed. Proper housekeeping within the premises is being done.	
13.	That, the occupier shall inform to Regional Office-Cum- Lab, Hazaribagh and Head Office, JSPC Board, at Ranchi within 24 hrs from the time of closure or opening of the plant.	Agreed and will be complied.	
14.	That, the occupier shall submit details of EMP & funds earmarked for this mine and shall submit status of utilization of fund in regular intervals.	Year wise expenditure made on environment protection measures is attached as Annexure- IV.	
15.	That, the occupier shall obtain authorization under HoWM Rules' 2016 and shall dispose the hazardous waste as per the rules defined.	Hazardous waste application for Cluster X was applied with requisite fee and it is under process for approval. Copy of application is attached as Annexure- V.	
16.	That, the occupier shall construct the Toe wall & Garland drains along the remaining parts of finalized OB dumps by 31.12.2023 and shall submit its status report to the Regional Office, Dhanbad on a quarterly basis for compliance.	<p>Work of construction of Toe wall of 365 mtr length along OB dump in ASP colliery has been completed. Garland drain is present along OB dumps. Earlier 450 mtr Toe wall was constructed along OB dumps of Bhowra colliery of Cluster X.</p> <div style="text-align: center;">  </div> <div style="text-align: center;">  <p><b>Newly constructed Toe wall (365m)</b></p> </div>	

17. That, the occupier shall complete the installation work of Fixed-Type Water Sprinklers and Fog Cannons within 6 months from the date of issuance of CTO and shall submit its status report to the Regional Office, Dhanbad failing which CTO may be revoked.

Two no. of fog cannons have been procured by BCCL for E.J. Area and delivered to regional store E.J. area. But due to technical difficulty in machines, installation process is delayed by the agency. Machines will be installed at the earliest. Work order copy of fog cannons is attached as Annexure- VI.

Sub: Consolidated Proposal of Areas for Procurement of Trolley Mounted 100m Range Fog Canon

The present proposal is for procurement of Trolley Mounted Fog Canon. The item is available on GEM portal in the Category of "Fog or Mist Generators". The details of the proposal consolidated is mentioned in Table below:

Sr no.	Area	Qty	PII no.	Date of approval by D (T) CP (attached in local reference in Annexure-1)	Cost with GST (in Rs)
1	Barona	5	1300036018	12.10.21	5475000.00
2	Block 2	3	1300033861	02.07.22	2085000.00
3	Kaheza	2	1300029910	06.07.22	1875000.00
4	Sijua	4	1300036500	05.08.22	3351200.00
5	EJ	5	1300036473	05.07.22	1675000.00
<b>Total</b>		<b>19</b>			<b>13252400.00</b>

The detailed common tech spec are given in Annexure-2 and attached in local reference. All parameters essential to technical acceptance, evaluation and performance criteria have been made part of the Tech Spec.



Fog Cannon system

18. That, the occupier shall complete the installation work of the wheel washing system at ASP Colliery within 3 months from the date of issuance of CTO and shall submit its status report to the Regional Office, Dhanbad failing which CTO may be revoked.

Work of construction of Wheel washing system of ASP colliery had been completed and completion certificate is attached as Annexure- VII.



Wheel Washing System

19. That, the occupier shall submit the 6 monthly compliance reports to the Regional Office, Dhanbad failing which CTO may be revoked.

Being complied.

20. That, the occupier shall submit applications for renewal of consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2021 with requisite fee and documents showing compliance of all of the above conditions.

Application for renewal of CTO will be applied prior to the date of expiry of the consent.



21. That, the occupier shall install, operate and maintain the CAAQMS and PM 10 analyzer within 6 months and ensure data transmission of JSPCB and CPCB server uninterruptedly.

Two (02) nos. of Online PM10 Analyser has been installed at ASP Colliery and Bhowra Colliery of E.J. area under Cluster X, BCCL. Procurement of CAAQMS has been done by BCCL and one no. of CAAQMS machine has been supplied by the M/s, Analyser instrument company private limited to E.J. Area on 08.07.2023. Installation and commissioning of CAAQMS will be completed soon and then transmission of data will be started. Work order copy and delivery note of CAAQMS is attached as Annexure- VIII.



CAAQMS at E.J. area

22. That, the occupier shall submit compliance of this CTO every year along with the recent analysis reports successively. Compliance report of CTO is being submitted yearly with analysis reports.

23. That, this CTO supersedes the CTO granted vide ref. no. JSPCB/HO/RNC/CTO-11086143/2021/1688, dated 31.12.2021. Agreed.

24. That, the occupier shall carry out the open cast mining activities only on the surface rights area. Agreed and being complied.

**S. No. B. General Conditions Compliance**

1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air (µg/m <sup>3</sup> )
1	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	50 80
2	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	40 80
3	Particulate Matter or PM10	Annual 24 hours	60 100
4	Particulate Matter or PM2.5	Annual 24 hours	40 60

Note : Serial no. 1 to 4 – Mandatory

Ambient air quality data have been regularly monitored and analyzed by CMPDIL and submitted the report, which is attached as Annexure- IX.

2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S. No.	Parameter	Standard
1	Particulate Matter	150 mg//Nm <sup>3</sup>

Being complied.



<p>3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:</p> <table border="1" data-bbox="207 291 798 571"> <thead> <tr> <th>S. No.</th> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Total Suspended Solids</td> <td>100 mg/L</td> </tr> <tr> <td>2</td> <td>BOD</td> <td>30 mg/L</td> </tr> <tr> <td>3</td> <td>COD</td> <td>250 mg/L</td> </tr> <tr> <td>4</td> <td>Oil &amp; Grease</td> <td>10 mg/L</td> </tr> </tbody> </table>	S. No.	Parameter	Standard	1	Total Suspended Solids	100 mg/L	2	BOD	30 mg/L	3	COD	250 mg/L	4	Oil & Grease	10 mg/L	<p>Mine water quality is being regularly monitored by CMPDIL and parameters are well within the prescribed limit. Report is attached as Annexure IX.</p> 
S. No.	Parameter	Standard														
1	Total Suspended Solids	100 mg/L														
2	BOD	30 mg/L														
3	COD	250 mg/L														
4	Oil & Grease	10 mg/L														
<p>4) That, the occupier shall dispose of solid wastes as follows:</p> <table border="1" data-bbox="207 683 798 952"> <thead> <tr> <th>S. No.</th> <th>Waste Type</th> <th>Mode of Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden</td> <td>As substitute of Soil or Mineral</td> </tr> </tbody> </table>	S. No.	Waste Type	Mode of Disposal	1	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As substitute of Soil or Mineral	<p>Mine over burden are being disposed as per approved mine plan &amp; mine closure plan and Biological reclamation i.e. three tier plantation will be carried out after the physical reclamation.</p>									
S. No.	Waste Type	Mode of Disposal														
1	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As substitute of Soil or Mineral														
<p>5) That, the occupier shall keep D. G. Set(s) within acoustic enclosure(s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.</p>	<p>Being complied.</p>															
<p>6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.</p>	<p>Rain Water Harvesting cum ground water recharge system will be installed. Proposal for two no. of rain water harvesting structures has been sent for approval at HQ. Copy of the proposal is attached for ready reference as Annexure - X.</p>															
<p>7) That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.</p> 	<p>Three tier plantations i.e. Eco-restoration work is being carried out by the BCCL in the consultation with Forest Research Institute (FRI) Dehradun. Total 52.66 Ha. land of cluster X is under the ecological restoration work where three tier plantation work is carried out. In this, 19.5 Ha. Area of ASP colliery was identified near Damodar river in consultation with District Forest Officer, Dhanbad for plantation under Riverside plantation scheme and work has been carried out by DFO, Dhanbad. Details of planation is attached as Annexure- XI.</p>															
<p>8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.</p>	<p>Environmental Statement has been submitted to JSPCB and attached as Annexure- XII.</p>															
<p>9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007</p>	<p>The monitoring work of ambient environment quality is being carried out by Central Mine Planning &amp; Design Institute Limited (CMPDIL) which is having CSIR</p>															

	certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	laboratory recognized under the EP Rules. The report is enclosed as Annexure- IX.
10)	That, this CTO is valid subjected to the validity of mining Lease / Mining Plan/ Ecofriendly/ Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.	Agreed.
11)	That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.	Agreed and being complied.
12)	That, this CTO shall not in any way, adversely effect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.	Agreed.
13)	That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.	Agreed and shall be complied.

*Suman*  
29/07/23  
Area Manager (Env't.)  
EJ Area

*hil*  
29-7-23  
Project Officer  
ASP,  
EJ Area

*[Signature]*  
29/7/23  
Project Officer  
Bhowra (South),  
EJ Area

*[Signature]*  
29/7/23  
Project Officer  
Bhowra (North),  
EJ Area

*Seenu*  
29/07/23  
Addl. General Manager  
EJ Area, BCCL  
Cluster X



*hil*  
29/7/23  
General Manager  
EJ Area, BCCL  
Cluster X

**LIST OF ANNEXURE**

<b>Annexure</b>	<b>Description</b>
I	Six monthly EC compliance letter of Cluster X
II	Installation & Commissioning certificate of PM 10 Analyser
III	Transport plan RCR
IV	Yr wise Environmental expenditure
V	Hazardous waste application copy
VI	GeM Work order copy of Fog cannon
VII	Wheel washing completion certificate
VIII	GeM Work order copy of CAAQMS and delivery note/ receiving copy
IX	Environment Monitoring Report of Cluster X
X	Rain water harvesting proposal copy
XI	Plantation/ ecological restoration details
XII	Environmental Statement



भारत कोकिंग कोल लिमिटेड

(एक निरिक्त कम्पनी)

(कोल इंडिया लिमिटेड का एक अंग)

महाप्रबंधक का कार्यालय

पूर्वी झरिया क्षेत्र, भीरा

जिला - झरिया (झारखण्ड), पिन - 828302

दूरभाष - 0326-2320077,

फ़ोन - [cos@bccl.gov.in](mailto:cos@bccl.gov.in)

CIN: U10101JH1972GOI000918



75  
आज़ादी का  
अमृत महोत्सव

BHARAT COKING COAL LIMITED

(A Mini Ratna Company)

(A Subsidiary of Coal India Ltd)

OFFICE OF THE GENERAL MANAGER

Eastern Jharia Area, Bhowra

Dist: Dhanbad (Jharkhand), PIN- 828302

Tel: 0326-2320077, Email- [cos@bccl.gov.in](mailto:cos@bccl.gov.in)

Regd. Off: Koyla Bhawan, Koyla Nagar,

Dhanbad-825005, Tel.:0326-2230190

CIN: U10101JH1972GOI000918,

FAX: 0326-2230050, Email - [cos@bccl.gov.in](mailto:cos@bccl.gov.in)

Ref. No.: BCCL/EJ/GM/Envt./2023/37

Date: 30/05/2023

To,  
The Director  
Ministry of Environment, Forests and Climate Change  
Regional Office (ECZ)  
Bungalow No. A-2, Shyamali Colony  
Ranchi - 834002  
Jharkhand

**Sub.:** Six monthly compliance report of the conditions of Environmental Clearance granted to Cluster X group of mines of BCCL for the period from October 2022 to March 2023.

(Ref.: EC Order No.- J-11015/380/2010-IA.II(M) dated 06.02.2013 & EC amended Vide letter no.- J-11015/380/2010-IA.II(M) dated 12.06.2019)

Dear Sir,

Kindly find the enclosed here with the six monthly compliance report of the conditions of Environmental Clearance for the period from October 2022 to March 2023 in respect of Cluster X group of mines of BCCL.

Thanking You.

Encl.: Six monthly compliance report with annexure



Yours faithfully

General Manager  
Eastern Jharia Area, BCCL  
Cluster X

CC to:

1. Director, 1A Monitoring Cell, Paryavaran Bhawan, CGO Complex, New delhi-110003.
2. Member Secretary, JSPCB, Ranchi
3. Regional Officer, JSPCB, Housing Colony, Dhanbad
4. Dy. GM / HOD (Env.), BCCL, Koyla Bhawan, Dhanbad
5. AGM, E.J. Area, Bhowra, BCCL
6. Area Manager (Env.), E.J. Area
7. Master File

भारत कोकिंग कोल लिमिटेड

एक मिनिरत्न कम्पनी  
(कोल इंडिया लिमिटेड का एक अंग)  
महाराष्ट्र का कार्यालय, पूर्वी झरिया क्षेत्र  
प.ज. - भिर, जिला - धनबाद (झारखण्ड)  
पिन - 828302, दूरभाष - 0326-2320077,  
ईमेल - [cgmej@bccl.gov.in](mailto:cgmej@bccl.gov.in)  
पंजीकृत कार्यालय: कोयला भवन, कोयला नगर,  
धनबाद - 825005, (झारखण्ड)  
CIN: U10101JH1972001000910



Bharat Coking Coal Limited

A MINI RATNA Co.

(A Subsidiary of Coal India Ltd)

Office of the General Manager, Eastern Jharia Area  
P.O. Bhowra, Dist. Dhanbad (Jharkhand), PIN- 828302

Tel. 0326-2320077, Email - [cgmej@bccl.gov.in](mailto:cgmej@bccl.gov.in)

Regd. Off. Koyla Bhawan, Koyla Nagar, Dhanbad-825005.

CIN: U10101JH1972001000910

Tel. 0326-2320190/FAX: 0326-2320050, Email - [cgmej@bccl.gov.in](mailto:cgmej@bccl.gov.in)

Ref. No.: BCCL/EJGM/ENV/2022/ 54

Date: 12/04/2022

TO WHOMSOEVER IT MAY CONCERN

INSTALLATION & COMMISSIONING CERTIFICATE  
FOR ONLINE PM10 ANALYSER

Ref. No.: BCCL PO No. GEMC-511687702486952 Dated 08.06.2021

1. Machine Sl. No.: 9546
2. Project Name: Amalgamated Sudamdih-Patherdih (ASP) Colliery, E.J. Area
3. Machine Model/ Version: Online PM10 Analyser MP101M+
4. Name of Supplier: M/S ENVIRONMENT SA INDIA PRIVATE LIMITED
5. D. B. No. & Date: 40/0001 dated 04.08.2021
6. Transporter Name: ENVEA INDIA PVT LTD, Navi Mumbai
7. The machine has been received by the consignee on 04.08.2021 erected at Regional Store, Bhowra and commissioned on 23.02.2022.
8. Tools, Manuals and other accessories have been received as per Purchase Order. There is no Financial Claim for short or wrong supply of tools, manuals and other accessories and Equipment as per the Terms and Conditions of the Purchase Order.
9. Installed and commissioned 01 no. of Online PM10 analyser with display Board at Project Office, ASP Colliery, EJ area, BCCL done successfully and Installed e SAM data logger software in PC for data acquisition.

*hil*  
12-4-22  
Project Officer  
ASP Colliery

*[Signature]*  
12/4/22  
Deptt Officer  
E.J. Area

*[Signature]*  
12/04/2022  
Area Manager (E&M)  
E.J. Area

*[Signature]*  
Area Manager (Env.)  
E.J. Area

*[Signature]*  
15/4/22  
General Manager  
E.J. Area

HoD (Env.)  
BCCL, Koyla Bhawan



**भारत कोकिंग कोल लिमिटेड**

एक मिनिरेल कम्पनी  
(गोबल इंडिया लिमिटेड का एक अंग)  
महाप्रबंधक का कार्यालय, पूर्वी झरिया क्षेत्र  
पो.ओ. - औरा, जिला - धनबाद (झारखण्ड)  
पिन - 828302, दूरभाष - 0326-2320077,  
ईमेल-comej@bccl.gov.in  
पंजीकृत कार्यालय: कोयला शिवन, कोयला नगर,  
धनबाद- 825005, (झारखण्ड)  
CIN: U10101JH1972GO000918



**Bharat Coking Coal Limited**

**A MINI RATNA Co.**

(A Subsidiary of Coal India Ltd)

Office of the General Manager, Eastern Jharla Area  
P.O. Bhowra, Dist. Dhanbad (Jharkhand), PIN- 828302

Tel. 0326-2320077, Email-comej@bccl.gov.in

Regd. Off: Koyla Bhawan, Koyla Nagar, Dhanbad-825005.

CIN: U10101JH1972GO000918

Tel. 0326-2238180/FAX: 0326-2230050, Email - comej@bccl.gov.in

Ref. No.: BCCL/EJ/GM/ENV/2022/ 55

Date: 12/04/2022

**TO WHOMSOEVER IT MAY CONCERN**

**INSTALLATION & COMMISSIONING CERTIFICATE**  
**FOR ONLINE PM10 ANALYSER**

Ref. No.: BCCL PO No. GEMC-511687702486952 Dated 08.06.2021

1. Machine Sl. No.: 9547
2. Project Name: Bhowra (S&N) Colliery, EJ Area
3. Machine Model/ Version: Online PM10 Analyser MP101M+
4. Name of Supplier: M/S ENVIRONMENT SA INDIA PRIVATE LIMITED
5. D. B. No. & Date: 40/0001 dated 04.08.2021
6. Transporter Name: ENVEA INDIA PVT LTD, Navi Mumbai
7. The machine has been received by the consignee on 04.08.2021 erected at Regional Store, Bhowra and commissioned on 25.02.2022.
8. Tools, Manuals and other accessories have been received as per Purchase Order. There is no Financial Claim for short or wrong supply of tools, manuals and other accessories and Equipment as per the Terms and Conditions of the Purchase Order.
9. Installed and commissioned 01 no. of Online PM10 analyser with display Board at Bhowra Guest House, Bhowra (South & North) Colliery, EJ area, BCCL done successfully and installed e SAM data logger software in PC for data acquisition.

*[Signature]*  
Project Officer  
Bhowra (S&N) Colliery

*[Signature]*  
Depot Officer  
E.J. Area

*[Signature]*  
Area Manager (E&M)  
E.J. Area

*[Signature]*  
Area Manager (Env.)  
E.J. Area

*[Signature]*  
15/4/22  
General Manager  
E.J. Area

HoD (Env.)  
BCCL, Koyla Bhawan





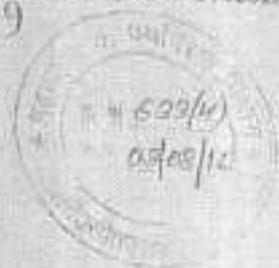
**cmpdi**  
A Mini Ratna Company

महान् माइन प्लानिंग एण्ड डिजाइन इन्स्टीट्यूट लिमिटेड  
कोल इंडिया लिमिटेड की अनुषंगी कंपनी / भारत सरकार की एक नोकर-सहायक  
पब्लिक कॉर्पोरेशन, पंजीकृत कार्यालय, कोलकाता-700001 (इंडिया) भारत  
अन्य कार्यालय-2, पता: भारतीय कोल विकास, कोलकाता-700005 (इंडिया) ब्रांच  
Central Mine Planning & Design Institute Limited  
(A Subsidiary of Coal India Limited / Govt. of India, Public Sector Undertaking)  
Registered Office: Gorsewala Park, Kurka Road, Ranchi - 834001 (India)  
Regional Institute, P.O. BCCL Township, Woylagar, District 826002 (Jharkhand) India  
Corporate Identity No. U14292JH11975GOI001223

पत्रांक: आर आई-2/पर्यावरण/एम-30/1967-69

दिनांक: 02.08.2016

सेवा में,  
विभागाध्यक्ष (पर्यावरण)  
बी. सी. सी. एल.  
कोयला भवन  
धनबाद



विषय: Study of Installation of Rail-cum-Conveyor System in BCCL for transportation of coal.

- संदर्भ पत्र संख्या:
1. सी.एम.पी.डी.आई/पर्यावरण/2016/663, दिनांक: 14.07.2016,
  2. BCCL/Dy.GM (Env)/F-EMP/16/1314.15 (M), Dated: 23.06.2016.
  3. आर.आई-2/पर्यावरण/एम-30/1150, दिनांक: 20.06.2015
  4. E-17719

महोदय

In reference to your letter no. BCCL/Dy.GM (Env)/F-EMP/16/1314-15 (M), Dated: 23.06.2016, to GM (Env), CMPDI-HQ, it has already been indicated in letter no. आर.आई-2/पर्यावरण/एम-30/1150, दिनांक: 20.06.2015 that study for installation of Rail-cum-Conveyor System in BCCL for transportation of coal can be started only after the liquidation of coal mine fire, rehabilitation of 595 unstable sites, road realignment and relocation of railway sidings of BCCL and final report of RITES in regard to realignment of railway lines.

This is for your kind information.



Sd/- Anwarulla Asst Mgr (Env) -  
for record.  
4.8.16.

कुंजीय  
(वि.कु. सिन्हा) 1/16  
क्षेत्रीय निदेशक

- प्रतिलिपि:
1. महाप्रबंधक (पर्यावरण) सी.एम.पी.डी.आई (मुख्यालय), राँची
  2. विभागाध्यक्ष (खनन), आर.आई- II, धनबाद



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वेब साइट / Website : www.cmpdi.co.in  
ईमेल / Email : n2@cmpdi.co.in

**EXPENDITURE MADE UNDER VARIOUS HEADS OF  
ENVIRONMENTAL MANAGEMENT PLAN**

**Major Environmental measures cost for the year 2013-14**

Sl. No.	Activity (2013-14)	Cost Incurred (In Lakhs)
1	Environmental Monitoring (through HQ)	4.80
2	Gabion Plantation through DFO	20.41
3	Biological reclamation	93.98
4	EMP Preparation cost	80.00
Total Cost Incurred (Manpower cost and Diesel cost is included)		199.19

**Major Environmental measures cost for the year 2014-15**

Sl. No.	Activity (2014-15)	Cost Incurred (In Lakhs)
1	Environmental Monitoring (through HQ)	4.80
2	Gabion Plantation through DFO	15.11
3	Ecological Restoration	279.86
4	FRI Dehradun Monitoring Cost	0.85
5	Environment Statutory Fee	2.25
Total Cost Incurred (Manpower cost and Diesel cost is included)		302.87

**Major Environmental measures cost for the year 2015-16**

Sl. No.	Activity (2015-16)	Cost Incurred (In Lakhs)
1	Environmental Monitoring (through HQ)	4.80
2	Gabion Plantation through DFO	11.40
3	Ecological Restoration	308.81
4	Statutory Fee including CTO/CTE	11.25
5	FRI Dehradun Monitoring Cost	2.138
Total Cost Incurred (Manpower cost and Diesel cost is included)		338.40

**Major Environmental measures cost for the year 2016-17**

Sl. No.	Major Environment Activity (2016-17)	Cost Incurred (In Lakhs)
1	Environmental Monitoring (through HQ)	4.46
2	Gabion Plantation through DFO	11.16
3	FRI Dehradun Monitoring Cost	0.89
4	Ecological Restoration / Block Plantation	214.43
5	Water Sprinkling	46.20
6	Scientific study for delineation of fire (through HQ)	18.10
Total Cost Incurred (Manpower cost and Diesel cost is included)		295.24



**Major Environmental Measure cost for the year 2017-18**

Sl. No.	Major Environment Activity (2017-18)	Cost Incurred (In Lakhs)
1	Environmental Monitoring (through HQ)	20.55
2	Source Apportionment Study (through HQ)	141.60
3	Ecological Restoration / Block Plantation	221.53
4	FRI Dehradun Monitoring Cost	0.89
5	Water Sprinkling	34.66
Total Cost Incurred (Manpower cost and Diesel cost is included)		419.23

**Major Environmental measures cost for the year 2018-19**

Sl. No.	Major Environment Activity (2017-18)	Cost Incurred (In Lakhs)
1	Routine Environmental Monitoring	32.57
2	Water Quarterly Monitoring Report	3.60
3	FRI Dehradun Monitoring Cost	0.89
4	Ecological Restoration/Block Plantation	38.31
5	Water Sprinkling	31.51
6	Construction of water curtain sprinkler	1.50
7	Statutory Fee including CTO/CTE	3.80
8	Ground water Monitoring	CMPDIL (through HQ)
Total Cost Incurred (Manpower cost and Diesel cost is included)		112.18

**Major Environmental measures cost for the year 2019-20**

Sl. No.	Major Environment Activity (2019-20)	Cost Incurred (In Lakhs)
1	Routine Environmental Monitoring	17.99
2	Water Quarterly Monitoring Report	1.69
3	FRI Dehradun Monitoring Cost	0.85
4	Ecological Restoration/Block Plantation	45.50
5	Water Sprinkling	31.51
6	Statutory Fee including CTO/CTE	3.80
7	Mist water sprinkler (indent) through HQ	45.66
8	Ground water Monitoring	CMPDIL (through HQ)
9	Online PM10 Analyser installation (through HQ)	42.30
Total Cost Incurred (Manpower cost and Diesel cost is included)		189.30



1/2

**Major Environmental measures cost for the year 2020-21**

Sl. No.	Major Environment Activity (2020-21)	Cost Incurred (in Lakhs)
1.	Routine Environmental Monitoring	19.50
2.	Water Quarterly Monitoring Cost	1.69
3.	Ecological Restoration (material cost)	0.50
4.	Compensatory Plantation by DFO	13.98
5.	Block Plantation by DFO	20.42
6.	Water sprinkling (Manpower & Diesel Cost included)	30.00 (approx)
7.	Statutory Fee including CTO/CTE	3.80
8.	Ground water monitoring	CMPDIL (through HQ)
9.	Online PM10 Analyser installation (2 Nos.)	through HQ
10.	Construction of Toe Wall Bhowra South	17.34
11.	Mine Closure Cost (deposited in Escrow account)	247.51
Total Cost Incurred		354.74

**Major Environmental measures Cost for the year 2021-22**

Sl. No.	Major Environment Activity (2021-22)	Cost Incurred (in Lakhs)
1.	Routine Environmental Monitoring	26.70
2.	Water Quarterly Monitoring Cost	2.22
3.	Ecological Restoration (material cost)	0.50
4.	Plantation by DFO	21.50
5.	Water sprinkling (Manpower & Diesel Cost included)	30.00 (approx)
6.	Statutory Fee including CTO/CTE	3.80
7.	Ground water monitoring	CMPDIL (through HQ)
8.	Construction of Siltation pond	3.42
9.	Environmental Awareness Programme like Env Day Celebration, Amrit Mahotsav, Vriksharopan abhiyan etc	0.60
10.	Mine Closure Cost (deposited in Escrow account)	183.01
Total Cost Incurred		271.75

**Major Environmental measures Cost for the year 2022-23**

Sl. No.	Major Environment Activity (2021-22)	Cost Incurred (in Lakhs)
1.	Routine Environmental Monitoring	38.86
2.	Water Quarterly Monitoring Cost	3.18
3.	Ecological Restoration (material cost)	0.50
4.	Plantation by DFO	17.50
5.	Water sprinkling (Manpower & Diesel Cost included)	31.00 (approx)
6.	DWLR with telemetry for Ground water level monitoring	0.75
7.	Peizometric well installation 1 no.	7.79
8.	Ground water monitoring	CMPDIL (through HQ)
9.	Construction of Toe Wall in ASP colliery	10.00
10.	Construction of wheel washing arrangement in ASP	9.70
11.	Fog canon 2 no. installed	16.75
12.	Environmental Awareness Programme like Env Day Celebration, Amrit Mahotsav, Vriksharopan abhiyan etc	0.80
13.	Mine Closure Cost (deposited in Escrow account)	186.96
Total Cost Incurred		333.79



**Mine Closure Cost Details:**

S. No.	Name of Mine	Escrow account	Amount deposited in Escrow account till 31st March 2022 (in Rs. Lakh)		Total amount in Escrow Fund
			Deposited in Escrow account from 2013-14 to 2022-23	Interest incurred from 2013-14 to 2022-23	Principal & Interest upto 31.03.2023
1	Bhowra (N) Grp of Mines (UG+OC)	150100008868	537.11	256.92	794.03
2	Bhowra (S) Grp of Mines (UG+OC)	150100008830	1674.12	720.07	2394.19
3	Sudamdih Incline Mine	150100008868	93.75	66.65	160.4
4	Patherdih Grp of Mines	150100008872	389.21	173.07	562.28
5	Amalgamated Sudamdih- Patherdih Colliery	150100011524	171.47	10.47	181.94
6	Sudamidh Shaft Mine	150100011673	174.22	31.87	206.09
<b>Total Eastern Jharia Area (Cluster X)</b>			<b>3039.88</b>	<b>1259.05</b>	<b>4298.93</b>

\*Note:- Amount deposited in Escrow account for implementation of progressive mine closure Activity in the mines under cluster X is 42.98 Crores from FY 2013-14 to FY 2022-23.





## Jharkhand State Pollution Control Board

### FORM 1

[See Rules 6(1)]

Application Required For Grant/Renewal Of Authorisation For Generation Or Collection Or Storage Or Transport Or Reception Or Recycling Or Reuse Or Recovery Or Pre Processing Or Co- Processing Or Utilisation Or Treatment Or Disposal Of Hazardous And Other Waste

#### Part A: General(to be filled by all)

1.	Name and address of the unit and location of facility:		Cluster X Coal Mines with Sudamdih Washery & Siding Office of General Manager, E. J. Area, BCCL, Bhowra, Dhanbad							
(a)										
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:		S. S. Das/General Manager E J Area/6287696336/gmej.bccl@coalindia.in							
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)		Generation, Collection, Storage, Transportation, Reuse, Utilisation, Treatment, Disposal							
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)		Not Attached							
2	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum									
	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications	Used/spent oil	10.0 KL/Annum	Recyclable	MS Drums	Recovery and Reuse-Authorized recyclers	Burnt oil from machineries and vehicles	Oily	0.5	0.5 KL.
	other	other	0.1 T/Annum	Recyclable	waste/residue containing oil	Recovery and Reuse-Authorized recyclers	waste / residue containing oil	Semi solid	0	0 T
3 a)	Year of commissioning and commencement of Production?									



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b)	Whether the industry works 1 shift/2 shifts/round the clock?	Round the clock
4	Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to: <ul style="list-style-type: none"> <li>• Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;</li> <li>• Implementing the measures necessary to protect persons and the environment;</li> <li>• Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;</li> <li>• Arrangements for training staff in the duties which they are expected to perform;</li> <li>• Arrangements for informing concerned authorities and emergency services; and</li> <li>• Arrangements for providing assistance with off-site mitigatory action.</li> </ul> (To be attached separately)	Attached
5	Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)	Not Attached

**Part B: To be filled by hazardous waste generators**

a	Products and by-products manufactured (names and product wise quantity per annum):	Coal - 2.289 MTPA OverBurden - 18.33 Mcum/yr																		
b	Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets: )	Attached																		
<b>c) Characteristics(waste-wise) and Quantic of waste generation per annum:</b>																				
	<table border="1"> <thead> <tr> <th>Schedule</th> <th>Name of Process</th> <th>Name of Hazardous Waste (Category No)</th> <th>Quantity</th> <th>Characteristics of each waste</th> <th>The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc</th> <th>If not utilised within the plant, provide details of what is done with this waste</th> <th>Details of arrangements for transportation to actual users/ TSDF</th> <th>Details of the environmental safeguards and environmental facilities provided for safe handling</th> </tr> </thead> <tbody> <tr> <td> </td> </tr> </tbody> </table>	Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling										
Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling												



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d)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	Burnt Oil, Office of General Manager, E. J. Area, BCCL, Bhowra, Dhanbad
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**Part C: To be filled by Treatment, storage and disposal facility operators**

1)	<b>Provide details of the facility including:</b>	
i)	Location of site with layout map:	Coal - 2.289 MTPA OverBurden - 18.33 Mcum/yr
ii)	Safe storage of the waste and storage capacity	
iii)	The treatment processes and their capacities	
iv)	Secured Landfills	
v)	Incineration, if any	
vi)	Leachate Collection and Treatment System	
vii)	Fire Fighting Systems	
viii)	Environmental management plan including monitoring	
ix)	Arrangement for transportation of waste from generators	
2)	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	Not Attached
3)	Attach a Copy of prior Environmental Clearance	Not Attached

**Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes**

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:		
	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:	Not Attached	
3.	Provide details of secured storage of wastes including the storage capacity	Not Attached	
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:	Not Attached	
5.	Provide details of end users of products or by-products	Not Attached	
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	Not Attached	



7.	Provide details of occupational health and safety measures	
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:	..... Not Attached
9.	Arrangements for transportation of waste to the facility	

Place:  
Date:

Signature of the Applicant  
Name and Designation



Sub: Consolidated Proposal of Areas for Procurement of Trolley Mounted 100m Range Fog Canon

The present proposal is for procurement of Trolley Mounted Fog Canon. The item is available on GEM portal in the Category of "Fog or Mist Generators". The details of the proposal consolidated is mentioned in Table below:

Sl no.	Area	Qty	PR no.	Date of approval by D (T) OP (attached in local reference in Annexure-1)	Cost with GST (in Rs)
1	Barora	5	13000036018	12.10.21	3475000.00
2	Block 2	3	13000033881	22.07.22	2085000.00
3	Katras	2	13000029910	09.07.22	1675600.00
4	Sijua	4	13000036533	05.08.22	3351200.00
5	EJ	2	13000020473	26.07.22	1675600.00
	<b>Total</b>	<b>16</b>		<b>Rs One Crore Twenty Two Lakh Sixty Two Thousand and Four Hundred only</b>	<b>12262400.00</b>

The detailed common tech specs are given in Annexure-2 and attached in local reference. All parameters essential to technical acceptance, qualification and provenness criteria have been made part of the Tech Specs



**Contract**



**Contract No:** GEM-511687714513825  
**Generated Date:** 07-Oct-2022  
**Bid/RA/PBP No.:** GEM/2022/8/2431544

Organisation Details	Buyer Details
<b>Type:</b> Central PSU <b>Ministry:</b> Ministry of Coal <b>Department:</b> Materials Management <b>Organisation Name:</b> Bharat Coking Coal Limited <b>Office Zone:</b> BcoI Dhanbad	<b>Designation:</b> Manager <b>Contact No.:</b> 94705-95938- <b>Email ID:</b> mrunal.mehta@gem.in <b>GSTIN:</b> 20AAACB7934MFZB MN Department, level 3, Commercial Building, Koyla Bawan, Koyla Nagar, DHANBAD, JHARKHAND-826005, India

Financial Approval Detail	Paying Authority Details
<b>IFD Concurrence:</b> No <b>Designation of Administrative Approval:</b> DT(OP) <b>Designation of Financial Approval:</b> GM(MM)	<b>Payment Mode:</b> Offline <b>Designation:</b> HOD Purchase Finance <b>Email ID:</b> pas6.bcoI.jh@gembuyer.in <b>GSTIN:</b> N MN Department, level 3, Commercial Building, Koyla Bawan, Koyla Nagar, DHANBAD, JHARKHAND-826005, India

Seller Details	
<b>GEM Seller ID:</b> 174718000093876 <b>Company Name:</b> QUALITY ENVIRO ENGINEERS PRIVATE LIMITED <b>Contact No.:</b> 08808088807 <b>Email ID:</b> asqueep@gmail.com <b>Address:</b> 67 SPD, VIKRAM ENCLAVE, SAHBABAD, Ghaziabad, UTTAR PRADESH-201005, - <b>MSME verified:</b> Yes <b>MSME Registration number:</b> UP29A0092574 <b>MSE Social Category:</b> General <b>MSE Gender:</b> Male <b>GSTIN:</b> 09AAACQ4261A22S	

\*GST / Tax invoice to be raised in the name of - Consignee

Product Details						
#	Item Description	Ordered Quantity	Unit	Unit Price (INR)	Tax Bifurcation (INR)	Price (Inclusive of all Duties and Taxes in INR)
1	<b>Product Name :</b> QUALITY ENVIRO ENGINEERS Mobile Type on Trolley 27000 to 31000 sqmtr for 100 meter Coverage Area Fog or Mist Generators. <b>Brand :</b> QUALITY ENVIRO ENGINEERS <b>Brand Type :</b> Registered Brand <b>Catalogue Status :</b> OEM verified catalogue <b>Selling As :</b> OEM <b>Category Name &amp; Quadrant :</b> Fog or Mist Generators (Q3) <b>Model:</b> QEEFMO <b>HSN Code:</b> HSN not specified by seller	16	pieces	589,000	NA	9,424,000
Total Order Value (In INR)						9,424,000

Consignee Detail							
S.No	Consignee	Item	Lot No.	Quantity	Delivery Start After	Delivery To Be Completed By	
1	<b>Designation:-</b> <b>Email ID:</b> con1.bcoI.jh@gembuyer.in <b>Contact:</b> 02876-95727- <b>GSTIN:</b> 20AAACB7934MFZB <b>Address:</b> Depot Officer, Central Store, Ekra, BCCL, Post Office- BANSJORA, Dhanbad, Jharkhand-828101., DHANBAD, JHARKHAND-828101, India	QUALITY ENVIRO ENGINEERS Mobile Type on Trolley 27000 to 31000 sqmtr for 100 meter Coverage Area Fog or Mist Generators		16	07-Oct-2022	06-Nov-2022	



**Product Specification for QUALITY ENVIRO ENGINEERS Mobile Type on Trolley 27000 to 31000 sqmtr for 100 meter Coverage Area Fog or Mist Generators**

Specification	Sub-Spec	Value
Generic	Working Principle	Based on a jet of finely atomised water carried by a stream of air generated by a fan.
	Uses of Mist Generator	Urban development zone construction land, demolition site, station storage coal yard, coal washing plant, coking plant, iron ore plant, port and other blowing sand control. The main function is spray dust suppression, and the function of sprinkler and road flushing can effectively inhibit the production of dust.
	Hydraulic Pressure to obtain the required Throw Distance and Droplet Size	15
	Throw Distance ±5%	100
	Water Droplet Size (µm)	30µm to 50µm
	Coverage Area in sq meter for higher ratings	27000 to 31000 sqmtr for 100 meter
	Coverage Area in sq meter for other ratings (write NA for 80,100 and 120 meter)	0
	Angle of rotation	adjustable automatically up to a maximum of 320 degree and overridden by allowing full manual control of the machine
	Elevation Pitching Lower and Raise	adjustable between 0 and 45 degrees for the efficient management of range
	System mounting Type	Mobile Type on Trolley
	Sound suppression inbuilt	Yes
Construction	Overall Length of Fog Canon	2.4
	Overall Width of Fog Canon	1.8
	Overall Height of Fog Canon	2.8
	Overall Weight without Trolley	400
	Overall Weight with Trolley (write NA if not applicable) (Kg)	610
	Power Consumption of Turbine Fan Motor (KW)	45
	Nominal Current of Turbine Fan Motor (A)	81
	Nominal Voltage & Frequency	3 Phase / 415 V/ 50 Hz
	High Pressure Booster Water Pump	Yes
	Power Consumption of High Pressure Booster Water Pump	11
	Nos of Nozzles in Fog Canon	60
	Water Consumption at 10 Bar Pressure	333
	Water Consumption at 15 Bar Pressure	135
	Water Consumption at 20 Bar Pressure	25
	Water Filter size (µm)	200
	Material Used for construction	M5
	Grade of steel	IS 2062
	Upward rotational Angle	90 degrees from horizontal position
	Rotation left to right	320 degrees
	Water consumption at declared throw distance	700
	Nozzles Type	FULL CONE
	Water Nozzle Material	BRASS
	Water Supply Connection diameter	63
	Operating Control System	with remote operations through wired operator's panel and wireless operators panel
Remote Control Range	100	
Exhaust air velocity	31	
Water Discharge capacity (		



BEFORE THE NATIONAL GREEN  
TRIBUNAL, EASTERN BENCH, KOLKATA  
ORIGINAL APPLICATION NO.68/2023/EZ

News Item in NDTV dated  
09.06.2023 "child" among 3 killed  
as illegal coal Mines collapses near  
Dhanbad.

...Applicant(s)

-Versus-

Jharkhand State Pollution Control  
Board & Ors.

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF  
BHARAT COKING COAL LIMITED  
(BCCL), DHANBAD, JHARKHAND

**VOLUME - II**  
**[ PAGES 50 - 120 ]**

Saptarshi Mukherjee, Advocate  
Fox & Mandal,  
Solicitors & Advocates,  
12, Old Post Office Street,  
Kolkata - 700 001

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**VOLUME - III**  
**[ PAGES 121 - 177 ]**

Saptarshi Mukherjee, Advocate  
Fox & Mandal,  
Solicitors & Advocates,  
12, Old Post Office Street,  
Kolkata - 700 001

Performance	liter/minute)	150
	Throw length at 0 Beaufort Wind Condition (wind < 1 km/h)	80
	Throw length at 4 Beaufort Wind Condition (wind 20-28 km/h)	40
	Throw width at 0 Beaufort Wind Condition (wind < 1 km/h)	80
	Throw height Maximum	25
	Covering surface area in fixed position	31000
	Noise level at full performance for Inbuilt sound suppression system at 1 meters	85
	Noise level at full performance for Inbuilt sound suppression system at 20 meters	65
	Degree of Protection (IP Rating)	IP 55
Certification	Availability of Test Report from Central Govt/ NABL/ ILAC accredited lab to prove conformity of declared parameters	Yes
	Test Report Number and Date	201850.DATE20-02-20
	Comprehensive annual maintenance contract plan should be delivered in India	Yes
	Training of operation and maintenance at consignee end by supplier	Yes
	list of initial spares	TOOL KIT
	Pre dispatch inspection by third Party agency	No
	On Site Warranty period	2
	Spares and Service support shall be available locally for minimum 7 years by its OEM or authorized Dealer	Yes

## Terms and Conditions

### 1. General Terms and Conditions-

1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.

1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the Schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

### 2. Buyer Added Bid Specific Terms and Conditions-

#### 2.1 Scope of Supply:

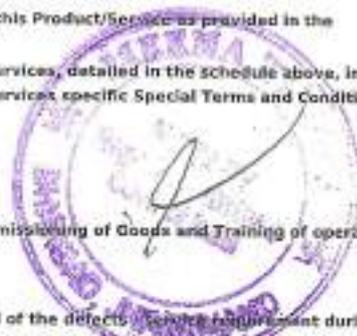
Scope of supply (Bid price to include all cost components) : Supply Installation Testing Commissioning of Goods and Training of operators and providing Statutory Clearances required (if any)

#### 2.2 Warranty:

Timely Servicing / rectification of defects during warranty period: After having been notified of the defects, Seller shall be required to complete the required Service / Rectification within 3 days time limit. If the Seller fails to complete service / rectification within defined time limit, a penalty of 0.5% of Unit Price of the product shall be charged as penalty for each week of delay from the seller. Seller can deposit the penalty with the Buyer directly else the Buyer shall have a right to recover all such penalty amount from the Performance Security (PBG). Cumulative Penalty cannot exceed more than 10% of the total contract value after which the Buyer shall have the right to get the service / rectification done from alternate sources at the risk and cost of the Seller besides forfeiture of PBG. Seller shall be liable to re-imburse the cost of such service / rectification to the Buyer.

#### 2.3 Past Project Experiences

For fulfilling the experience criteria any one of the following documents may be considered as valid proof for meeting the experience criteria:



- a. Purchase Order copy along with Invoice(s) with self-certification by the bidder that supplies against the invoices have been executed,
- b. Execution certificate by client with order value,
- c. Any other document in support of order execution like Third Party Inspection release note, etc.

**2.4 Buyer Added Bid Specific ATC**  
 Buyer Added text based ATC clauses :

**Warranty of Equipment:** 2 years from the Date of final acceptance of Goods. Warranty shall include COST OF SPARES, CONSUMABLES, PERIODIC SITE VISIT ETC

**Additional Terms and conditions:** Satisfactory Performance certificate of the offered item with same or higher specification , for at least 1 year from the date of commissioning , issued by respective Buyer Organization for the above Orders shall be uploaded with bid .

Considering the practical difficulties in obtaining the Performance Reports in cases where provenness of the offered product is being ascertained on the basis of supply made in other subsidiaries of CIL or other PSUs/Govt Departments/Private organizations, the bidder shall submit a self certificate in the following format along with proof of payment against the Purchase Order/Rate Contract add commissioning certificates (in case of Equipment, P&M etc where erection & commissioning is required ):" The items covered in the purchase order /rate Contract(s) copies enclosed with our offer have been fully executed and have performed satisfactorily as per the provisions of the respective purchase order/Rate Contract(s) and all the complaints lodged by the purchaser , if any , have been attended to and no complaints /claims are pending"

Water Hose and Cable of sufficient length (min 20 m) must be supplied for making necessary connections at the site of operation

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.



# BHARAT COKING COAL LIMITED

Vendor code: 10025659  
P.F. Included

ORIGINAL / DUPLICATE

**COLLIERY UNIT**

**CONTRACTOR'S BILL FORM**  
AREA NO. XI

1. On A/c of final
2. Name of work
3. F.C No. & Date
4. Agreement / Work Order No.
5. Name of Contractor
6. Date of commencement of the work

1<sup>st</sup> R/A Bill  
Construction of Wheel Washing ditch for tyre cleaning alongwith approach Road at ASP Colliery under E.J. Area.  
GM/EIA/ACE/WO/22-23/859, dt: 27.08.2022  
Smt. Anuradha Sahni  
22.08.22

7. date of Completion of the work as per the Agreement/Work Order : 04.11.22
8. Extension to time granted, if any, with reference to the Order : Not required
9. Actual date of completion of the work in progress
10. Claims for the work done from : 22.08.22 to 21.10.22

DESCRIPTION OF WORK	QUANTITIES OF WORK			Rate & Unit	AMOUNT (Rs.)		
	Paid for as per last bill	Since last bill	Total up to date		Paid/as per last bill	Since last bill	Total up
1	2	3	4	5	6	7	8
1 Earth work in excavation in foundation. All kinds of soil.	-	310.27	310.27	230.30 / M3	-	71455.18	71455.18
2 Supplying and filling in plinth with sand.	-	35.18	35.18	1307.45 / M3	-	45996.09	45996.09
3 Providing and laying in position cement concrete : (1:3:6).	-	21.06	21.06	5596.25 / M3	-	117857.03	117857.03
4 Providing and laying in position cement concrete : (1:1.5:3).	-	61.83	61.83	7066.70 / M3	-	436934.06	436934.06
5 Centering and shuttering including strutting, propping etc. and removal of form for Foundations.	-	28.91	28.91	263.45 / M2	-	7616.34	7616.34
6 Centering and shuttering including in Walls (any).	-	296.82	296.82	577.80 / M2	-	171502.60	171502.60
7 Steel reinforcement for R.C.C. work	-	5255.23	5255.23	77.35 / KG	-	405966.52	405966.52
8 6 mm cement plaster of mix : 1:3 (1 cement : 3 fine sand).	-	262.67	262.67	214.35 / M2	-	56303.31	56303.31
9 Structural steel work riveted, bolted or welded in built up sections.	-	53.22	53.22	91.30 / KG	-	4858.99	4858.99
10 Filling available excavated earth.	-	8.29	8.29	203.90 / M3	-	1690.33	1690.33
<b>TOTAL -</b>							<b>1320180.44</b>
Less (-) 27.00% below as per TCR -							<b>356448.72</b>
<b>TOTAL -</b>							<b>963731.72</b>
Add (+) GST @ 18% -							<b>NIL</b>
<b>TOTAL -</b>							<b>963731.72</b>



Contd.on...p/2

1	2	3	4	5	6	7	8
						B/F	963731.72

*Amuradhashahi*

Deduct amount of Previous bill  
Gross amount of the bill

TOTAL - 963731.72

It is certified that the foregoing claims are correct and have been ascertained by actual measurement by Shri N. Ahmed on 08.12.22 to 21.10.22 and recorded at page of Measurement Book No. 01/22 (Pg. No. 01- 21) and that no Contractor's measurement has been made and that the work has been satisfactorily performed.

MEASUREMENT ACCEPTED

*Amuradhashahi*  
Signature of Contractor

*Shri N. Ahmed*  
14/12/22  
Signature of Executive Engineer (C)

Signature of Civil Engineer

*N. Ahmed*  
12/12/22  
Signature of Engineering Asstt. Etc. taking measurement

in sum Rupees \_\_\_\_\_

is on the above \_\_\_\_\_  
Witness

*Amuradhashahi*  
Contractor

that there are no claims outstanding against the contractor for this work on 1st R/A a/c of Materials supply, house rent, gas Electric energy supply or labour supply etc.

Executive Engineer (Civil)

Asstt. Engineer/Engineer-in-Charge (Civil)

I have no claims outstanding against the Administration for this work and the claim preferred this bill is in full settlement of my claim.



in case of final bills.

Head of Accounts details	Amount Rs.
TOTAL DEBIT ...	963731.72
<b>CREDIT</b>	
Security Deposit - 5.00 % .....	48186.59
Income Tax - 2.00 % .....	19275.00
TOTAL CREDIT ....	67461.59 (B)

1 Certified that the measurement recorded in the Bill have been checked and found correct and that the bill has been prepared correctly and the basis of the measurement recorded in the M. B.

2 Posted in the Capital / Revenue Register

Accountant Accounts Officer

Countersigned Group Officer

Net Amount of the Bill : Rs. 8,96,270.13

125

Contract | अनुबंध



Contract No | अनुबंध क्रमांक: GEMC-511687750583023  
 Generated Date | अनुबंध तिथि: 15-Apr-2023  
 Bid/RA/PBP No. | बोली/आवेद/पीबीपी संख्या: GEM/2023/8/3041782

Schedule Name | अनुसूची नाम: Schedule 2

<b>Organisation Details   संगठन विवरण</b>		<b>Buyer Details   खरीदार विवरण</b>	
Type   श्रेणः	Central PSU	Designation   पद:	Manager
Ministry   मंत्रालय:	Ministry of Coal	Contact No.   संपर्क नंबर:	94705-95938-
Department   विभाग:	Materials Management	Email ID   ईमेल आईडी:	iruna.l.mahia@nic.in
Organisation Name   संगठन का नाम:	Bharat Coking Coal Limited	GSTIN   वीएसटीआईनंबर:	20AAACB7934MFZ8
Office Zone   कार्यालय क्षेत्र:	Bcd Dhanbad	Address   पता:	MN Department, level 3, Commercial Building, Koyla Bhawan, Koyla Nagar, DHANBAD, JHARKHAND-826005, India

<b>Financial Approval Detail   वित्तीय सौकृति विवरण</b>		<b>Paying Authority Details   भुगतान प्राधिकरण विवरण</b>	
IFD Concurrence   आईएफडी सहमति:	No	Role:	PAO
Designation of Administrative Approval   प्रशासनिक अनुमोदन का पदनाम:	DT(P&F)	Payment Mode   भुगतान का तरीका:	Offline
Designation of Financial Approval   वित्तीय अनुमोदन का पदनाम:	GM(MM)	Designation   पद:	Senior Manager
		Email ID   ईमेल आईडी:	pay@bcd.lhnd@gembuyer.in
		GSTIN   वीएसटीआईनंबर:	20AAACB7934MFZ8
		Address   पता:	MN Department, level 3, Commercial Building, Koyla Bhawan, Koyla Nagar, DHANBAD, JHARKHAND-826005, India
		Payment Timelines   भुगतान के समय: consignee receipt-cum-acceptance certificate (CRAC) and on-line submission of bills (This is in supervision of 10-days time as provided in clause 12 of GeM GTC)	

<b>Seller Details   विक्रेता विवरण</b>	
GeM Seller ID   जीएम विक्रेता आईडी:	A865180050503281
Company Name   कंपनी का नाम:	ANALYSER INSTRUMENT COMPANY PRIVATE LIMITED
Contact No.   संपर्क नंबर:	09414188611
Email ID   ईमेल आईडी:	slcptales@gmail.com
Address   पता:	E-29 (A), ROAD NO.21, P.L.ARSA, Kota, RAJASTHAN-324005, -
MSME verified   एमएसएमई सत्यापित:	Yes
MSME Registration number   एमएसएमई रजिस्ट्रेशन संख्या:	RJ24A0010586
GSTIN   वीएसटीआईनंबर:	08AACC47730N1ZE



\*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

<b>Product Details   उत्पाद विवरण</b>						
#	Item Description   आइटम विवरण	Ordered Quantity   आइटम की मात्रा	Unit   इकाई	Unit Price (INR)   इकाई मूल्य (INR)	Tax Bifurcation (INR)   कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR)   मूल्य (INR में सभी शुल्क और कर सहित)
1	Product Name   उत्पाद का नाम: CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM Brand   ब्रांड: AIC Brand Type   ब्रांड श्रेणी: Registered Brand Catalogue Status   कैटलॉग की स्थिति: Catalogue not verified by OEM Selling As   कैसे बेचा जा रहा है: Reseller not verified by OEM Category Name & Quadrant   श्रेणी का नाम और चतुर्थांश: CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM (Q3) Model   मॉडल: CAQM5YS HSN Code   एचएसएन कोड: 90271000	7	set	4,887,000	NA	34,209,000
Total Order Value   कुल ऑर्डर मूल्य (in INR)						34,209,000

<b>Consignee Detail   परेषिती विवरण</b>						
S.No   क्र.सं.	Consignee   परेषिती	Item   वस्तु	Lot No.   लॉट नंबर	Quantity   मात्रा	Delivery Start After   डिलीवरी शुरू करने के बाद	Delivery To Be Completed By   डिलीवरी पूरा करने तक करना है

1	Designation पद :- Email ID ईमेल आईडी : ejayra@bhar@nic.in Contact संघर्ष : 73555-29643- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Office of General Manager, Barora Area (Area-I), BCCL, P.O. Namagari, Dhanbad, Pin code-828306, DHANBAD, JHARKHAND-828306, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
2	Designation पद :- Email ID ईमेल आईडी : rahul.babu@nic.in Contact संघर्ष : 62876-97229- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Office of Depot Officer , Post Office Lodna, DHANBAD, JHARKHAND, DHANBAD, JHARKHAND-828131, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
3	Designation पद :- Email ID ईमेल आईडी : s.rabidas@nic.in Contact संघर्ष : 94705-97709- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Depot Officer, Regional Store, Laikoh, Post Chirkunda, DHANBAD, JHARKHAND-828202, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
4	Designation पद :- Email ID ईमेल आईडी : mahendra.k5143@nic.in Contact संघर्ष : 08580-026433- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Depot Officer, Regional Store, E.J. AREA, POST : BHOWRA, DHANBAD, DHANBAD, JHARKHAND-828302, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
5	Designation पद :- Email ID ईमेल आईडी : prashant.k89@nic.in Contact संघर्ष : 62876-86793- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Regional Store, Sinidh, Govindpur, Area-3, BCCL, Post-Tunda, Dhanbad, Pincode-828128, DHANBAD, JHARKHAND-828128, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
6	Designation पद :- Email ID ईमेल आईडी : surya.sinha@nic.in Contact संघर्ष : 94705-99735- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Depot Officer, Regional Store, Block-II, P.O.-Nuskhurkee, Dist.-Dhanbad, Jharkhand, Pin code-828307, DHANBAD, JHARKHAND-828307, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023
7	Designation पद :- Email ID ईमेल आईडी : buyer4.bccl.jh@gemibuyer.in Contact संघर्ष : 94705-99317- GSTIN जीएसटीआईटीएन : 20AAACB7934MFZB Address पता : Office of General Manager, Western Jharla Area of BCCL, Moonidh Rd, Putkee, Jharkhand 828129, DHANBAD, JHARKHAND-828129, India	CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM	-	1	15-Apr-2023	14-Jul-2023

**Product Specification for CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM**

Specification विनिर्देश	Sub-Spec उप-विनिर्देश	Value मूल्य
Custom Specification	Custom Specification	Yes

**Comprehensive maintenance charges for|व्यपक रखरखाव के लिए शुल्क CONTINUOUS AMBIENT AIR QUALITY MONITORING SYSTEM**

Service Year सेवा वर्ष	CMC Percentage सीएमसी प्रतिशत	Jax Bifurcation जैक्स बियुंरकेशन
CMC charges for 1 year after warranty period in % of cost of equipment	5%	
CMC charges for 2 nd year after warranty period in % of cost of equipment	5%	
CMC charges for 3 rd year after warranty period in % of cost of equipment	5%	
CMC charges for 4 th year after warranty period in % of cost of equipment	5%	
CMC charges for 5 th year after warranty period in % of cost of equipment	5%	



**Seller Specification Document|विक्रेता विनिर्देशन दस्तावेज़:**

1. <a href="#">SpecificationDocument1</a>	mkp.gem.gov.in/catalog_data/catalog_support_documents/58/33/136/CatalogAttns/SpecificationDocuments/2021/06/10/2021_06_10_11_39_46_aajrns-datasheet_2021-06-10-11-39-50_0d5d04bd3deffb66c85af9ed18c5859c.pdf
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**Buyer Specification Document|खरीदार विनिर्देशन दस्तावेज़:**

1. Specification Document	mfp.gem.gov.in/catalog_data/catalog_support_document/buyer_documents/48366/54/78/703/Catalog Attrs/SpecificationDocument/2023/1/25/coaqms_tech-specs-without-pm10-analyser_2023-01-25-18-45-59_64 b00e0efa37d853292e1a32d1c17197.pdf
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**Corrigendum | सुधार**

- Extended Upto | तक बढ़ाया गया : 2023-02-23 15:00:00
- Extended Upto | तक बढ़ाया गया : 2023-02-25 11:00:00
- Extended Upto | तक बढ़ाया गया : 2023-03-01 12:00:00

**Buyer added Bid Specific Additional Scope of Work | खरीदार द्वारा जोड़ी गई बोली का विधित गतिविधि कार्य**

S.No   क्र.सं.	Document Title   दस्तावेज का शीर्षक	Description   विवरण	Applicable Lco. Items   लागू अड़/आवकें वस्तुएं	
1	scope of work Xitem	scope of work	COAAQMS(S)	COAAQMS (Without PM10)(7)
2	CAMC Xitem	CAMC	COAAQMS(S)	COAAQMS (Without PM10)(7)
3	list of location Xitem	list of location	COAAQMS(S)	COAAQMS (Without PM10)(7)

**ePBG Detail | इंपीबीजी विवरण**

Advisory Bank   सहायक बैंक :	AXIS BANK LTD
ePBG Percentage(%)   इंपीबीजी प्रतिशत (%) :	10.00
The bidder shall furnish ePBG as applicable as per bid's terms and conditions   बोली करने वाले को बोली के शर्तों में जोर देते हैं अपार लागू इंपीबीजी प्रावण वस्तुएं	

**Terms and Conditions | शर्तियाँ और शर्तें**

**1. General Terms and Conditions-**

1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.  
 1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services-specific Special Terms and Conditions (STC) and/ or Bid/Reverse Auction Additional Terms and Conditions (ATC) as applicable

**2. Buyer Added Bid Specific Terms and Conditions-**

- 2.1 **Scope of Supply:**  
 Scope of supply (Bid price to include all cost components) : Supply Installation Testing Commissioning of Goods and Training of operators and providing Statutory Clearances required (if any)
- 2.2 **Generic:**  
 Bidders shall quote only those products (Part of Service delivery) in the bid which are not obsolete in the market and has at least 7 years residual market life i.e. the offered product shall not be declared end-of-life by the OEM before this period.
- 2.3 **Generic:**  
 Buyer Organization specific Integrity Pact shall have to be complied by all bidders. Bidders shall have to upload signed copy of signed integrity pact as per Buyer organizations policy along with bid. [Click here to view the file](#)
- 2.4 **Generic:**  
 Data Sheet of the product(s) offered in the bid, are to be uploaded along with the bid documents. Buyers can match and verify the technical specifications of the product specifications offered. In case of any unexplained mismatch of technical parameters, the bid is liable for rejection.
- 2.5 **Generic:**  
 The seller is required to print logo as per buyer's requirement.
- 2.6 **Generic:**  
 Without prejudice to Buyer's right to price adjustment by way of discount or any other right or remedy available to Buyer, Buyer may terminate the Contract or any part thereof by a written notice to the Seller, if:  
 i) The Seller fails to comply with any material term of the Contract.  
 ii) The Seller informs Buyer of its inability to deliver the Material(s) or any part thereof within the stipulated Delivery Period or such inability otherwise becomes apparent.  
 iii) The Seller fails to deliver the Material(s) or any part thereof within the stipulated Delivery Period and/or to replace/rectify any rejected or defective Material(s) promptly.  
 iv) The Seller becomes bankrupt or goes into liquidation.  
 v) The Seller makes a general assignment for the benefit of creditors.  
 vi) A receiver is appointed for any substantial property owned by the Seller.  
 vii) The Seller has misrepresented to Buyer, acting on which misrepresentation Buyer has placed the Purchase Order on the Seller.
- 2.7 **Generic:**  
 Manufacturer Authorization: Wherever Authorised Distributors/service providers are submitting the bid, Authorisation Form /Certificate with OEM/Original Service Provider details such as name, designation, address, e-mail Id and Phone No. required to be furnished along with the bid
- 2.8 **Generic:**  
 OPTIONAL SITE VISIT:  
 1. The Bidder is advised to visit and examine the installation site and its surroundings and obtain for itself on its own responsibility all information that may be necessary for preparing the Bid. The costs of visiting the site shall be borne by the bidder.



YES

2. The Bidder representative shall be allowed entry upon consignee premises for such visits, only upon the express conditions that the Bidder will release and indemnify the Buyer and Consignee against all liabilities arising out of such visit including death or injury, loss or damage to property, and any other loss, damage, costs, and expenses incurred as a result of such visit.

3. The Bidder shall not be entitled to hold any claim against Buyer for noncompliance due to lack of any kind of pre-requisite information as it is the sole responsibility of the Bidder to obtain all the necessary information with regard to site, surrounding, working conditions, weather etc. on its own before submission of the bid.

2.9 OEM

IMPORTED PRODUCTS: In case of Imported products, OEM or Authorized Seller of OEM should have a registered office in India to provide after sales service support in India. The certificate to this effect should be submitted.

2.10 Service & Support

Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

2.11 Service & Support

Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

2.12 Certificate

Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Corrigendum if any.

2.13 Inspection

Nominated Inspection Agency: On behalf of the Buyer organization, any one of the following Inspection Agency would be conducting inspection of stores before acceptance: Pre-dispatch Inspection at Seller Premises (applicable only if pre-dispatch inspection clause has been selected in ATC):

NA

Post Receipt Inspection at consignee site before acceptance of stores:  
HOD Invit or his authorized representative

2.14 Warranty:

Warranty period of the supplied products shall be 2 years from the date of final acceptance of goods or after completion of installation, commissioning & testing of goods (if included in the scope of supply), at consignee location. OEM Warranty certificates must be submitted by Successful Bidder at the time of delivery of Goods. The seller should guarantee the rectification of goods in case of any break down during the guarantee period. Seller should have well established Installation, Commissioning, Training, Troubleshooting and Maintenance Service group in INDIA for attending the after sales service. Details of Service Centres near consignee destinations are to be uploaded along with the bid.

2.15 Warranty:

Over and above the normal Warranty terms as per Gem GTC, the successful bidder / OEM shall have to provide Comprehensive Warranty during the entire Standard warranty period as per contract. The comprehensive warranty shall be covering the following scope

5

(Upload an undertaking with the bid confirming compliance by the bidder if Bidder is taking onus of this compliance. In case OEM is taking onus of this compliance, OEM undertaking is to be uploaded along with Bidder undertaking)

2.16 Generic

- 1. The Seller shall not assign the Contract in whole or part without obtaining the prior written consent of buyer.
- 2. The Seller shall not sub-contract the Contract in whole or part to any entity without obtaining the prior written consent of buyer.
- 3. The Seller shall, notwithstanding the consent and assignment/sub-contract, remain jointly and severally liable and responsible to buyer together with the assignee/ sub-contractor, for and in respect of the due performance of the Contract and the Sellers obligations there under.

2.17 Warranty:

Timely Servicing / rectification of defects during warranty period: After having been notified of the defects / service requirement during warranty period, Seller has to complete the required Service / Rectification within 3 days time limit. If the Seller fails to complete service / rectification with defined time limit, a penalty of 0.5% of Unit Price of the product shall be charged as penalty for each week of delay from the seller. Seller can deposit the penalty with the Buyer directly else the Buyer shall have a right to recover all such penalty amount from the Performance Security (PSG). Cumulative Penalty cannot exceed more than 10% of the total contract value after which the Buyer shall have the right to get the service / rectification done from alternate sources at the risk and cost of the Seller besides forfeiture of PSG. Seller shall be liable to re-imburse the cost of such service / rectification to the Buyer.

2.18 Generic

The successful bidder has to supply all essential accessories required for the successful installation and commissioning of the goods supplied. Includes Standard accessories as per normal industry practice, following accessories must be part of supply and cost should be included in bid price:

SCOPE OF WORK

2.19 Generic

Bidder shall submit the following documents along with their bid for Vendor Code Creation:

- a. Copy of PAN Card.
- b. Copy of GSTIN.
- c. Copy of Cancelled Cheque.
- d. Copy of EFT Mandate duly certified by Bank.

2.20 Buyer Added Bid Specific ATC:  
Buyer Added text based ATC clauses

1)TERMS FOR COMPREHENSIVE WARRANTY

A)Warranty period of the supplied products shall be 2 years from the date of final acceptance of goods or after completion of installation, commissioning & testing of goods (if included in the scope of supply), at consignee location. OEM Warranty certificates must be submitted by Successful Bidder at the time of delivery of Goods. The seller should guarantee the rectification of goods in case of any break down during the guarantee period. Seller should have well established Installation, Commissioning, Training, Troubleshooting and Maintenance Service group in INDIA for attending the after sales service. Details of Service Centres near consignee destinations are to be uploaded along with the bid B) Replacement under warranty clause shall be made by the Seller free of all charges at site including freight, insurance and other incidental charges. During the warranty period, the Seller



r shall remain responsible to arrange replacement in next Business day (NBD) and for setting right at his own cost any equipment installed by him which is of defective manufacture or design or becomes unworkable due to any cause whatsoever. The decision of the Buyers representative in this regard to direct the contractor to attend to any damage or defect in work shall be final and binding on the Seller.

C) The Bidder shall be responsible for any defects that may develop under the conditions provided by the contract and under proper USE, arising from faulty materials, design OR workmanship such as corrosion, inadequate quantity of material TO meet equipment requirements, inadequate contact protection, deficiencies in design AND/ OR otherwise and shall remedy such defects at his own cost when called upon to do so by the Purchaser who shall state in writing in what respect the stores are faulty.

Warranty shall include COST OF SPARES, CONSUMABLES, PERIODIC SITE VISIT ETC

2) Proven ness Criteria: The equipment offered by the tenderer shall be considered proven provided the offered model/item with same or higher specification, must have been supplied by the bidder in India to mining industry and/or to the other Industries (Private or Government/ Public Sector Undertaking) and performed satisfactorily for a minimum period of one year from the date of commissioning (window period). The performance of only those equipment would be considered for assessing proven-ness which have been commissioned 1 year prior to the date of opening of tender but not prior to 5 years from the date of opening of tender.

Relevant PO copies, commissioning certificate issued by User Organization need to be submitted along with offer for compliance of above achieved the guaranteed annual availability and satisfactory performance, if any, as per the performance guarantee clause of the supply orders/contracts for a minimum period of one year from the date of commissioning.

Considering the practical difficulties in obtaining the Performance Reports in cases where provenness of the offered product is being ascertained on the basis of supply made in other subsidiaries of CIL or other PSUs/Govt Department/Private Organizations, the bidder shall submit a self-certificate in the following format along with proof of payment against the Purchase Order/ Rate Contract and commissioning certificates (in case of equipment, P&M etc where erection & commissioning is required):

"The items covered in the purchase order/ rate contract(s) copies enclosed with our offer have been fully executed and have performed satisfactorily as per the provisions of the respective purchase order/ rate contract(s) and all the complaints lodged by the purchaser, if any, have been attended to and no complaints/ claims are pending."

3) The specific CAMC terms uploaded with the Bid document will supersede the general Additional Clause For Comprehensive Maintenance Charges where conflicting.

4) The ePBG against CAMC may be considered as 5%

2.21 Buyer Added Bid Specific ATC

Buyer uploaded ATC document [Click here to view the file.](#)

2.22 Generic

Installation, Commissioning, Testing, Configuration, Training (if any - which ever is applicable as per scope of supply) is to be carried out by OEM / OEM Certified resource or OEM authorized Reseller.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

नोट: यह सिस्टम जनरेट फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज़ का प्रिंट आउट भुगतान/ लेनदेन के लिए मान्य नहीं है।





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**ENVIRONMENTAL MONITORING REPORT  
OF  
BHARAT COKING COAL LIMITED,  
CLUSTER – X**

**(FOR THE MONTH APRIL, 2023)**

**E. C. no. J-11015/380/2010-IA.II (M) dated 12<sup>th</sup> June, 2019.**



**CMPDI**

ISO 9001 Company  
Regional Institute-II  
Dhanbad, Jharkhand



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## EXECUTIVE SUMMARY

### 1.0 Introduction

The purpose of environmental monitoring is to assess the quality of various attributes that affects the fauna and flora. In accordance with the quality of these attributes appropriate strategy is to be developed to control the pollution level within the permissible limits. The three major attributes are air, water and noise level.

Bharat Coking Coal Limited (BCCL), a Subsidiary company of Coal India Limited is operating Underground and Opencast Mines in Jharia Coalfield (JCF) is a part of Gondwana Coalfields located in Dhanbad district of Jharkhand, the JCF is bounded by 23°37' N to 23°52' N latitudes and 86°09' E to 86°30' E longitude occupying an area of 450 Sq.km. BCCL has awarded Environmental monitoring work of Jharia Coalfield (JCF) to Central Mine Planning & Design Institute Limited (CMPDIL). The environmental monitoring has been carried out as per the conditions laid down by the MoEF&CC while granting environmental clearance of project, consent letter issued by the respective SPCB, and other statutory requirements.

### 2.0 Sampling location and rationale

#### 2.1 Ambient air sampling locations

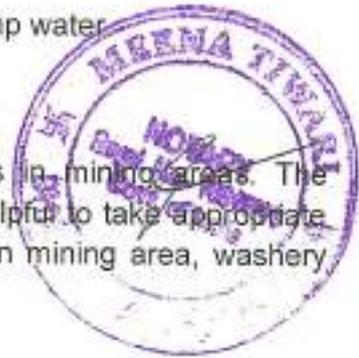
The ambient air quality monitoring stations were selected to represent core, buffer zone area. The rationale has been based on the guidelines stipulated by MoEF&CC, consent letter of SPCB, as well as other statutory requirements.

#### 2.2 Water sampling stations

The Water sampling stations were selected for mine sump water.

#### 2.3 Noise level monitoring locations

Noise levels vary depending on the various activities in mining areas. The monitoring of noise level in different locations will be helpful to take appropriate mitigating measures. The noise levels were recorded in mining area, washery and in residential area.



### 3.0 Methodology of sampling and analysis

#### 3.1 Ambient air quality

Parameters chosen for assessment of ambient air quality were Particulate Matter (PM<sub>10</sub>), Fine Particulate Matter (PM<sub>2.5</sub>), Sulphur Di-oxide (SO<sub>2</sub>) and Nitrogen Oxides (NO<sub>x</sub>). Respirable Dust Samplers (RDS) and Fine Dust

Sampler (PM<sub>2.5</sub> sampler) were used for sampling of PM<sub>10</sub>, SO<sub>2</sub>, & NO<sub>x</sub> and Fine Dust Sampler (PM<sub>2.5</sub> sampler) were used for sampling of PM<sub>2.5</sub> at 24 hours interval once in a fortnight and the same for the gaseous pollutants. The samples were analyzed in Environmental Laboratory of CMPDI, RI-II, Dhanbad.

**3.2 Water quality**

Water samples were collected as per standard practice. The Mine effluent samples were collected and analyzed for four parameters on fortnightly basis. Thereafter the samples were preserved and analyzed at the Environmental Laboratory of CMPDI, RI- II, Dhanbad.

**3.3 Noise level monitoring**

Noise level measurements in form of 'L<sub>EQ</sub>' were taken using Integrated Data Logging Sound Level Meter. Noise levels were measured in Decibels, 'A' weighted average, i.e. dB(A).

**4.0 Results and interpretations**

**4.1 Air quality**

It has been seen from the analysis results that the 24 hours average concentration parameters like PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> are mostly within the permissible limits in all sampling locations as per MoEF&CC Gazette Notification No. GSR 742(E) dt 25.09.2000 Standards for Coal Mines and National Ambient Air Quality Standard -2009. Sometimes the concentration of PM<sub>10</sub>& PM<sub>2.5</sub> exceeds the limits due to heavy public traffic, poor road condition, coke oven plants, burning of coal by surrounding habitants, brick making, municipal waste dumps and industries like Steel Plant, thermal Plants including their fly ash etc.

The following preventive and suppressive mitigative measures can be undertaken to contain the pollution level within prescribed level:-

- Wet drilling and controlled blasting should be practice.
- Explosive used should be optimised to restrict the dust generation.
- Transportation roads should be permanently asphalted free of ruts, potholes etc.
- Water should be sprayed on coal transportation road, service road more frequently and at regular interval.
- Dust from roads should be removed physically or mechanically.
- Greenbelts around industrial sites, service building area besides Avenue plantation along roads should be created.
- Coal dust should be suppressed by using fixed sprinklers.
- Regular maintenance of plant and machinery should be undertaken.



**4.2 Water quality**

The test results indicate that the major parameters compared with MoEF&CC Gazette Notification No. GSR 742(E) dt 25.09.2000 Standards for Coal Mines were within permissible limits.

**4.3 Noise Level**

During the noise level survey it has been observed that the noise level in the sampling locations is within the permissible limits prescribed as per MoEF&CC Gazette Notification No. GSR 742(E) dt 25.09.2000 Standards for Coal Mines for Industrial Area and Noise pollution (Regulation and Control) Rules, 2000.



## INTRODUCTION

1.0 Any industry and development activities including coal mining is bound to affect environmental attributes. There are positive as well as negative impacts of such operations. For controlling the adverse impacts a regular monitoring is essential. The environmental monitoring is being done as per the guide-lines stipulated by Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India.

The very purpose of environmental monitoring is to assess the quality of various attributes which affects the environment. As per quality of these attributes appropriate strategy is to be developed to control the pollution level within the permissible limits. The three major attributes are air, water and noise level.

Bharat Coking Coal has awarded Environmental Monitoring work of all Projects, Cluster wise, to Central Mine Planning & Design Institute Limited (CMPDIL). The environmental monitoring has been carried out as per conditions laid down by MoEF&CC while granting environmental clearance to different projects. CMPDI has trained manpower and well equipped laboratory to carry out monitoring, analysis and R&D work in the field of environment.

1.1 The Cluster-X is in the Eastern part of the Jharia coalfield. It includes a group of 6 Mines (viz. Amlabad UG, Bhowra north UG/OC, Bhowra South UG/OC, Amalgamated SudamdihPatherdih Mine, Sudamdih Shaft, Sudamdih Coal Washery). The Cluster-X is situated about 25 - 30 kms from Dhanbad Railway Station. The mines of this Cluster-X are operating since pre nationalization period (prior to 1972-73). It is connected by both Railway and Road. The drainage of the area is governed by Damodar River.

1.2 The Cluster-X is designed to produce 1.762 MTPA (normative) and 2.289 MTPA (peak) capacity of coal and coal washery of 2.08 MTPA.

The Project has Environmental Clearance from Ministry of Environment, Forests and Climate Change (MoEF&CC) for a rated capacity 1.762 MTPA (normative) and 2.289 MTPA (peak) capacity of coal production vide letter no. J-11015/380/2010-IA.II (M) dated 12<sup>th</sup> June, 2019.

Ministry of Environment, Forest and Climate Change while granting environmental clearance has given one of the General conditions that " Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets, other conditions regarding water / effluent and noise level monitoring in consultation with the State Pollution Control Board."

In compliance of these conditions the Environmental Monitoring has been carried out & report prepared for submission to MoEF&CC & JSPCB and other statutory authorities.



### AMBIENT AIR QUALITY MONITORING

#### 2.1 Location of sampling station and their rationale:

(As per G.S.R. 742 (E) dt. 25th December, 2000)

#### 2.1.1 Ambient Air Quality Sampling Locations

##### I. CORE ZONE Monitoring Location

##### i) Bhowrah North (A14): Industrial Area

The location of the sampling station is 23°41'37.00"N 86°23'54.00"E. The sampler was placed at an elevated platform of around 1.5m height from ground level at Guest House of EJ Area.

##### ii) Sudamdih Washery (A15): Industrial Area

The location of the sampling station is 23°39'31.00"N 86°25'48.00"E. The sampler was placed at elevated platform of around 1.5m height from ground level at Coal lab near washery.

##### iii) Sudamdih Mine shaft (A41): Industrial Area

The location of the sampling station is 23°39'37"N 86°25'39"E. The sampler was placed at elevated platform of around 1.5m height from ground level at electric substation of sudamdih shaft mine.

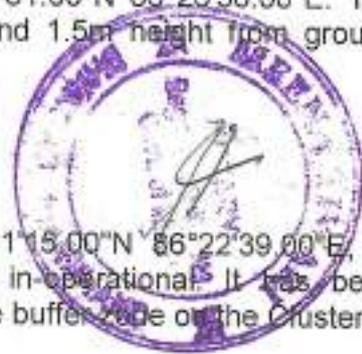
##### II. BUFFER ZONE Monitoring Location

##### i) Jeenagora (A13): Industrial Area

The location of the sampling station is 23°42'31.00"N 86°26'38.00"E. The sampler was placed elevated platform of around 1.5m height from ground level at Safety Office.

##### ii) Sitanala (A30): Industrial Area

This location of the sampling station is 23°41'15.00"N 86°22'39.00"E, at the Amliabad Project office which is currently in-operational. It has been selected to study the impact of Air pollution in the buffer zone of the Cluster.



## AMBIENT AIR QUALITY DATA



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Environment Laboratory, Regional Institute-II  
Ambient Air Quality Test Report

CMPDI, RI-II  
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### Test Report for Ambient Air Samples

Month & Year	1/2023	Cluster	Cluster X		Report No.	RI-II/AIR/2023-24/01		
Customer	Environment Department, Bharat Coking Coal Limited (BCLL), KoylaBhawan, Dhanbad (E-mail: gmenv.becll@coahindia.in)				Date of Issue	17.06.2023		
Project	Bhowrah North		Sample Ref. No.	REM/BCLL/2023/01	Sampling Method	CMPDI/RI-II/TPM 13, (IS 5182)		
Date of Sampling	07.04.23	20.04.23	Period of Analysis	17.04.2023 to 15.05.2023	Zone of Station:	Core Zone		
Sl. No.	Parameter	Method of Analysis	Observed Values (in µg/m <sup>3</sup> )		Range Of Testing	LDL	MOEF Standards Notification dated 25th September, 2000 (GSR 742 E)	NAAQS, 2009
			1stFN 07.04.23	2ndFN 20.04.23				
1	PM <sub>10</sub>	IS -5182(Part 23):2006, R-2017	120	147	10 µg/m <sup>3</sup> - 1000 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	300	100
2	PM <sub>2.5</sub>	IS -5182(Part 24):2019	64	76	10 µg/m <sup>3</sup> - 400 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	Not Specified	60
3	SO <sub>2</sub>	IS-5182(Part-2): 2001 , R-2017	<10	10	10 µg/m <sup>3</sup> - 1050 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	120	80
4	NO <sub>2</sub>	IS-5182 (Part-6): 2006 , R-2017	27	24	06 µg/m <sup>3</sup> - 420 µg/m <sup>3</sup>	06 µg/m <sup>3</sup>	120	80

\* LDL indicates Lower Detection Limit  
\*\*All units are in µg/m<sup>3</sup>, 24 hourly Aver

ANALYSED BY

(Gaurav Kant)

(Amit Raj Mishra)  
Authorised Signatory

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**Test Report for Ambient Air Samples**

Month & Year	April 2023	Cluster	Cluster X	Report No.	RI-II/AIR/2023-24/01			
Customer	Environment Department, Bharat Coking Coal Limited (BCCL), KoylaBhawan, Dhanbad [E-mail: gmenv.bcccl@coalindia.in]		Date of Issue	17.06.2023				
Project	SudamdihWashery		AREA	CMPDI/RI-II/LPM 13, (IS 5182)				
Date of Sampling	06.04.23	19.04.23	Sampling Method	Industrial Area				
Sl. No.	Parameter	Method of Analysis	Observed Values (in $\mu\text{g}/\text{m}^3$ )		Range Of Testing	LDL	MoEF Standards Notification dated 25th September, 2000 (GSR 742 E)	NAAQS, 2009
			Sample Ref No.	REM/BCCL/2023/01				
1	PM <sub>10</sub>	IS -5182(Part 23):2006, R-2017	17.04.2023 to 15.05.2023	01.05.2023 to 15.05.2023	10 $\mu\text{g}/\text{m}^3$ - 1000 $\mu\text{g}/\text{m}^3$	10 $\mu\text{g}/\text{m}^3$	300	100
2	PM <sub>2.5</sub>	IS -5182(Part 24):2019			10 $\mu\text{g}/\text{m}^3$ - 400 $\mu\text{g}/\text{m}^3$	10 $\mu\text{g}/\text{m}^3$	Not Specified	60
3	SO <sub>2</sub>	IS-5182(Part-2): 2001, R-2017			10 $\mu\text{g}/\text{m}^3$ - 1050 $\mu\text{g}/\text{m}^3$	10 $\mu\text{g}/\text{m}^3$	120	80
4	NO <sub>2</sub>	IS-5182 (Part-6): 2006, R-2017			06 $\mu\text{g}/\text{m}^3$ - 420 $\mu\text{g}/\text{m}^3$	06 $\mu\text{g}/\text{m}^3$	120	80

\* LDL indicates Lower Detection Limit.

\*\* All units are in  $\mu\text{g}/\text{m}^3$ , 24 hourly Average.

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REVIEWED BY

(Amit Raj Mishra)  
Authorised Signatory

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Cluster - X, BCCL Environmental Monitoring Report



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**Test Report for Ambient Air Samples**

Month & Year	April 2023	Cluster	CLUSTER X		Report No.	RI-II/AIR/2023-24/01		
Customer	Environment Department, Bharat Coking Coal Limited (BCLL), KoylaBhawan, Dhanbad (E-mail: gmenv/bccl@coalindia.in)				Date of Issue	17.06.2023		
Project	Sudamadh Mine Shaft				Sampling Method	CMPDI/RI-II/LPM 13, (IS 5182)		
Date of Sampling	05.04.23	18.04.23	Period of Analysis	17.04.2023 to 15.05.2023	Zone of Station	AREA		
Sl. No.	Parameter	Method of Analysis	Observed Values (in µg/m <sup>3</sup> )		Range Of Testing	LDL	MOEF Standards Notification dated 25th September, 2000 (GSR 742 E)	NAAQS, 2009
			1stFN 05.04.23	2ndFN 18.04.23				
1	PM <sub>10</sub>	IS -5182(Part 23):2006, R-2017	82	86	10 µg/m <sup>3</sup> - 1000 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	300	100
2	PM <sub>2.5</sub>	IS -5182(Part 24):2019	34	32	10 µg/m <sup>3</sup> - 400 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	Not Specified	60
3	SO <sub>2</sub>	IS-5182(Part-2): 2001 , R-2017	<10	<10	10 µg/m <sup>3</sup> - 1050 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	120	80
4	NO <sub>2</sub>	IS-5182 (Part-6): 2006 , R-2017	19	17	06 µg/m <sup>3</sup> - 420 µg/m <sup>3</sup>	06 µg/m <sup>3</sup>	120	80

\*\*All units are in µg/m<sup>3</sup>, 24 hourly Average \* LDL indicates Lower Det

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Cluster X BCLL

Environmental Monitoring Report



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**Test Report for Ambient Air Samples**

Month & Year	April 2023	Cluster	Cluster X	Report No.	RI-II/AIR/2022-23/01			
Customer	Environment Department, Bharat Coking Coal Limited (BCCL), KoylaBhawan, Dhanbad (E-mail: gmcuv.becl@coalindia.in)			Date of Issue	17.06.2023			
Project	Jeenagora			AREA	CMPDI/RI-II/LPM 13, (IS 5182) Industrial Area			
Date of Sampling	07.04.23	20.04.2023	Period of Analysis	Sample Ret. No.	17.04.2023 to 15.05.2023			
Sl. No.	Parameter	Method of Analysis	Observed Values (In µg/m <sup>3</sup> )		Range Of Testing	LDL	MOEF Standards Notification dated 25th September, 2000 (GSR 742 E)	NAAQS, 2009
			1stFN 07.04.23	2ndFN 20.04.23				
1	PM <sub>10</sub>	IS -5182(Part 23):2006, R-2017	97	98	10 µg/m <sup>3</sup> - 1000 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	300	100
2	PM <sub>2.5</sub>	IS -5182(Part 24):2019	56	54	10 µg/m <sup>3</sup> - 400 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	Not Specified	60
3	SO <sub>2</sub>	IS-5182(Part-2): 2001 , R-2017	<10	<10	10 µg/m <sup>3</sup> - 1050 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	120	80
4	NO <sub>2</sub>	IS-5182 (Part-6): 2006 , R-2017	30	29	06 µg/m <sup>3</sup> - 420 µg/m <sup>3</sup>	06 µg/m <sup>3</sup>	120	80

\* LDL indicates Lower Detection Limit.

\*\*All units are in µg/m<sup>3</sup>, 24 hour

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Environmental Monitoring Report





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**Ambient Air Quality Test Report**

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**Test Report for Ambient Air Samples**

Month & Year	April 2023	Cluster	CLUSTER X		Report No.	RI-II/AIR/2023-24/01		
Customer	Environment Department, Bharat Coking Coal Limited (BCL), KoylaBhawan, Dhanbad (E-mail: gmenv/bccl@coalindia.in)				Date of Issue	17.06.2023		
Project	Staranala				AREA	CMPDI/RI-II/LPM 13, (IS 5182)		
Date of Sampling	05.04.23	18.04.23	Period of Analysis	17.04.2023 to 15.05.2023	Zone of Station:	Industrial Area		
Sl. No.	Parameter	Method of Analysis	Observed Values (in µg/m <sup>3</sup> )		Range Of Testing	LDL	MOEF Standards Notification dated 25th September, 2000 (GSR 742 E)	NAAQS, 2009
			1stFN 05.04.23	2ndFN 18.04.23				
1	PM <sub>10</sub>	IS-5182(Part 23):2006, R-2017	95	94	10 µg/m <sup>3</sup> - 1000 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	300	100
2	PM <sub>2.5</sub>	IS-5182(Part 24):2019	51	48	10 µg/m <sup>3</sup> - 400 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	Not Specified	60
3	SO <sub>2</sub>	IS-5182(Part-2): 2001, R-2017	<10	<10	10 µg/m <sup>3</sup> - 1650 µg/m <sup>3</sup>	10 µg/m <sup>3</sup>	120	80
4	NO <sub>2</sub>	IS-5182 (Part-6): 2006, R-2017	23	22	06 µg/m <sup>3</sup> - 420 µg/m <sup>3</sup>	06 µg/m <sup>3</sup>	120	80

**\*\*All units are in µg/m<sup>3</sup>, 24 hourly Average, \* LDL indicates Lower Detection Limit.**

ANALYSED BY

REVIEWED BY  
  
(Gaurav Kant)

(Amit Raj Mishra)  
Authorised Signatory



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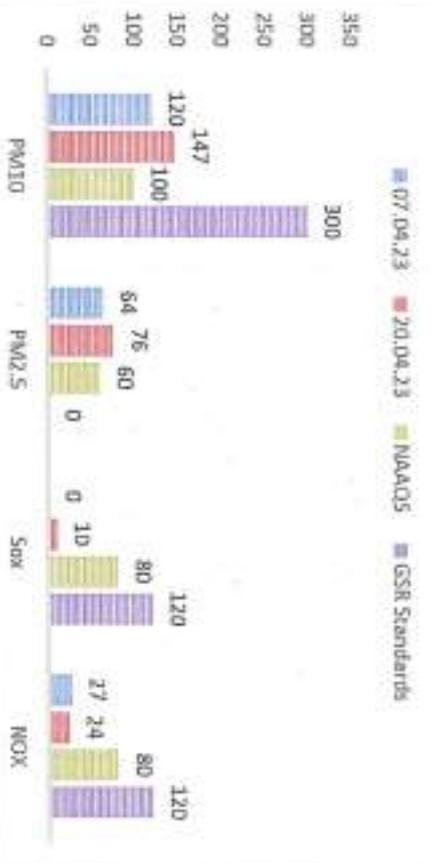
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Cluster - X, BCCL

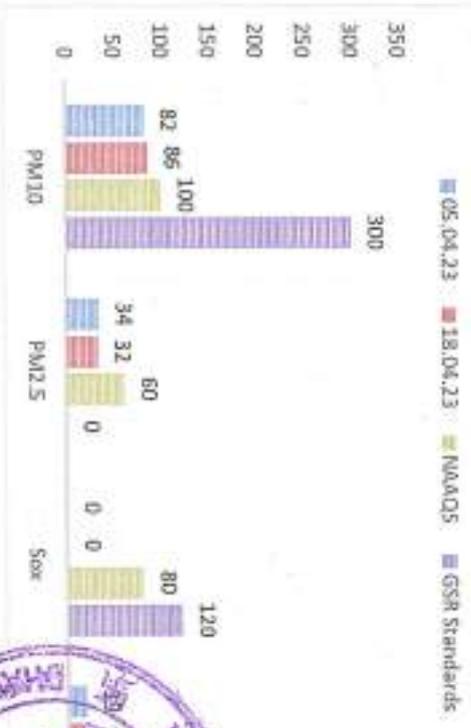
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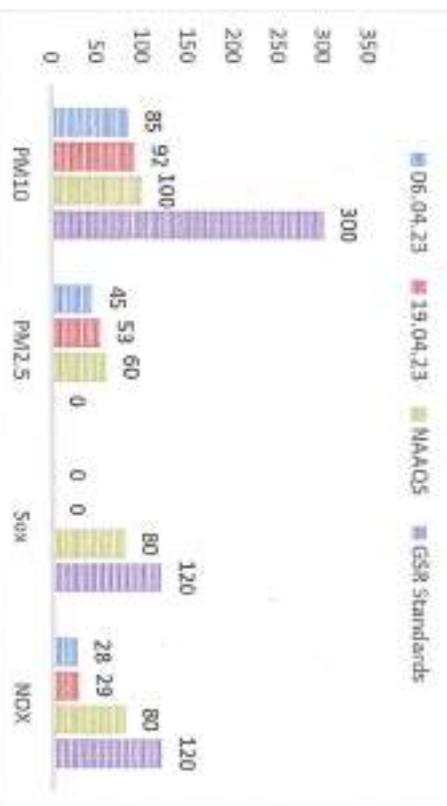
### AMBIENT AIR QUALITY AT BHOWRAH NORTH



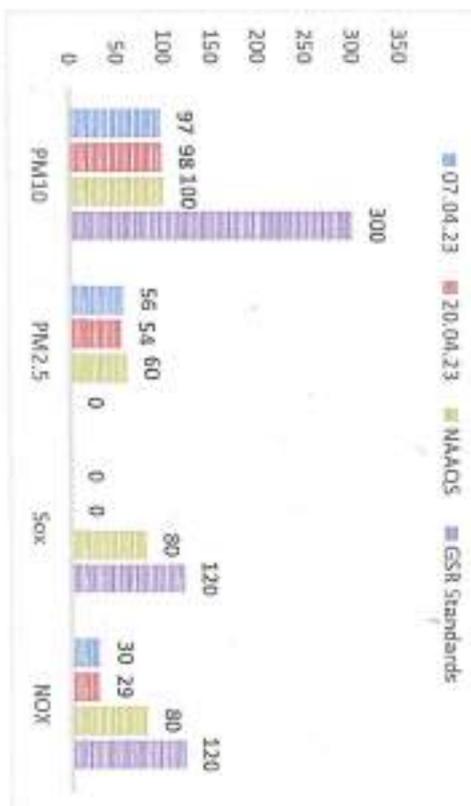
### AMBIENT AIR QUALITY AT SUDAMDIH MINE SHAFT



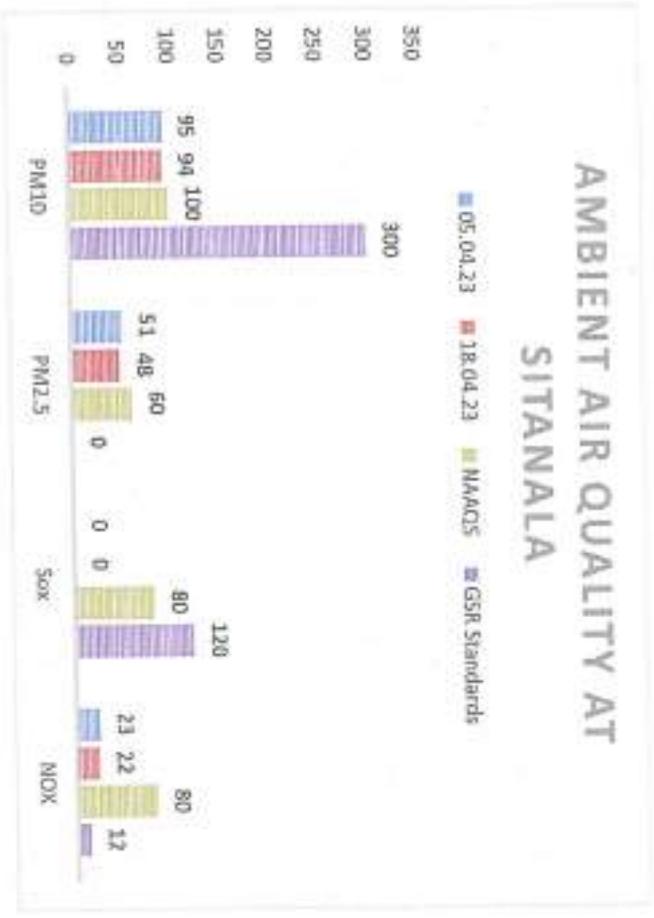
### AMBIENT AIR QUALITY AT SUDAMDIH WASHERY



### AMBIENT AIR QUALITY AT JEENAGORA



# AMBIENT AIR QUALITY AT SITANALA



JOB NO. 200316028

Cluster - X, BCCL Environmental Monitoring Report

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## WATER QUALITY MONITORING

### 3.1 Location of sampling sites (Refer Plate No. – II)

#### i) Mine Discharge of Bhowrah North (MW10)

A sampling point is fixed to assess the effluent quality of Mine discharge. This location is selected to monitor effluent discharge in to Kashijore.

### 3.2 Methodology of sampling and analysis

Water samples were collected as per standard practice. The effluent samples were collected and analyzed for four parameters on fortnightly basis at the Environmental Laboratory of CMPDI RI-II, Dhanbad.

### 3.3 Results & Interpretations

The results are given in tabular form along with the applicable standards. Results are compared with Schedule - VI, effluent prescribed by MoEF&CC. Results show that most of the parameters are within the permissible limits.





**CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED**  
 Environment Laboratory, Regional Institute-II  
**MINE EFFLUENT TEST REPORT**

**CMPDI, RI-II**  
**KOYLA BHAWAN COMPLEX**  
**DHANBAD, -826005**  
**Phone:0326-223-850**  
**email: rdri2.cmpdi@coalindia.in**

**Test Report for Mine Effluent samples**

Month & Year	April 2023	Cluster	Cluster X	Report No.	RI-II/WATER/2023-24/01	Date of Issue	17.06.2023
Customer	Environment Department, Bharat Coking Coal Limited (BCL), Koylabhawan, Dhanbad (E-mail: gmeenv.bcl@coalindia.in)						
Project	Sampling Ref. No.	Sampling Method	Sample Collected in 2.5 Litre/Can, Color as observed is transparent		Period of analysis	CMPDI/RI-II/LPM 13	
			REM/BCL/2023/01	IS 3025 (Part-1)			
Sampling Stations	(1)	Bhowrah North	Observed Values		01.04.2023 to 29.04.2023	LDL	
			Date of Sampling	STANDARDS FOR COAL MINES (Stipulated by Ministry of Environment and Forests (MoEF), Vide Notification No. GSR 742(E), Dt: 25.09.2000)			
1	Total Suspended Solids	IS 3025/17.1.1984, R :2017, Gravimetric	120	147	100 (Max)	10	
2	pH	IS-3025/11.1-1983, R-2017, Electrometric	64	76	5.5 - 9.0	0.2	
3	Oil & Grease	IS 3025/39.1-1991, R: 2019, Partition Gravimetric	<10	10	10 (Max)	2	
4	COD	APHA 23rd Edition 5220 C Titrimetric Method	27	24	250 (Max)	4	

\*LDL indicates Lower Detection Limit & BDL indicates Below Detection Limit.

\*\*Grab sampling carried out for water samples.

\*\*\*All units in mg/L unless specified otherwise.



(Kumar Valbhav)  
 REVIEWED BY

(Anil Raj Mishra)  
 Authorised Signatory

--- End of Report ---  
 Page -1 of 1

## NOISE LEVEL QUALITY MONITORING

### 4.1 Location of sampling sites

1. Bhowrah North (N14)
2. Sudamdih Washery (N15)
3. Jeenagora (N13)
4. Sitanala (N30)
5. Sudamdih Mine shaft (N41)

### 4.2 Methodology of sampling and analysis

Noise level measurements in form of 'L<sub>EQ</sub>' were taken using Integrated Data Logging Sound Level Meter during day time & night time. Noise levels were measured for the complete day & night time, the Intergration time taken was one hour or 3600 seconds. Noise levels were measured in Decibels, 'A' weighted average, i.e. dB (A).

### 4.3 Results & Interpretations

Ambient noise levels were recorded during day time & night time and the observed values were compared with standards prescribed by MoEF&CC. The results of Noise levels recorded during day & night time on fortnightly basis are presented in tabular form along with the applicable standard permissible limits. The observed values in terms of L<sub>EQ</sub> are presented. The observed values at all the monitoring locations are found to be within permissible limits.



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A High Quality Company

**CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED**  
**Environment Laboratory, Regional Institute-II**  
**Ambient Noise Level Test Report**

CMPDIL, RI-II  
KOYLA SHAWAN COMPLEX  
DHANBAO, -826005  
Phone:0326-223-850  
email: rri2cmpdi@coalindia.in

Month & Year	Cluster	Cluster X	Report No.	RD-II/NOISE/2023-24/01			
Customer	Environment Department, Bharat Coalfield (BCCFL), Keyabhanura, Dhanbad (E-mail: genenv_acc@coalindia.in)	Sample Ref. No.	Date of Issue	17.06.2023			
Project			CMPDIL/RI-II/LPM 13				
Sampling Stations	Parameter	Bhowrah North	Date of Sampling	Sampling Method	Zone Category of Station	NOISE POLLUTION (RESULATION AND CONTROL) RULES, 2000 Standards	
						Hour / Time of day	Observed Values (In Leq dB(A)) First FORTNIGHT
1	Noise Level dB(A)Leq - Day	06:00 - 07:00	53.3	20.04.23	35 dB(A)	Industrial Commercial Residential Silence	70 55 45 50
2		07:00 - 08:00	56.2	56			
3		08:00 - 09:00	58.9	58.9			
4		09:00 - 10:00	62.1	63.3			
5		10:00 - 11:00	63	62.5			
6		11:00 - 12:00	63.8	63.6			
7		12:00 - 13:00	66.5	65.6			
8		13:00 - 14:00	59.9	57.9			
9		14:00 - 15:00	56.6	55.7			
10		15:00 - 16:00	47.5	62			
11		16:00 - 17:00	47.6	61.5			
12		17:00 - 18:00	46.1	60.8			
13		18:00 - 19:00	44.7	52.9			
14		19:00 - 20:00	49	44			
15		20:00 - 21:00	45.1	45.6			
16		21:00 - 22:00	44.5	45.5			
	Leq DAY		59.2				
1		22:00-23:00	43.6	43.9			
2		23:00-00:00	43.5	43.3			
3		00:00-01:00	43.3	43			
4	Noise Level dB(A)Leq - Night	01:00-02:00	43	43.2	35 dB-135 dB	35 dB(A)	Industrial Commercial Residential Silence
5		02:00-03:00	42.9	43.3			
6		03:00-04:00	43.9	44			
7		04:00-05:00	44	44.4			
8		05:00-06:00	44.4	44.7			
	Leq NIGHT		43.6	43.8			

\*LDL indicates Lower Priority Limit  
\*\*All noise measurements are measured for a 01 hour period. All units in dB(A)

ANALYSED BY

Raj Mishra  
Ambient Noise Laboratory

Note: The results above refer to the samples tested as received. This report can only be used as part of the information of the HOD/Envy, CMPDIL, RI-II





**CENTRAL LINE PLANNING AND DESIGN INSTITUTE LIMITED**  
 Environmental Laboratory, Regional Institute-II  
 Ambient Noise Level Test Report

**CMPDIL, RI-II**  
**KOYLA BHAWAN COMPLEX**  
**DHANBAD, -826005**  
 Phone: 0326-223-850  
 email: rnl2\_cmpdi@coallinfra.in

Month & Year	Cluster	Cluster X	Report No.	RI-II/NOISE/2023-24/01	Date of Issue	17.05.2023					
Customer	Environment Department, Bharat Cobbing Coal Limited (BCCL), KoylaBawan, Dhanbad (E-mail: gmeer2ee2@coallinfra.in)	Sample Ref. No.	REP/RI/CL/2023/01	CMPDIL/RI-II/LPN 13	Report No.	RI-II/NOISE/2023-24/01					
Project					Date of Issue	17.05.2023					
Sampling Stations	1	Sundarnithwastery	Observed Values (In Leq dB(A))	Observed Values (In Leq dB(A))	Second Fertilight	Method of Analysis	Range of Testing	LDL	Zone Category of Statute	NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000 Standards Limits in dB	Core Zone
1	Noise Level dB(A)Leq - Night	06:00 - 07:00	52.6	51.7	CPCB Protocol for Ambient Level Noise Monitoring - 2015	35 dB-135 dB	35 dB(A)	Industrial Commercial Residential Silence	75 65 55 50		
2		07:00 - 08:00	53.8	54.3							
3		08:00 - 09:00	54.5	53.6							
4		09:00 - 10:00	52.6	51.9							
5		10:00 - 11:00	51.9	50.6							
6		11:00 - 12:00	53.6	52.3							
7		12:00 - 13:00	52.2	51.5							
8		13:00 - 14:00	58.6	56.2							
9	14:00 - 15:00	60.2	62.1	CPCB Protocol for Ambient Level Noise Monitoring - 2015	35 dB-135 dB	35 dB(A)	Industrial Commercial Residential Silence	75 65 55 50			
10	15:00 - 16:00	62.5	57.2								
11	16:00 - 17:00	57.7	58.8								
12	17:00 - 18:00	58.1	57.7								
13	18:00 - 19:00	58.5	58.1								
14	19:00 - 20:00	57.6	57.8								
15	20:00 - 21:00	56.2	55.5								
16	21:00 - 22:00	56.3	54.8								
		Leq DAY	57.2	56.4							
		Leq DAY	54.9	52.4							
1		23:00-23:00	51	50.7	CPCB Protocol for Ambient Level Noise Monitoring - 2015	35 dB-135 dB	35 dB(A)	Industrial Commercial Residential Silence	70 55 45 50		
2	23:00-00:00	50.7	49.6								
3	00:00-01:00	48.6	47.9								
4	01:00-02:00	47.3	47.3								
5	02:00-03:00	47	45.7								
6	03:00-04:00	46.3	45.7								
7	04:00-05:00	46.7	45.7								
8	05:00-06:00	50.1	49.1								
*All noise measurements are integrated for a 01 hour period. All units in dB(A) *ZIL Ambience Level Protection Limit											
Sampling Stations ANALYSED BY											
Note: The results above relate to the samples tested or received. This report can not be reproduced in part or whole without the permission of the RND/Env, CTRD, RI-II.											

JOB NO. 200316022 Cluster - X, BCCL Environmental Monitoring Report



Authorised Signatory



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A Mine Mine's Company

**CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED**  
Environmental Laboratory, Regional Institute-II  
Ambient Noise Level Test Report

**CMPDIL, RI-II**  
KOYLA BHAWAN COMPLEX  
DHANBAD - 826005  
Phone:0326-223-850  
email: rdh2empdi@coallindia.in

Month & Year	Cluster	Cluster X	Report No.	Report Date					
1/2023	Environment Department, Bharat Coking Coal Limited (BCL), Koyashawan, Dhanbad (E-mail: gmmr.bcl@coallindia.in)	Sample Ref. No.	RE-01/NOISE/2023-24/01	17.06.2023					
Customer	Environment Department, Bharat Coking Coal Limited (BCL), Koyashawan, Dhanbad (E-mail: gmmr.bcl@coallindia.in)	Sample Ref. No.	RE-01/NOISE/2023-24/01	17.06.2023					
Project									
Sampling Stations	Parameter	Time of day	Observed Values (In Leq dB(A))	Date of Sampling	Method of Analysis	Range of Testing	LDL	Zone Category of Zones	Butter Zone
1	Noise Level dB(A) Leq - Day	06:00-07:00	57.7	54.2	07.04.23	20.04.23	35	Industrial Commercial Residential Silence	NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000 Standards Limits in dB
2		07:00-08:00	66.2	60.8					
3		08:00-09:00	67.5	64.5					
4		09:00-10:00	69.1	62					
5		10:00-11:00	66.9	65.2					
6		11:00-12:00	65.4	63.9					
7		12:00-13:00	71.7	70.6					
8		13:00-14:00	64.3	62.8					
9		14:00-15:00	57.8	59.7					
10		15:00-16:00	49.2	48.9					
11		16:00-17:00	63.4	63.6					
12		17:00-18:00	56.8	55.8					
13		18:00-19:00	52.6	51.9					
14		19:00-20:00	49.4	49.6					
15		20:00-21:00	44.6	44.5					
16		21:00-22:00	45.7	45.7					
	Leq DAY		64.9	62.6					
1	Noise Level dB(A) Leq - Night	23:00-23:00	43.3	44.3	CHECK Protocol for Ambient Level Noise Monitoring - 2015	35 dB-135 dB	35	Industrial Commercial Residential Silence	70
2		00:00-01:00	42.7	44					
3		01:00-02:00	41.9	42.8					
4		02:00-03:00	41.8	42.6					
5		03:00-04:00	43.7	41.8					
6		04:00-05:00	43.9	44.9					
7		05:00-06:00	45.9	45.7					
8		06:00-06:00	43.9	43.9					
	Leq NIGHT		43.9	43.9					
<p>LDL indicates Lower Detection Limit</p> <p>*All noise measure equipment are imported for a (1) hour period. All units in dB(A)</p>									
<p>Sampling Assistance</p> <p>AMALYSED BY</p> <p>(Customer Name)</p> <p>(Signature)</p> <p>(Date)</p> <p>(Signature)</p> <p>(Date)</p>									
<p>Note: The results above refer to the samples tested as received. This report can not be reproduced in part without the permission of the ROP/Envy, CMPDIL, RI-II.</p>									

JOB NO. 200316028



Cluster: BCCL

Environmental Monitoring Report

Analysed Signatory

(Date)



**CENTRAL MINE PLANNING AND DESIGN INSTITUTE LIMITED**  
 Environmental Laboratory, Regional Institute-II  
 Ambient Noise Level Test Report

**CMPDI, R-II**  
**KOYLA BHAWAN COMPLEX**  
**DHANBAD - 826005**  
 Phone: 0326-223-850  
 email: rri2@cmpdi.coalindia.in

Month & Year	Cluster	Cluster X	Report No.	RI-II/NOISE/2923-24/01										
Customer	Environment Department, Bharat Coking Coal Limited (BCCCL), Keylahaavan, Dhanbad (E-mail: gmoenv@bharatcoal.co.in)	Sample Ref. No.	Date of Issue	17.06.2023										
Project			CMPDI/RI-II/LPM 13											
Sampling Stations	1	Parameter	Stations	Hour / Time of day	Observed Values (In Leq dB(A))	Date of Sampling (In Leq dB(A))	Method of Analysis	Sampling Method	Zone Category of Station	LUL	NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000 Standards	Buffer Zone	Limits in dB	
														First Fornight
1			47	06:00 - 07:00	46.9	05.04.23	CPCL, Protocol for Ambient Level Noise Monitoring - 2015	35 dB-135 dB	35 dB(A)	Industrial/Commercial/Residential/Other	75	65	55	50
2			52	07:00 - 08:00	51.6									
3			53.9	08:00 - 09:00	52.6									
4			54.6	09:00 - 10:00	55									
5			53.6	10:00 - 11:00	54.9									
6			61.4	11:00 - 12:00	62.3									
7			56.6	12:00 - 13:00	58.9									
8			57.9	13:00 - 14:00	60.2									
9			54.5	14:00 - 15:00	55.7									
10			52.6	15:00 - 16:00	53.9									
11			52.6	16:00 - 17:00	52.6									
12			47.9	17:00 - 18:00	48.7									
13			47.8	18:00 - 19:00	46.7									
14			46.7	19:00 - 20:00	46.5									
15			46.4	20:00 - 21:00	46.2									
16			46.2	21:00 - 22:00	45.8									
1			54.3	22:00 - 23:00	55.4									
2			44.5	23:00 - 00:00	43.9									
3			44.8	00:00 - 01:00	43.8									
4			44	01:00 - 02:00	44.4									
5			43.7	02:00 - 03:00	43.3									
6			43.2	03:00 - 04:00	43.2									
7			42.3	04:00 - 05:00	42.9									
8			42.2	05:00 - 06:00	42.7									
			43.7	06:00 - 06:00	43									
			43.6	06:00 - 06:00	43.4									

\*All ambient measurements were integrated for a 02 hour period, All units in dB(A)

Authorised Signatory



JOB NO. 200316028

Cluster BCCL Environmental Monitoring Report



Month & Year: April 2023 Cluster: Cluster X Cluster X  
 Customer: Environment Department, Bharat Coaling Coal Limited (BCCL), Kopyalhawar, Dhanbad (E-mail: gmenv.eccl@coalindia.in)  
 Report No.: RI-II/NOISE/2023-24/01  
 Date of Issue: 17.06.2023

Sampling Stations	Parameter	Sudamathi Mine Shaft Hour / Time of day	Observed Values (in Leq dB(A)) First Fortnight	Date of Sampling Observed Values (in Leq dB(A)) Second Fortnight	Method of Analysis	Sampling Method	Zone Category of Station LdL	Core Zone NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2002 Standards Limits in dB	Zone Category of Station Limits in dB
1	Noise Level dB(A)Leq -Night	06:00 - 07:00	47	47.2	CPCB Protocol for Ambient Noise Monitoring - 2015	18.04.23	35 dB(A)	Industrial Commercial Residential Silence	75 65 55 50
2		07:00 - 08:00	46.9	47.3					
3		08:00 - 09:00	49	49.5					
4		09:00 - 10:00	46.6	46.2					
5		10:00 - 11:00	49	49.5					
6		11:00 - 12:00	51.9	52.2					
7		12:00 - 13:00	52.9	52.9					
8		13:00 - 14:00	53.3	52.7					
9		14:00 - 15:00	52.5	53.7					
10		15:00 - 16:00	52.2	51.6					
11		16:00 - 17:00	49.4	51.2					
12		17:00 - 18:00	46.7	51					
13		18:00 - 19:00	46.9	49					
14		19:00 - 20:00	46.6	48					
15		20:00 - 21:00	46.5	47.7					
16		21:00 - 22:00	46.7	46.6					
		<b>Leq DAY</b>	49.9	50.4					
		<b>Leq NIGHT</b>	46	45.8					
1		22:00-23:00	45.9	45.8					
2		23:00-00:00	45.6	45.7					
3		00:00-01:00	45.5	45.5					
4		01:00-02:00	45	45.4					
5		02:00-03:00	45.4	45.2					
6		03:00-04:00	44.9	45					
7		04:00-05:00	45.4	45.1					
8		05:00-06:00	45.5	45.4					

\*LdL (Indicates Lower Detection Limit)  
 \*\*All noise measurements are integrated for a 01 hour period. All units in dB(A)

Sampled Assistants ANALYSED BY	(General Joint) REVIEWED BY	Authorized Signatory
<p>Note: The results shown relate to the samples tested as received. This report can not be reproduced in part or full without the written permission of the HON'BLE, CMDR, RI-II.</p>		

JOB NO. 200316028

Cluster - X, BCCL Environmental Monitoring Report



RI-II/NOISE/2023-24/01

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**Ambient Air Quality Standards for Jharia Coal Field  
As per the Environment (Protection) Amendment Rules, 2000 notified vide  
notification G.S.R. 742(E), dated 25.9.2000.**

Category	Pollutant	Time weighted average	Concentration in Ambient Air	Method of Measurement
1	2	3	4	5
<b>III</b> Coal mines located in the coal fields of <ul style="list-style-type: none"> <li>• Jharia</li> <li>• Raniganj</li> <li>• Bokaro</li> </ul>	Suspended Particulate Matter (SPM)	Annual Average * 24 hours **	500 $\mu\text{g}/\text{m}^3$ 700 $\mu\text{g}/\text{m}^3$	- High Volume Sampling (Average flow rate not less than 1.1)
	Respirable Particulate Matter (size less than 10 $\mu\text{m}$ ) (RPM)	Annual Average * 24 hours **	250 $\mu\text{g}/\text{m}^3$ 300 $\mu\text{g}/\text{m}^3$	Respirable Particulate Matter sampling and analysis
	Sulphur Dioxide ( $\text{SO}_2$ )	Annual Average * 24 hours **	80 $\mu\text{g}/\text{m}^3$ 120 $\mu\text{g}/\text{m}^3$	1. Improved west and Gaeke method 2. Ultraviolet fluorescence
	Oxide of Nitrogen as $\text{NO}_2$	Annual Average * 24 hours **	80 $\mu\text{g}/\text{m}^3$ 120 $\mu\text{g}/\text{m}^3$	1. Jacob & Hochheiser Modified (Na-Arsenic) Method 2. Gas phase Chemiluminescence

**Note:**

- \* Annual Arithmetic mean for the measurements taken in a year, following the guidelines for frequency of sampling laid down in clause 2.
- \*\* 24 hourly/8 hourly values shall be met 92% of the time in a year. However, 8% of the time it may exceed but not on two consecutive days.



## NATIONAL AMBIENT AIR QUALITY STANDARDS

New Delhi the 18<sup>th</sup> November 2009

In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), and in supersession of the notification No(s).S.O.384(E), dated 11<sup>th</sup> April 1994 and S.O.935(E), dated 14<sup>th</sup> November 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect.

Pollutant	Time Weighted Average	Concentration in Ambient Air		Methods of Measurement
		Industrial, Residential, Rural and other Areas	Ecologically Sensitive Area (Notified by Central Government)	
Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved West and Gaeke Method -Ultraviolet Fluorescence
Nitrogen dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	-Jacob & Hochheiser modified (NaOH-NaAsO <sub>2</sub> ) Method -Gas Phase Chemiluminescence
Particulate Matter (Size less than 10µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric -TEOM -Beta attenuation
Particulate Matter (Size less than 2.5µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	40 60	-Gravimetric -TEOM -Beta attenuation
Ozone (O <sub>3</sub> ), µg/m <sup>3</sup>	8 Hours * 1 Hour **	100 180	100 180	-UV Photometric -Chemiluminescence -Chemical Method
Lead (Pb), µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP Method after sampling on EPM 2000 or equivalent filter paper -ED-XRF using Teflon filter
Carbon Monoxide (CO), mg/m <sup>3</sup>	8 Hours ** 1 Hour **	02 04	02 04	-Non dispersive Infrared (NDIR) Spectroscopy
Ammonia (NH <sub>3</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	-Chemiluminescence -Indophenol blue method
Benzene (C <sub>6</sub> H <sub>6</sub> ), µg/m <sup>3</sup>	Annual *	05	05	-Gas Chromatography (GC) based continuous analyzer -Adsorption and desorption followed by GC analysis
Benzo(a)Pyrene (BaP) Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	-Solvent extraction followed by HPLC/GC analysis
Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	-AAS/ICP Method after sampling on EPM 2000 or equivalent filter paper
Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	-AAS/ICP Method after sampling on EPM 2000 or equivalent filter paper

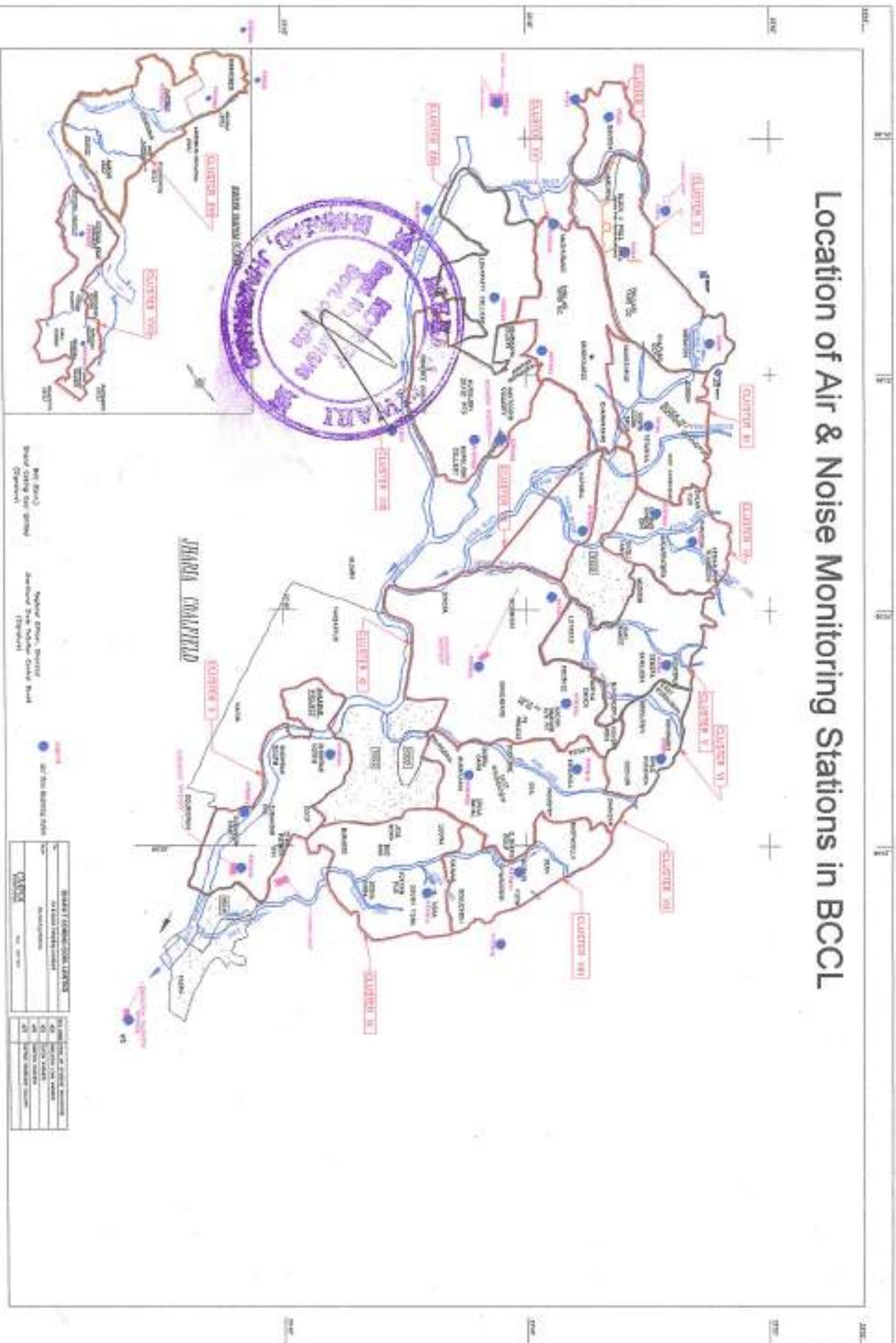
\* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 99% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

NOTE: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations.

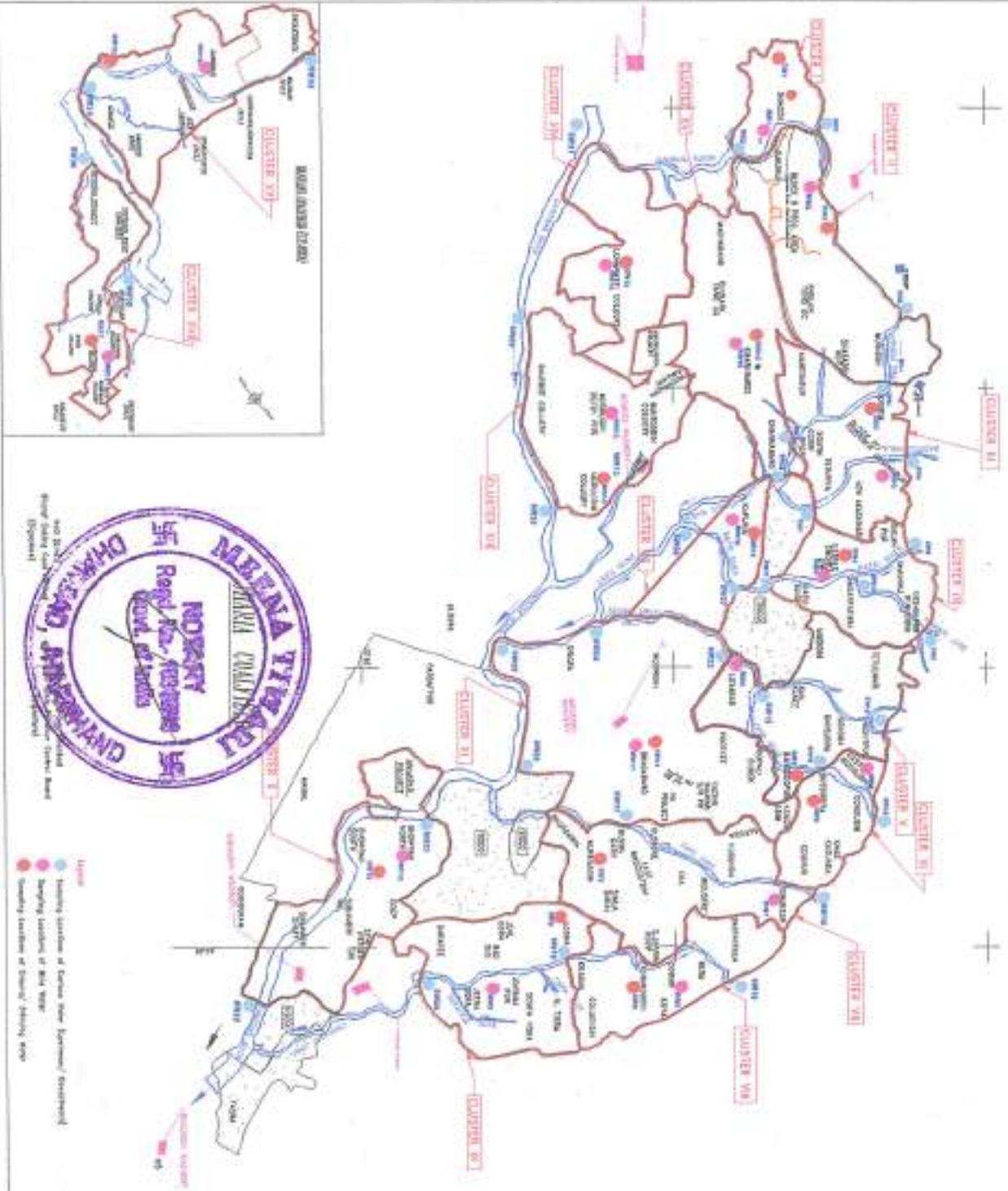


# Location of Air & Noise Monitoring Stations in BCCL



Bhilai Steel Plant	
Area	1000 Ha
Capacity	10 MTPA
Year of Commissioning	1967
Plant Type	Open Hearth
Plant Status	Operational
Plant Location	Bhilai
Plant Coordinates	21° 30' N, 83° 20' E
Plant Operator	Bhilai Steel Plant
Plant Contact No.	0662-2611111
Plant Website	www.bhilai.com
Plant Email	info@bhilai.com
Plant Address	Bhilai, Chhattisgarh, India
Plant Pin Code	491005
Plant State	Chhattisgarh
Plant Country	India

# Water Sampling Locations in BCCL



- Legend**
- Sampling locations of Bangalore Water Department/Supplied
  - Sampling locations of BCL Water
  - Sampling locations of Bangalore/Supplying agency

**INDEX**

Sl. No.	Cluster	Water Treatment Plant	Water Sampling Location
1	I	Channarayana	Channarayana
2	II	Channarayana	Channarayana
3	III	Channarayana	Channarayana
4	IV	Channarayana	Channarayana
5	V	Channarayana	Channarayana
6	VI	Channarayana	Channarayana
7	VII	Channarayana	Channarayana
8	VIII	Channarayana	Channarayana
9	IX	Channarayana	Channarayana
10	X	Channarayana	Channarayana
11	XI	Channarayana	Channarayana
12	XII	Channarayana	Channarayana

GENERAL MANAGER  
 BANGALORE CITY CORPORATION LIMITED  
 WATER SUPPLY DEPARTMENT  
 BANGALORE

**BHARAT COKING COAL LIMITED**  
(A Subsidiary of Coal India Limited)  
Note - Sheet

Department/ Area: Env./ EJA  
Name of Officer: Area Manager (Envl.)

Ref. No:BOCLEJA/GM/Envl./2023/10  
Date : 21.01.2023

Subject: "Proposal for the construction of two (2) nos. of roof top Rain Water Harvesting Structure of Bhowra under EJ area for Compliance of CTO & EC conditions".

Consent to operate (CTO) of Cluster X group of mines has been granted by Jharkhand state pollution control board (JSPCB) vide ref. no. JSPCB/HO/RNC/CTO-11086143/2021/1688 dated 31.12.2022. One of the general conditions i.e. condition no. 06 of the approved CTO of Cluster X emphasize on construction and maintenance of Rain water harvesting structure (copy enclosed). Specific condition no. XXIX of Environmental clearance of cluster X granted by MOEFCC vide letter no J-11015/380/2010-IA.II (M) dated 06.02.2013 highlighted the point for construction of RWH structure within the leasehold area of Cluster X (copy enclosed). General Condition no. 06 of approved CTO is given below:

Quote

"That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month."

Unquote

For compliance of above conditions, it is proposed that Roof top Rain Water Harvesting Structure will be installed at EJ Area office and Mohalbari Officer Colony (surface plan showing the location enclosed). This work is required for the compliance of the CTO & EC condition of Cluster X.

S. No.	Proposed Roof top RWH Location	Coordinate
1.	EJ Area office	Lat.- 23°40'55.88" Long.- 86°24'11.45"
2.	Mohalbari Officer Colony	Lat.- 23°40'58.18" Long.- 86°24'55.32"

Budget of Rs. 6,00,000/- is available under approved capital Budget for 2022-23 under the head Environment (Rain water harvesting, effluent treatment, etc.), Profit Centre-BCCL2045, Commitment Item no-G000, Item SI no-51, activity- "Construction of two (2) nos. roof top rain water harvesting structure of Bhowra under E.J. area (copy attached)".

Proposal is put up before General Manager, E.J. Area for kind perusal and to instruct the civil department for design and estimate calculation of the above work for compliance of CTO & EC conditions.

Encl.- As Above

*[Signature]*  
Area Manager (Envl.)  
E.J. Area

*[Signature]*  
8/2/23  
Project Officer  
Bhowra (N&S) Colliery

*[Signature]*  
21/01/2023  
Area Manager (Envt)  
E.J. Area

General Manager, EJ Area

*For estimate*  
*[Signature]*  
21/2/23

AM(C)



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**DETAILS OF ECOLOGICAL RESTORATION / PLANTATION IN E.J. AREA**

Colliery	Site Name	Area (Ha)	Taken up in	Plantation (No.)										Total
				2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23		
Bh (N)	Bh N/BLA OB Site	5.2	2016-17	-	-	13000	2850		1360	500	200	300	18210	
	New BLA Site	3.1	2017-18	-	-	-	4725		616	500	250	-	6091	
	3 Pte OB Site	4.78	2014-15		12189	1000	2200			1500	200	-	17089	
Bh (S)	Bhowra Chandan OB Site	4.5	2018-19		-	-	-		11500	1728	2000	800	-	16028
	Compensatory afforestation	2.6	2021-22										1150	1150
ASP Colliery	COCP/ Vrindavan Site	5.71	2015-16		6125	8150	3000			2650	250	2750	2200	25125
	Kamini Kalyan Herbal Garden	3.32	1980 (old)	375 (planted before 2014)		40	50			150	150	200	250	840
	Motalikani OB Site	3.95	2014-15		10874	1000	1200					200	-	13274
	Gaurigram Site	19.5	2020-21									33000	-	33000
Plantation at other locations	Schools, along road, colony, etc.									1246	2380	2485	275	6386
	<b>Total</b>	<b>62.66</b>		<b>23063</b>	<b>6125</b>	<b>23190</b>	<b>14025</b>	<b>11500</b>	<b>7750</b>	<b>7280</b>	<b>40085</b>	<b>4175</b>	<b>137193</b>	



भारत कोकिंग कोल लिमिटेड  
(कोल इंडिया लिमिटेड का एक अंग)  
BHARAT COKING COAL LIMITED  
A Mini Ratna Company)  
(A Subsidiary of Coal India Limited)  
Office of the Project Officer, ASP Colliery



A.S.P Colliery  
P.O.- Sudamdih  
Dist.-Dhanbad  
Jharkhand 828126

Ref No- BCCL/EJA/ASP/22/ 2103

Dated: 27/09/2022

To,  
The Member Secretary,  
Jharkhand State Pollution Control Board,  
TA. Division Building  
HEC, Dhurwa,  
RANCHI - 834004.

Sub :- Submission of Environmental Statement (From -V) for the year 2021-22.

Dear Sir,

Please find herewith the Environmental Statement duly filled in the financial year 2021-22 in respect of A.S.P. Colliery.

This is for your kind information, Sir.

Encl. - As Above

Yours faithfully

*hil*  
27-9-22

Project Officer

ASP Colliery

Copy to:

1. Regional Officer, J.S.P.C.B, Dhanbad
2. Area Manager (Env.) E.I. Area
3. Colliery Manager / Safety Officer, A.S.P. Colliery
4. Office file.



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"FORM - V"  
(See rule 14)

Environmental statement for the financial year ending 31<sup>st</sup> March'2022

PART - A

Name and address of the owner / Occupier : Sri Uday A. Kadle, D.T (P&P), Koyla Bhawan,  
of the industry operation or process Koyla Nagar, BCCL, Dhanbad.  
Industry category primary (STD Code) : Coal Mining Industry (A.S.P. Colliery)  
Production capacity : 0.709 MTPA.  
Year of establishment : 1962  
Date of last environmental statement submitted : Dt. 23/09/2021 (Ref. No. EJA/ASP/SMD/21/2178)

PART - B

**Water and Raw Material consumption:**

Water Consumption	
1. Process (Dust suppression)	992 KL/ Day
2. Cooling	Nil
3. Domestic	458 KL/ Day

Name of products	Process water consumption per unit of product point	
	During the previous Financial year 2020-21	During the current Financial year 2021-22
N/A	N/A	N/A

**2. Raw material consumption:**

Name of Raw Material	Name of products	Consumption of Raw Materials per unit of product output	
		During the previous Financial year 2020-21	During the current Financial year 2021-22
Diesel	Coal	7.73 Ltrs/Ton	5.73 Ltrs./Ton
Explosive	Coal	0.0955 KG/Ton	3.028 KG/Ton

Industry may two codes if disclosing details of raw material would violate contractual Obligations otherwise all industries have to name the materials used.



Count...P/2

**PART - C**

Pollution discharged to Environment / unit of output (Parameter as specified in the consent issued).

Pollution	Quantity of pollutants discharged (mass/day)	Concentrations of Pollution in discharges (mass / volume)	Percentage of variation - from prescribed stack with reason.
a) Water	—	Total suspended solid - 39 pH - 8.04 Oil & Grease - <2.0 COD - 40	Within the limit Within the limit Within the limit Within the limit
b) Air	—	PM10 - 92 PM 2.5 - 47 SO <sub>2</sub> - 11 NOx - 21	Within the limit Within the limit Within the limit Within the limit

**PART - D**

Hazardous wastes (As specified under Hazardous wastes Management and Handling rules 1989).

Hazardous waste	Total Quantity	
	During the previous Financial year 2020-21	During the current Financial year 2021-22
a) From process	Quantity of Burnt Oil - 3810 Ltrs. Cotton waste - 1465Kg. Oil soaked filters - 367 Nos.	Quantity of Burnt Oil - 3993Ltrs. Cotton waste - 1500 Kg. Oil soaked filters - 1153Nos.
b) From pollution control facilities	N/A	N/A

**PART - E**

Solid wastes

Solid wastes	Total Quantity	
	During the previous Financial year 2020-21	During the current Financial year 2021-22
a) From process	Quantity of Overburden generated - 2170162.295 M <sup>3</sup>	Quantity of Overburden generated - 2056041.315 M <sup>3</sup>
b) From Pollution control facilities	Oil & Grease trap's bottom sludge - N/A	Oil & Grease trap's bottom sludge - N/A
c) Quantity of recycled or reutilized with the unit.	Quantity of O/B used for back filling - 2170162.295 M <sup>3</sup>	Quantity of O/B used for back filling - 1572317.510 M <sup>3</sup>



**PART - F**

Please specify the characterization (in terms of composition of quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes

Type of rock : Sedimentary

Type of soil : There is no soil. All soil has been removed earlier.

Chemical properties of soil - N/A

Disposal process for solid waste (Back filling practice) - By dumper for back filling of the excavated area.

**PART - G**

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Ecological restoration work is going on.

**PART - H**

Additional measures / investment proposal for environmental protection including abatement of pollution, prevention of pollution.

- (i) There are 04 water tankers (03 are 12000KL. and 01 is 8000KL Capacity) which sprinkle 04 trips water daily (except rainy season).
- (ii) Fencing of ecological restoration site is being done.
- (iii) There is no pressure filters.
- (iv) Black toping of roads has not been done but water sprinkling is being done daily.
- (v) Monitoring of air quality, water quality and noise levels are being done periodically.
- (vi) Coal is being transported by covered trucks.

**PART - I**

Any other particulars for improving the quality of the environment.

Carbon sequestration studies done at H.Q. Level /source appointment study and reduction in pollution load by reducing road transport study being done at H.Q. level.



Signature : *Anil*  
 Name : Anil Kumar  
 Designation : Project Officer  
 Address : A.S.P. Colliery  
 Post: Sudamdih, Dist.: Dhanbad  
 Jharkhand - 828126



# Bharat coking coal limited

(A Subsidiary of Coal India Ltd)

Office of the Project Officer, Bhowra (N), Eastern Jharia Area,  
P.O. Bhowra, Dist: Dhanbad (Jharkhand), PIN- 828502

Ref. No:- BCCL/EJA/BH(N)-2022-387

Date - 23/06/22

To,  
The Member Secretary,  
Jharkhand State Pollution Control Board  
T. A. Division Building (Ground Floor)  
H. E. C. Dhurva,  
Ranchi - 834004

## Sub:- Submission of Environmental Statement in Form - V

Dear Sir,

Environmental Statement in Form - V is being submitted to you for financial year 2021-22 in respect of Bhowra (N) U/G Mines.

Enclosures:- As above.



Yours Faithfully

Project Officer  
Bhowra (N) U/G Mines

PROJECT OFFICER  
BHOWRA (N) U/G MINES

Distribution:-

1. The Regional Office, JSPCB Office, HIG Dhanbad
2. The General Manager (Env.), BCCL, Koyla Bhawan.
3. The Area Manager (Env.), F. 1 Area, Bhowra.
4. Office File.

(Form - V)

[See rule 14]

Environmental Statement for the financial year ending the 31<sup>st</sup> March 2022

**PART - A**

- (i) Name and address of the owner/occupier : Sri Sanjay Kumar Singh , D.T. (P&P) BCCL  
of the industry operation or process : Koyla Nagar, Dhanbad
- (ii) Industry category : Coal Mining Industry
- (iii) Production capacity : U/G - 0.143 MTY  
OCP - 0.546 MTY  
(EC no:- J-11015/380/2010-1A-II(M),  
dt: 06/02/15)
- (iv) Year of establishment: : Colliery operating since pre nationalization  
period and vested in BCCL through Coal  
Mine Nationalisation Act 1972-73
- (v) Date of last environmental  
Statement submitted : 04.06.2021 (Ret. No. BCCL/IA/SP/ND/2021/547)

**PART - B**

**Water and River Material Consumption**

Water Consumption	
Process (Dust separation)	20 M <sup>3</sup> /day
Cooling	Nil
Domestic	170 M <sup>3</sup> /day

Name of Products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
COAL (coal production discontinue from 03.04.2020)	2865.66kl/T	00 kl/T

**Raw Material Consumption**

Name of materials	Name of products	Consumption of raw material per Unit of output	
		During the previous financial year (2020-21)	During the current financial year (2021-22)
Diesel	Coal	64 L/Te	00 L/Te
Explosive	Coal	0.00 Kg/Te	0.00 Kg/Te
Timber	Coal	S- 0.00 Nos./T; P-0.00 nos./Te	S- 0.00 Nos./T; P-0.00 nos./Te

\*S - wooden sleepers, P- wooden props.

**PART - C**

**Pollution discharged to environment/unit of output (parameter as specified in the consent issued)**

Pollutants	Quantity of pollutants discharge	Concentration of pollutants in discharge (mass/volume) (MM-14, 28.03.21)	Percentage of variation from prescribed standards with reasons
Water	--	TSS - 44 PH - 8.06 Oil & Grease < 2.0 COD - 32	Within Limit
Air	--	(as on 28.03.21) PM 10 - 131 PM 2.5 - 64 SO <sub>x</sub> - < 10 NO <sub>x</sub> - 27	

**PART - D****Hazardous Wastes**

(as specified under Hazardous waste management and handling rules, 1989)

Hazardous Waste	Total Quantity (Kg.)	
	During the previous financial year (2020-21)	During the current financial year (2021-22)
From process	Burnt oil - 40 Litre	Burnt oil 20 Litre
From pollution control facilities	N/A	N/A

**PART - E****Solid Wastes**

Solid Wastes	Total Quantity	
	During the previous financial year	During the current financial year
(a) Process	Nil	Nil
(b) Pollution control facility	Nil	Nil
(c)	1. Quantity recycled or re-utilized within the unit	Nil
	2. Sold	Nil
	3. Disposed	Nil

PART - F

Please specify the characterizations (in terms of composition of quantum) of hazardous as well as solid waste and indicate disposal practice adopted for both these categories of wastes.

- (i) Type of Rocks :- N/A
- (ii) Type of soil :- N/A
- (iii) Chemical properties of soil:- N/A
- (iv) Disposal process for Solid Waste (backfilling practice):- N/A



PART - G

Impact of pollution abatement measures taken on conservation of nature resources and on the cost of production

- (i) No. of plants planted : Nil
- (ii) Cost of plants : Nil
- (iii) Plantation cost incurred : Nil
- (iv) Backfilling cost : Nil

PART - H

Additional measures/investment proposal for environmental protection including abatement of pollution, prevention of pollution

- (i) Water sprinkling is being done in transporting road to reduce dust emission.
- (ii) Proper and timely maintenance of machineries like- fan, pumps etc. is being done to control noise pollution.
- (iii) Monitoring of air quality and water quality is being done periodically.
- (iv) Covered coal transportation is being done.
- (v) Pucca road prepared for coal transportation from 23/8 incl.
- (vi) Maintenance of plants provided on both side of roads at 23/8 incl. is being maintained.

PART - I

Any other particulars for improving the quality of the environment

*[Signature]*  
21/06/22

Project officer  
Bhowra (N) U/G Mines

PROJECT OFFICER  
BHOWRA (N) U/G MINES



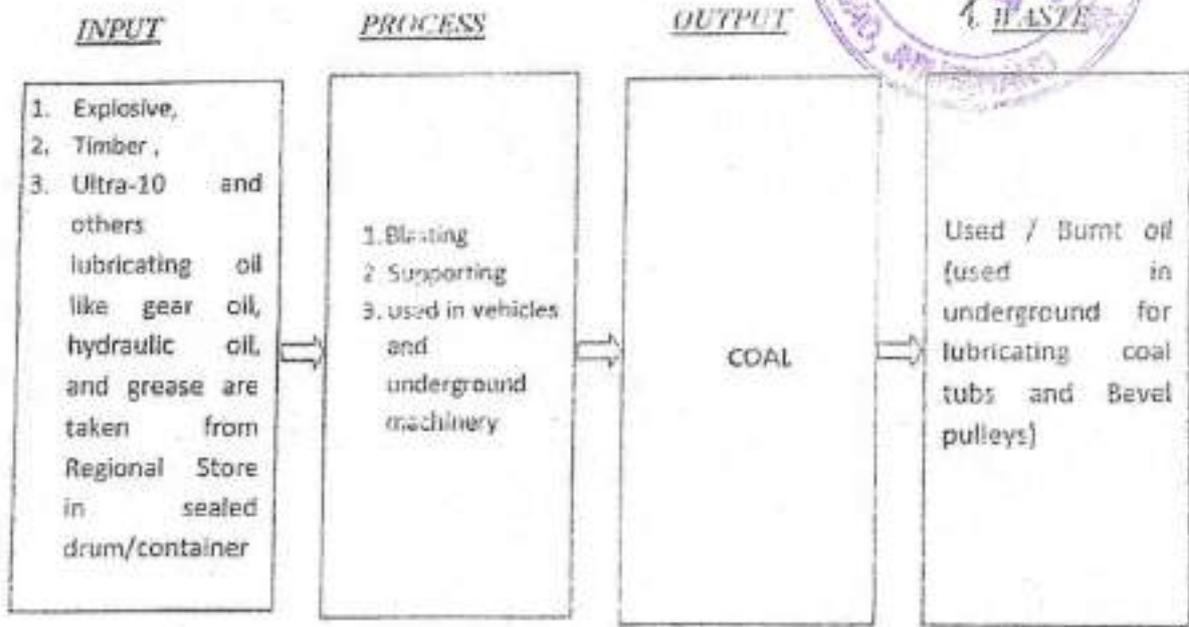
# Bharat coking coal limited

(A Subsidiary of Coal India Ltd)  
Office of the Project Officer, Bhowra (N), Eastern Jharia Area,  
P.O. Bhowra, Dist: Umarbaid (Jharkhand), Pin- 828302

Ref. No. – BCCL/EJA/Bh(N)/Env./2022/66A



Sub: Flow sheet of manufacturing Process



*[Signature]*  
21/10/22  
Manager  
BHOWRA (N) U/G MINES  
Bhowra (N) U/G Mines

*[Signature]*  
21/10/22  
Colliery Engineer,  
Bhowra (N) U/G Mines  
Colliery Engineer  
Bhowra (N) U/G Mines

**SERIOUSLY RESTRICTED  
FOR COMPANY USE ONLY RESTRICTED**  
The information given in this report is not to be  
communicated in any form or indirectly to the  
public or to any person not holding an official  
position related to the project.

**ENVIRONMENTAL MONITORING REPORT  
OF  
BHARAT COKING COAL LIMITED,  
CLUSTER - X  
(FOR THE MONTH MARCH, 2022)**  
E. C. no. J-11015/380/2010-IA.II (M) dated 12<sup>th</sup> June, 2019.



**CMPDI**  
ISO 9001 Company  
Regional Institute-II  
Dhanbad, Jharkhand

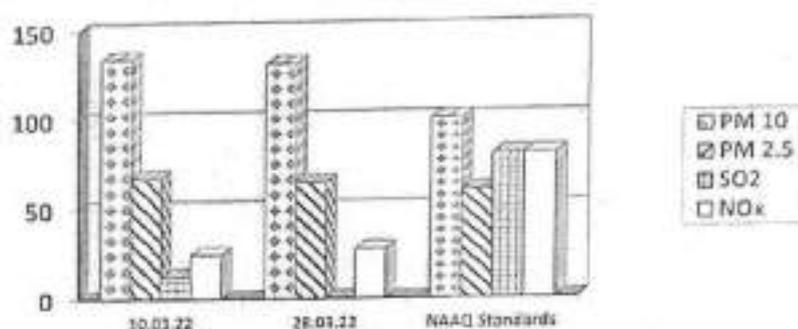
### AMBIENT AIR QUALITY DATA

Cluster - X, Bharat Coking Coal limited

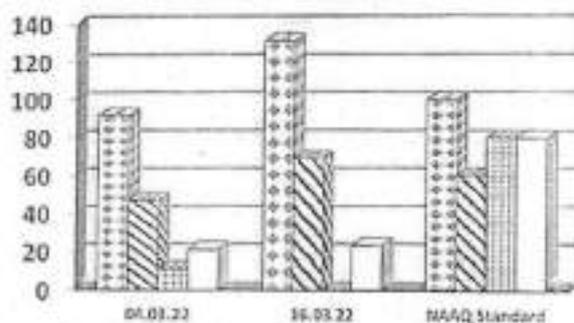
Month: MARCH 2022

Year: 2021-22.

Station Name: A14-Bhowrah North		Zone: Core		Category: Industrial	
Sl. No.	Dates of sampling	PM 10	PM 2.5	SO <sub>2</sub>	NO <sub>x</sub>
1	10.03.22	134	67	12	24
2	28.03.22	131	64	<10	27
NAAQ Standards		100	60	80	80



Station Name: A15-Sudamdih Washery		Zone: Core		Category: Industrial	
Sl. No.	Dates of sampling	PM 10	PM 2.5	SO <sub>2</sub>	NO <sub>x</sub>
1	04.03.22	92	47	11	21
2	16.03.22	131	69	<10	23
NAAQ Standard		100	60	80	80



ANALYSED BY  
  
 ANALYST

CHECKED BY  
  
 Lab In Charge  
 B-2, CMPDI, Bhowrah

APPROVED BY  
  
 HOD (in-charge) Environment  
 B-2, CMPDI, Bhowrah

### WATER QUALITY MONITORING

#### 3.1 Location of sampling sites (Refer Plate No. – II)

i) **Mine Discharge of Bhowrah North (MW10)**  
A sampling point is fixed to assess the effluent quality of Mine discharge. This location is selected to monitor effluent discharge in to Kashi jore.

3.2 **Methodology of sampling and analysis**  
Water samples were collected as per standard practice. The effluent samples were collected and analyzed for four parameters on fortnightly basis at the Environmental Laboratory of CMPDI RI-II, Dhanbad.

3.3 **Results & Interpretations**  
The results are given in tabular form along with the applicable standards. Results are compared with Schedule - VI, effluent prescribed by MoEF&CC. Results show that most of the parameters are within the permissible limits.

#### WATER QUALITY DATA (EFFLUENT WATER- FOUR PARAMETERS)

Name of the Cluster: Cluster -X		Month: MARCH 2022		Name of the Station: Mine Discharge of Bhowrah North	
Sl. No.	Parameters	MW10 First Fortnight	MW10 Second Fortnight	As per MOEF General Standards for schedule VI	
		14.03.2022	28.03.2022		
1	Total Suspended Solids	39	44	100 (Max)	
2	pH	8.04	8.06	5.5 - 9.0	
3	Oil & Grease	<2.0	<2.0	10 (Max)	
4	COD	40	32	250 (Max)	

All values are expressed in mg/L except pH

Checked By  
[Signature]

Checked By  
[Signature]  
In-charge  
RI-2, CMPDI, Dhanbad

Approved By  
[Signature]  
HOD (in-charge) Environment  
RI-2, CMPDI, Dhanbad

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# Bharat coking coal limited

(A Subsidiary of Coal India Ltd)

Office of the Project Officer, Bhowra (N), Eastern Jharia Area,  
P.O. Bhowra, Dist: Dhanbad (Jharkhand), PIN- 828302

Ref. No:- BCCL/EJA/BH(S)/PO/2021/ 1125

Date:- 16/09/2021

To,  
The Member Secretary,  
Jharkhand State Pollution Control Board  
T. A. Division Building (Ground Floor)  
H. E. C. Dhurva,  
Ranchi - 834004

## Sub:- Submission of Environmental Statement in Form - V

Dear Sir,

Please find enclosed herewith Environmental Statement Form - V for the financial year 2020-21 in respect of Bhowra (S) Colliery.

Enclosures: - As above.

*[Handwritten signature]*  
16/09/2021  
16/09/2021  
16/09/2021



Yours Faithfully

*[Handwritten signature]*  
16/9/2021  
Project Officer  
Bhowra South Colliery

### Distribution:-

1. The Regional Officer, JSPCB Office, HIG Dha
2. The General Manager (Env.), BCCL, Koyla Bh
3. The Area Manager (Env.), E. J. Area
4. Office File.



E:3445206361N 1vR1697424620608  
SP BHOWRA SO (828302)  
Counter No:1,17/09/2021,11:28  
To:THE MEMBER SE, J & P C B  
PIN:834004, Dhurva SO  
From:PROJECT OFF, BHOWRA S COLLIER  
wt:20ges  
Amt:41.30(Cash)Tax:6.30  
(Track on www.indiapost.gov.in)  
(Dial 18002668868) (wear Masks, Stay Safe)



(Form - V)

(See rule 14)

Environmental Statement for the financial year ending the 31<sup>st</sup> March 2020 - 21

**PART - A**

- (i) Name and address of the owner/occupier : J. P. Gupta, D.T. (P&P) BCCL,  
of the industry operation or process                      Koyla Nagar, Dhanbad
- (ii) Industry category : Coal Mining Industry
- (iii) Production capacity : U/G - 0.377 MT/Y  
OCP - 1.2 MT/Y  
(EC No:- J-11015/380/2010-1A-II(M),  
dt: 06/02/13) and EC amended dated  
12.06.2019
- (iv) Year of establishment : Colliery operating since pre nationalization  
period and vested in BCCL through Coal  
Mine Nationalization Act 1972-73
- (v) Date of last environmental Statement submitted : 14.09.2020 (Ref. No: BCCL/EJA/BH(S)/2020/997)



**PART - B**

**Water and River Material Consumption**

Water Consumption	
Process (Dust separation)	2000KLD
Cooling	Nil
Domestic	1000KLD

Name of Products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
COAL	-	1.623 KL/T

**Raw Material Consumption**

Name of materials	Name of products	Consumption of raw material per Unit of output	
		During the previous financial year (2019- 20)	During the current financial year (2020-21)
Diesel	Coal	-	4.584L/Te
Explosive	Coal	4.78 Kg/ Te	4.63kg /Te
Timber	Coal	S- 0.0932 nos./Te; P- 0.0189 nos./Te *	NIL

\*S - wooden sleepers, P- wooden props.

**PART - C**

Pollution discharged to environment/unit of output (parameter as specified in the consent issued)

Pollutants	Quantity of pollutants discharge	Concentrations of pollutants in discharge(mass/volume)	Percentage of variation from prescribed standards with reasons
Water	--	<u>(MW- 10, 20.03.21)</u> TSS - 45 PH - 7.97 Oil & Grease - <2.0 COD - 28	Within Limit
Air	--	<u>(as on 22.03.21)</u> PM 10 - 138 PM 2.5 - 72 SO <sub>2</sub> - 10 NO <sub>x</sub> - 29	Within Limit

**PART - D**

**Hazardous Wastes**

(as specified under Hazardous waste management and handling rules, 1989)

Hazardous Waste	Total Quantity (Kg.)	
	During the previous financial year (2019-20)	During the current financial year (2020-21)
From process	Burnt oil - 288 Litre	Burnt oil - 698 Litre
From pollution control facilities	N/A	N/A

**PART - E**

**Solid Wastes**

Solid Wastes (OB)	Total Quantity	
	During the previous financial year	During the current financial year
(a) Process	-	3993684 M3
(b) Pollution control facility	Nil	Nil
(c) Quantity recycled or re-utilized within the unit	Nil	3993684 M3 (BACKFILLED)



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**PART - F**

Please specify the characterizations (in terms of composition of quantum) of hazardous as well as solid waste and indicate disposal practice adopted for both these categories of wastes.

- |       |  |     |                              |
|-------|--|-----|------------------------------|
| (i)   | Type of Rocks  | : - | N/A                          |
| (ii)  | Type of soil   | : - | N/A                          |
| (iii) | Chemical properties of soil: -                             |     | N/A                          |
| (iv)  | Disposal process for Solid Waste (backfilling practice): - |     | Backfilled in low lying area |



**PART - G**

Impact of pollution abatement measures taken on conservation of nature resources and on the cost of production

- |       |                          |       |
|-------|--------------------------|-------|
| (i)   | No. of plants planted    | : Nil |
| (ii)  | Cost of plants           | : NA  |
| (iii) | Plantation cost incurred | : NA  |
| (iv)  | Backfilling cost         | : NA  |

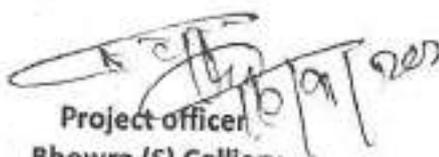
**PART - H**

Additional measures/investment proposal for environmental protection including abatement of pollution, prevention of pollution

- (i) Water sprinkling is being done in transporting road, coal stock yard, working faces, etc. to reduce dust emission.
- (ii) Proper and timely maintenance of tipper, HEMM's, fan, pumps etc. is being done to control noise pollution.
- (iii) Monitoring of air quality and water quality is being done periodically.
- (iv) Covered coal transportation is being done.
- (v) Pucca road prepared for coal transportation.
- (vi) Maintenance of plants.

**PART - I**

Any other particulars for improving the quality of the environment

  
Project officer  
Bhowra (S) Colliery



507/87

ENRL. NO. ....



282896



DHANBAD BAR ASSOCIATION

BEFORE THE NATIONAL GREEN  
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ORIGINAL APPLICATION NO.68/2023/EZ

News Item in NDTV dated  
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...Applicant(s)

-Versus-

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Saptarshi Mukherjee, Advocate  
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**[ PAGES 121 - 177 ]**

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